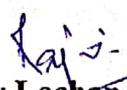




**JHARKHAND STATE POLLUTION CONTROL BOARD**  
T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI -834004  
Phone.: 2400851, 2400852, 2400979 Fax: 0651- 2400850, Web Site – www.jspcb.nic.in

**A REPORT BY THE JHARKHAND STATE POLLUTION CONTROL BOARD AGAINST THE HON'BLE NGT ORDER DATED 03/05/2019 IN O.A. NO. 809/2018, ANWAR HUSSAIN ANSARI, JHAMUMO ALPSANKHAYAK MORCHA VERSUS STATE OF JHARKHAND.**

1. The Hon'ble NGT Principal Bench, New Delhi vide its order dated 03/05/2019 directed the Jharkhand State Pollution Control Board to submit a report of the assessment and recovery of damages, reduction of period for remedial action and increasing the amount of the performance guarantee may be furnished by the Jharkhand State Pollution Control Board (JSPCB) within three months by email at ngt.filing@gmail.com.
2. In light of the above order of the Hon'ble NGT a 6 (Six) member committee vide Office Order No – B- 79 dated 21/06/2019 was constituted to assess the damage caused and evaluate the compensation for recovery from unit. (Photocopy of Office Order No – B- 79 dated 21/06/2019 is annexed as Annexure – I.)
3. The unit was asked for presentation on Compliance of direction given by the Board in the light of the above mentioned order on 26/06/2019 vides Board's Ref No: - B- 653 dated 21/06/2019. (Photocopy of Board's Ref No: – B-653 dated 21/06/2019 is annexed as Annexure – II.)
4. The unit has presented the status of compliance before the Board and submitted its reply in compliance of Board's Ref No: - B-653 dated 21/06/2019 vide letter no GRASIM/240/2019-20 dated 26.06.2019. (Photocopy of units letter no – GRASIM/240/2019-20 dated 26.06.2019 is annexed as Annexure – III.)
5. The Regional Officer, Regional Office, Ranchi vide Ref No – 1125 dated 19/07/2019 has submitted an inspection report of the committee constituted by the Board office order. The Environmental Compensation would be levied on the basis of the final report of this committee. (Photocopy of Ref No: – 1125 dated 19/07/2019 is annexed as Annexure – IV.)
6. The unit was asked to submit a Bank Guarantee of INR 14,00,00,000.00 (Fourteen Crores only) vide Board's Ref No:- D-548 dated 26/07/2019. (Photocopy of Board's Ref No: – D-548 dated 26/07/2019 is annexed as Annexure – V.)
7. The unit has submitted the Bank Guarantee of above said amount vide letter no GRASIM/2019-20/251 Dated 31.07.2019 (Photocopy of units letter no – GRASIM/2019-20/251 Dated 31.07.2019 dated 31.07.2019 is annexed as Annexure – VI.)

  
(Rajeev Lochan Bakshi)  
Member Secretary



231

**झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद**  
**JHARKHAND STATE POLLUTION CONTROL BOARD**  
T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI -834004  
Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138.  
Web site : www.jspcb.nic.in; e-mail : ranchijspcb@gmail.com

Office Order No. B-79

Ranchi, date 21/6/19

**Office Order**

In the light of Hon'ble NGT Order dated 03.05.2019 in O.A. No. 809 of 2018 Anwar Hussain Ansari, Jhamumo Alpsankhayak Morcha Vs State of Jharkhand, The operative part is as follows:-

*"From the above reports, it is clear that the unit is causing pollution as found in the reports. While requirement of performance guarantee may be a step to remedy the pollution, compensation for the damage caused is required to be assessed and recovered. Quantum should not only be sufficient to restore the environment but also deterrent. Since the unit is highly polluting and falls under the category of seventeen most polluting industries, the period of one year may be required to be reduced appropriately and amount of performance guarantee enhanced."*

In view of the above a committee of following member is hereby constituted:-

1. DFO, Palamu
2. CMD, MECON Ltd. Ranchi or his Representative not less than Rank of General Manager.
3. CMD, CMPDIL, Ranchi or or his Representative not less than Rank of General Manager.
4. HOD, Deptt. of Environmental Science & Engineering, IIT (ISM), Dhanbad or his representative not less than Professor,
5. Regional Officer, JSPCB, Ranchi
6. Dr. Anand Thakur, Asst. Professor, Zoology, Ranchi University

The committee will assess the damage caused and evaluate the compensation for recovery from unit.

The committee may co-opt expert members as per requirement and will communicate to the Board.  
The committee will submit its report by 30.07.2019

The expenses accord in conduct of business of this committee will be reimbursed from the unit.

Rajeev  
(Rajeev Lochan Bakshi)  
Member Secretary  
21/06/19



(233)

**झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद**  
**JHARKHAND STATE POLLUTION CONTROL BOARD**

T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI -834004  
Phone.: 0651-2400852/2400851/2400850(Fax), Web site : [www.jspcb.nic.in](http://www.jspcb.nic.in)

Ref. No. ....

Ranchi, Dated:.....

From,

Rajeev Lochan Bakshi,  
Member Secretary

To,

Mr. Vivek Bhide  
Plant Head,  
M/s Grasim Industries Ltd.,  
Rehla, Daltanganj

**Sub: Regarding presentation on compliance status of direction given by the Board in the light of O.A. No. 809/2018 Anwar Hussain Ansari, Jhamumo Alpsankhayak Morcha Vs State of Jharkhand.**

With reference to above subject, the Board vide ref. no. B-82, dated 18.01.2019 has been issued direction during show cause in the light of O.A. No. 809/2018 Anwar Hussain Ansari, Jhamumo Alpsankhayak Morcha Vs State of Jharkhand. In compliance of, you have submitted time bound action plan along with Bank Guarantee Rs. 100 Lac.

You are, therefore, directed to make a presentation on status of compliance of time bound action plan on 26.06.2019 at 12 noon at Board's Head Quarter, Ranchi.

Sd/-

(Rajeev Lochan Bakshi)  
Member Secretary

Memo No. . B-653

Ranchi, dated .....21/6/19

Copy to : Regional Officer, Regional Office, Ranchi for information & necessary action. He is directed to be present during presentation.

*Rajeev*  
(Rajeev Lochan Bakshi)  
Member Secretary

ADITYA BIRLA



GRASIM

*Put up immediately*

GRASIM/240/2019-20

Dated 26.06.2019

To,  
The Member Secretary,  
Jharkhand State Pollution Control Board,  
Ranchi, Jharkhand

Ref : Your letter bearing no. B-653 dated 21.06.2019

Sub : Regarding presentation on compliance status of direction given by the Board in the light of O. A. No. 809/2018

Dear Sir,

This has reference to your above referred letter on the captioned subject, followed by draft presentation through e-mail and our meeting held on 26.06.2019 at your office on status of compliance of time bound action plan.

In this regard, we are submitting the final copy of our presentation and progress status report, in printed form, on status of compliance of time bound action plan along with evidence and other documents, as required by you.

We are assured that you will find it in order.

We are obliged for your kind cooperation.

Yours faithfully,  
For Grasim Industries Limited  
Chemical Division, Rehla

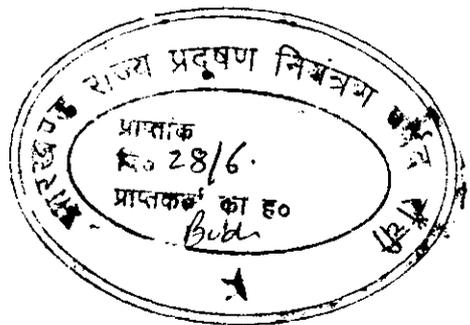
*Shri Kamibhushan*  
*Kamal*  
*25/07/19*

*Si Pathak*  
*Sanyal*  
*28/06/19*

*Vivek*  
(Vivek V. Bhide)  
Unit Head

Encl : as above

*2572*  
*25/7/19*



**Progress Status (dated 26/06/19) for Compliance of Direction issued, Ref Letter B-82 dated 18/01/19**

No.	Direction issued by JSPCB	Target Date	Actionable Points	Current Status	Annexure
1	The calibration of pH meter should be done and ensure the correctness of the pH meter.	Immediate	Routine Calibration with Standard Solution	<b>Weekly Calibration scheduled being adhered</b> with sample validation through our central lab which is registered by JSPCB vide memo no.D-276 dated 20/02/2017 .	Annexure 1: Calibration certificate for month of June
2	Drawing, design with completion timeline of Storm water drain shall be submitted. Moreover, the storm water drainage and its functioning may be examined.	Immediate	Submission of drawing of existing drainage system	Site layout of waste water routing and storm water drain was <b>submitted on 21/01/19</b> .	Annexure 2: Pictures of overhead lines to Central ETP
		31-05-2019	Waste water from individual plant section pits to be interconnected to central ETP via overhead line, elimination underground pipe crossing along storm water drain	The Storm water drainage and functioning is being examined on routine basis and being rectified as needed. <b>Strengthening of waste water collection pits and routing to Central ETP via overhead lines has been completed.</b>	
3	Bottom Ash will not be used in brine sludge lagoon.	Immediate	No Bottom ash being used Brine Sludge Lagoon.	Complied with immediate effect	NA
4	Drawing, Design with completion timeline of Garland Drain around sludge lagoon shall be submitted.	15-06-2019	Raise the height of lagoons by 1 meter and construct drain along the periphery with collection pit. The collected overflow would be pumped back to our central ETP	<b>All the side wall raised above 1 metre height and rain water collection pit completed.</b> There will be no surface runoff outside the lagoon. Rain water runoff will be collected through collection cum leachate well-constructed inside the lagoon and will be treated through ETP. <b>Complied within time line.</b>	Annexure 4A: Photographs of Brine Sludge Lagoon. Annexure 4B: Photographs of height raise along Brine Sludge Lagoon
5	New Brine sludge lagoon with liner and provision of leachate collection along with its completion time line shall be submitted.	15-03-2019	Explore utilization of TSFD facility at Jharkhand or propose construction of new SLF.	Disposal to TSDF could not materialize on technical front. With proper staging sludge at existing lagoon, brine sludge lagoon capacity would be utilized till 30 Sept 2020. <b>We are working on constructing new brine sludge lagoon with liner and leachate collection as per CPCB guidelines. Guidance is required from JSPCB for the same.</b>	
6	The empty salt bags shall be disposed off within 3 months.	Immediate	Build an intermittent storage facility (PCC floor under Roof Shed) for empty bags	Now the mode of salt transportation has been upgraded from salt in bags to containerised movement. <b>All historical accumulated bags have been disposed to recycler within timeline.</b> <b>Disposing of accumulated bags has been streamlined to recycler.</b> A total of 164 Tons of HDPE bags send to recycler since 16th Jan 2019  <b>Storage facility is made available (under roof shed) for intrem storage used bags at site.</b>	Annexure 6A: Disposal details of Bags disposed to recycler.  Annexure 6B: Photographs of modified facility for HDPE bags

*Handwritten signature*

No.	Defection issued by JSPCB	Target Date	Actionable Points	Current Status	Annexure
7A-1	They will submit action plan for achieving Zero Liquid Discharge (ZLD).	Overall Scheme by 30-09-2019	Enhanced Capacity pH and TSS facility.	Modified equipment erection completed	Attachment 7A: TSS removal modified equipment
7A-2	They will submit action plan for achieving Zero Liquid Discharge (ZLD).	Overall Scheme by 30-09-2019	Enhancing existing RO capability to inlet TDS of 5000 ppm, with recovery up to 85-90%.	Equipment fabrication and assembly in progress at Vendor works	Attachment 7B: LOI an order copy, Membrane India
7A-3	They will submit action plan for achieving Zero Liquid Discharge (ZLD).	Overall Scheme by 30-09-2019	New MEE + ATFD	Site Civil work in progress, all major equipment arrived on site.	Attachment 7C: Actual site status pics of Civil work and arrived equipment. Attachment 7D: Details of equipment arrived on site (in hard Copy)
7B	Construction of new shed for coal stockyard	15-07-2019	Extension of existing Coal shed	Civil work in progress.	
7C	Shed over salt unloading point	15-06-2019	The facility been notified by JSPCB for shed had been abandoned. The salt containers are now being directly unloaded at covered salt godown	Not Applicable, No action required	
8	The provisions of Hazardous Waste management, Collection and its disposal facilities should be submitted.	15-06-2019	Development of centralised interim storage facility	New Central storage facility with shed structures of sizes 23x30 meters (Hazardous and Non Hazardous Waste) has been developed.	Attachment 8A: Pics of new Shed for solid waste storage before sending to TSDF
		Immediate	We have undertaken an agreement with JSPCB authorized TSDF for disposal from our site. The shipment are in progress and historical backlog too are been shifted	258.82 Tons of waste been disposed to TSDF.	

*WBSJL*

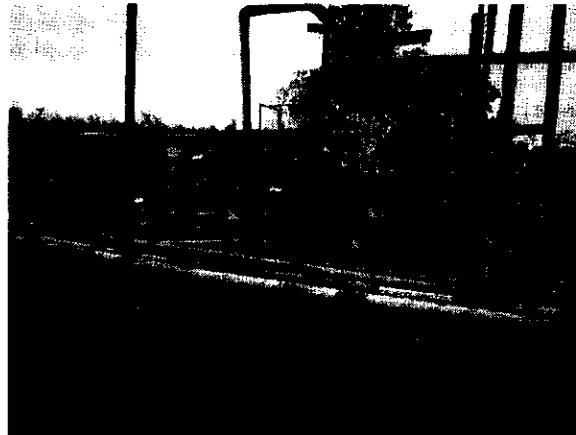
Annexure 2: Photographs of overhead pipelines to ETP



Pipes to neutralization pit



Effluent to ETP



Pipes Interconnection

ANNEXURE 2

10/2/20

Annexure 4A: Photographs of Brine Sludge Lagoon.



Brine Sludge Lagoon



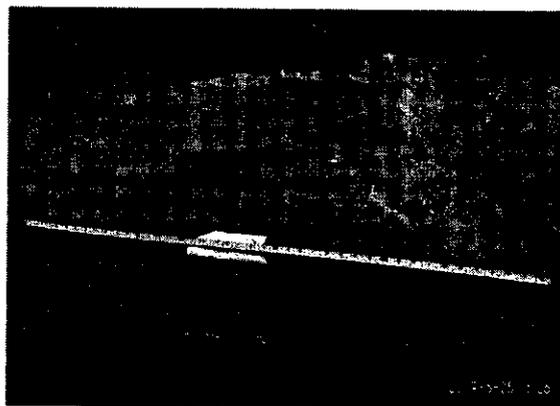
Leachate, rain water runoff collection

Annexure 4A

MSR



# Annexure 4B: Photographs of height raise along Brine Sludge Lagoon.



Meter Scale



Annexure 4B

Side-wall all along lagoon: raised >1 meter



West

Annexure 6A: Disposal details of Bags disposed to recycler.

HDPE Bags To Recycler

Sl. No.	Ord. No.	Sales Ord. No.	Inv. No.	Inv. Date	Material Name	UOM	Sold to Party Name	QTY
1	4100609729	1003013900	2001018308	16.01.2019	SCRAP LIME BAG,EMPTY,USED	TO	LIABA TRADERS	4.72
2	4100609730	1003013909	2001018330	17.01.2019	SCRAP LIME BAG,EMPTY,USED	TO	LIABA TRADERS	9.28
3	4100609756	1003013930	2001018497	23.01.2019	SCRAP LIME BAG,EMPTY,USED	TO	LIABA TRADERS	12.46
4	4100609800	1003013971	2001018867	06.02.2019	SCRAP LIME BAG,EMPTY,USED	TO	JAI POLYMERS	23
5	4100609806	1003013978	2001018909	08.02.2019	SCRAP LIME BAG,EMPTY,USED	TO	JAI POLYMERS	17.84
6	4100609808	1003013981	2001018913	08.02.2019	SCRAP LIME BAG,EMPTY,USED	TO	JAI POLYMERS	12.74
7	4100609818	1003013991	2001018990	11.02.2019	SCRAP LIME BAG,EMPTY,USED	TO	JAI POLYMERS	14.48
8	4100609819	1003013992	2001018991	11.02.2019	SCRAP LIME BAG,EMPTY,USED	TO	JAI POLYMERS	16.68
9	4100609857	1003014026	2001019211	20.02.2019	SCRAP LIME BAG,EMPTY,USED	TO	JAI POLYMERS	13.92
10	4100609875	1003014040	2001019326	23.02.2019	SCRAP LIME BAG,EMPTY,USED	TO	JAI POLYMERS	3.66
11	4100609910	1003014072	2001019501	01.03.2019	SCRAP LIME BAG,EMPTY,USED	TO	JAI POLYMERS	11.74
12	4100610008	1003014185	2001020291	30.03.2019	SCRAP LIME BAG,EMPTY,USED	TO	Shri Laxmi Trading Company	7.94
13	4100610131	1003014315	2001021115	26.04.2019	SCRAP LIME BAG,EMPTY,USED	TO	Shri Laxmi Trading Company	8.28
14	4100610213	1003014417	2001021713	14.05.2019	SCRAP LIME BAG,EMPTY,USED	TON	LIABA TRADERS	7.48
								<b>164.22</b>

**164.22 Tons to bags recycler**



Annexure 6A

WST

# Annexure 6B: Photographs of modified facility for HDPE bags



Interim Storage Facility



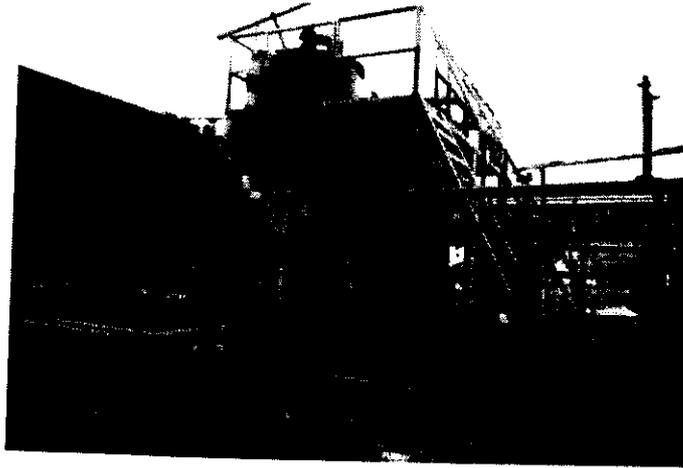
Bags Stacked at Storage Facility

Annexure 6B

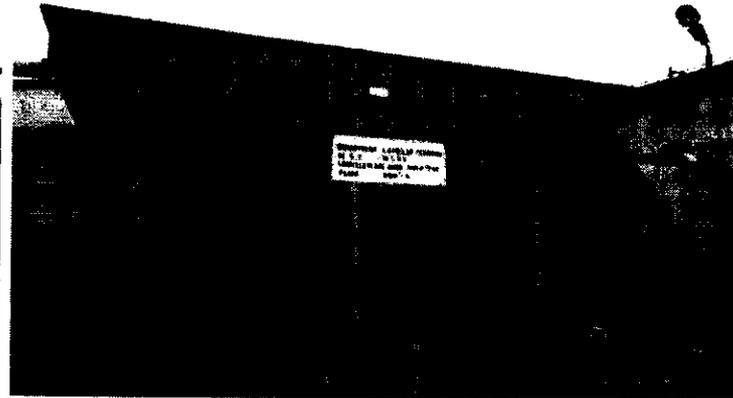


W-27-  
-76-20

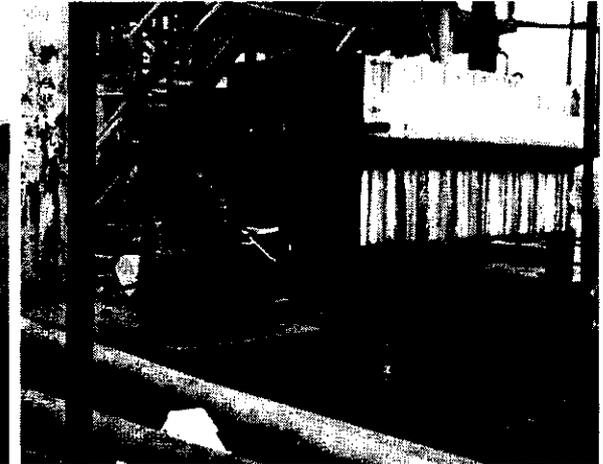
# Attachment 7A : TSS removal modified equipment



Flash Mixing and Flocculation Tank



Lamella Clarifier



Sludge Filter Press

Attachment 7A

GRASIM



**Vivek Mishra**

---

**From:** Jigar Gadhiya  
**Sent:** 02 March 2019 13:10  
**To:** Vivek Mishra  
**Cc:** Praveen Mahajan; Niraj Kumar; Prakash Verma; Vivek Bhide  
**Subject:** FW: LOI - RO Plant 80 m3/day for Rehla Plant

Sir,

Find trailing mail LOI. This is for your kind information please.

Best Regards,  
Jigar D. Gadhiya  
Purchase  
Mob: 9904103891  
Extn: 9173

**ADITYA BIRLA**



**From:** Jigar Gadhiya  
**Sent:** Saturday, March 2, 2019 1:00 PM  
**To:** 'peeyush.narang@membranegroupindia.com'; Mahendra Kumar  
**Cc:** Praveen Mahajan; GRCD RM CPC  
**Subject:** LOI - RO Plant 80 m3/day for Rehla Plant

M/s. Membrane Group

Kind Attn. – Mr. Peeyush

Greetings from Grasim.

This is in reference to your offer no. MG/18-19/679/R4 Dt: 15.02.19, our various techno-commercial discussions & your visit to Mumbai office Dt: 20.02.19, against our above subject requirement for our Rehla Plant.

We are pleased to confirm our order for the same. The agreed terms & conditions are as below—

- 1) Total Basic Value – Rs. 23,500,000/- (Rs. Two Crore Thirty Five Lakhs Only).
- 2) Scope of Supply – Qty. 1 Set (As per our enquiry)
- 3) Detailed Scope of Supply and Specifications will be strictly as per our enquiry and subsequent various discussions and communications you had with our project team.
- 4) Price Basis – FOR Site (Including P & F, Freight, Supervision of Erection and commissioning) However, Lodging, Boarding, and To & Fro will be Grasim scope.
- 5) Delivery at site within 12 weeks from date of LOI.
- 6) LD: 0.5 to 5% per week (after 2 weeks).

*WBJL*

- 7) Payment Term – 10% against ABG, 80% within 30 days from receipt of material at our site, 10% against PBG & after commissioning.
- 8) Mechanical / Performance guarantee – For a period of 24 months from the date of delivery or 18 months from the date of commissioning whichever is earlier .
- 9) Taxes & Duties are extra.

Request to go ahead for the manufacturing of the same and ensure delivery on or before agreed period.

Pl confirm the receipt and acknowledge the same. Our formal order will be released shortly.

Kindly provide your billing break-up to enable us to proceed further for PO.

Best Regards

Jigar D. Gadhiya|Grasim – Chemicals|Birla Aurora, 10th Floor, Dr. Annie Besant Road, Worli, Mumbai  
400030 |(Board) +91 22-24399110 Extn: 9173|Mob: 9904103891|Dir: +91 22-24399173

**ADITYA BIRLA**



*Handwritten signature*



**Chemical Division Rahe**  
 Garhwa Road, Rahe, Palamu (Jharkhand)  
 Jharkhand Pin Code - 822124 (India)  
 Telephone Number - +91 6564262211/2211469  
 Fax Number - 06564262205  
 Regd. Office - PO Brihgram, Nagda Dist-Ujjain(MP)  
 India - 456331  
 E-Mail ID - gramim.rahe@adityabirla.com

**PURCHASE ORDER**  
 PO Number : 420007099  
 PO Date : 25.03.2019  
 ISO Doc No. : OMS/R/MAT/05

**Vendor Code : 210007099 (Not Registered)**  
 M/S MEMBRANE INDIA  
 Udyog Vihar/47  
 HARYANA - 122018  
 Haryana, India  
 State Code : 06  
 Contact Person :  
 Ph. No. - 0124-2341159 / 9610201627  
 E-Mail ID - membrane@vsnl.com  
 GSTIN :  
 Dear Sir,  
 We are pleased to place our order for the following material(s) subject to terms and conditions and instructions specified here and overleaf. Please address all bills and correspondence mentioning our order No. & date to the HOD (Materials) Gramim Industries Limited/Chemical Division Rahe P.O Garhwa Road - 822124, Rahe, Jharkhand. Kindly mention our firm code & Purchase Order with applicable HSN/SAC Code on your invoice.

**SNo Material/Service Code Code Description HSN / SAC Code Quantity Unit Price Discount Total Tax Net Value**

SNo	Material/Service Code	Description	HSN / SAC Code	Quantity	Unit Price	Discount	Total Tax	Net Value
1	47101500A71	TERTIARY TREATMENT F/80K3HR EFFLUENT TERTIARY TREATMENT FOR 80 K3HR EFFLUENT FEED PUMP-3 NOS (40 M3/HR) DWF-2 NOS (BACKWASH PUMP 2 NOS) EQUIPMENT PPE'S		1.000	10292000.00	0.00%	0.00	10292000.00
		Input : GST Set off		1.000	28.05.2019			
		Basic Price (Gross)			10292000.00			
2	47101800A70	WATER RECYCLING SYSTEM WST.CAP:80 K3HR WATER RECYCLING SYSTEM,TYPE:WASTE,CAPACITY:80 K3HR,FEED PUMP-3 NOS (40 M3/HR) FILTER CARTRIDGE 2 NOS,ULTRA FILTRATION-1 SET, DOSING PUMP, 4NOS,3 STAGE RO SYSTEM, BACKWASH PUMP-1 NO,AIR BLOWER 1 NO, MICRO FILTRATION-1 NO WITH CLEANING SYSTEM-1 PUMP, PLC-1 SET,		1.000	13208000.00	0.00%	0.00	13208000.00
		Input : GST Set off		1.000	28.05.2019			
		Basic Price (Gross)			13208000.00			

**Total Value Excluding Taxes**  
 23500000.00

**Amount in Words: Rupees Two Crore Thirty Five Lakh Only.**

**Purchase Order Terms and Conditions**  
 NCO Terms : CPT - Site Rahe  
 Insurance :  
 Freight :  
 Payment Terms : 10% Ag BG,80% in 30 days and 10% Ag PBG  
 Dispatch Through :  
 Dispatch From :  
 Dispatch Mode :

**Consignee Details**  
 GSTIN : 20AAAC0444822B  
 Website : www.adityabirla.com  
 PAN No : AAAC04448  
 CIN No : L1712AMF1947PLD000410

Remarks - Scope of supply:

Page 2/4

	<b>Grasim Industries Limited</b> <b>Chemical Division Rehta</b>	<b>PURCHASE ORDER</b> <b>ORIGINAL</b>
	Gerhwa Road, Rehta, Palamau (Jharkhand) Jharkhand Pin Code - 822124 (India) Telephone Number - +91 6584262211/221/468 Fax Number - 06584262205 Regd. Office - PO Biriagram, Nagda Dist-Ujjain(MP) India - 456331 E-Mail ID - grasim.rehta@adityabirla.com	PO Number : 4200016995 PO Date : 25.03.2019  ISO Doc No. : QMS/F/MAT/05

The scope of supply shall include 80 m3/day RO Plant as per Annexure-1 and all the items along with accessories and all required consumables. The above supply shall be suitable in all respects, including but not limited to design, engineering, manufacture, supply, inspection & testing and proving performance guarantee of complete set of Units as per specifications and data sheets discussed and finalized during our final technical discussions.

The scope includes design, engineering, manufacture, fabrication, supply, inspection & testing, packing & forwarding, freight up to our project site at REHLA and proving performance guarantee as per specifications & drawings.

However unless otherwise specified your scope of supply will be strictly as per enquiry. No deviation shall be valid against specification as agreed by you.

**Supervision:**

Rates are inclusive of Supervision for erection & commissioning. However, lodging & boarding will be borne by Grasim Chemicals.

Please note that you will not use any Chinese make equipment, material, instrument or any part of the same. Any substandard material or other than specified shall not be accepted.

The price shall remain firm & final till the execution of the order in toto and no escalation shall be allowed on whatsoever ground.

**Terms of payment**

a. 10% of basic order value shall be made immediately on receipt of your order acceptance, along with bank guarantee from a First class Bank valid up to last dispatch of equipment.

b. 80% of the basic order value along with 100% taxes & duties will be released on prorata basis within 30 days of receipt of materials at site against submission of dispatch documents such as invoice, receipted copy of delivery challan etc.

c. 10% of basic order value after commissioning and against submission of performance bank guarantee (PBG) of equivalent amount valid for a period of 18 (eighteen) months from the date of commissioning or 24 (twenty four) months from the date of commissioning, whichever is earlier.

**Contact Person:**

Project Manager (for all technical issue): Mr. Vivek Mishra

Email Id: vivek.g.mishra@adityabirla.com

Finance Manager (for payment, BG, C Form, etc): Mr. Prakash Verma

Email Id: prakash.verma@adityabirla.com

Materials Manager (for all material related issue, way bill, etc): Mr. Niraj Kumar

Email Id: n.kumar@adityabirla.com

Commercial (for all commercial issue, PO amendment, etc):  
Mr. Jigar Gadhiya

Email Id: jigar.gadhiya@adityabirla.com

**Packing & Marking**

Special care should be taken to pack the equipment properly to withstand the Road conditions.

*[Handwritten signature]*

	<b>Grasim Industries Limited</b> <b>Rehta Chemical Plant 1</b>	<b>PURCHASE ORDER</b> <b>ORIGINAL</b>
	Gerhwa Road, Rehta, Palamau (Jharkhand) Jharkhand Pin Code - 822124 (India) Telephone Number - +91 6584262211/221/468 Fax Number - 06584262205 Regd. Office - PO Biriagram, Nagda Dist-Ujjain(MP)	PO Number : 4200016995 PO Date : 25.03.2019  ISO Doc No. : QMS/F/MAT/05



**Grasim Industries Limited**  
Rehla Chemical Plant 1  
Garhwa Road, Rehla, Palamou (Jharkhand)  
Jharkhand Pin Code - 822124 (India)  
Telephone Number - +91 6584262211/221488  
Fax Number - 06584262205  
Regd. Office - PO Biragram, Nagda Dist-Ujjain(MP)  
India - 456331  
E-Mail ID - grasim.rehla@adityabirla.com

**PURCHASE ORDER ORIGINAL**

PO Number : 4200016095  
PO Date : 25.03.2019  
ISO Doc No. : QMS/F/MAT/05

services / supply / work undertaken by the Supplier / Vendor as per this Agreement.

Reps & Warranties to be given by Supplier/Service Provider incorporated in the Agreement

1. Supplier/Service Provider is duly registered with the appropriate authority under the applicable GST provisions and the registration number provided by Supplier/Service Provider to Grasim is true and accurate;
2. The tax invoice issued by Supplier/Service Provider to Grasim is complete, true and accurate such that Grasim is able to obtain input credit with respect to the GST paid to Supplier/Service Provider for the services undertaken by Supplier/Service Provider as per the Agreement;
3. Supplier/Service Provider agrees to do all things, including providing invoices or other documentation in such form and detail that may be necessary to enable or assist Grasim to claim any input tax credit in relation to any GST amount payable under the Agreement. Grasim, shall not be under any obligations to make any payment under the Agreement until the receipt of tax invoice from Supplier/Service Provider ;
4. Supplier/Service Provider shall duly pay the applicable GST amount to the appropriate authority within 3(three) days of receipt of GST amount from Grasim and shall provide a challan to Grasim evidencing the payment of said GST.
5. The Supplier / Vendor covenants to support and provide necessary assistance to the Company including in the form of necessary information / documentation in relation to various aspects of goods and service tax law such as complying with the transition provisions, identifying the tax benefits or refunds as the case may be, that may accrue on stocks, credits, taxes, etc. on the GST implementation appointed date, for passing of the benefits as mentioned in the anti-profiteering clause and so on.

The Supplier / Vendor agrees that this clause shall survive the termination / expiry of this Agreement, howsoever occurring.

**Indemnity**

In addition to the indemnities covered elsewhere in the Agreement, the Vendor / Supplier further agrees to indemnify and to keep the Company harmless from and against any actual or potential liabilities, damages, interest, penalty and costs to the Company arising from breach of covenants relating clause [ ] (Input tax credit) and clause [ ] (Anti-profiteering).

The Supplier / Vendor agrees that indemnity clause shall survive the termination / expiry of this Agreement, howsoever occurring.

**Survival Clause**

Without prejudice to the provisions of this Agreement, the obligations of the Supplier / Vendor to comply with the goods and services tax provisions in respect of the services / supply / work undertaken by the Supplier / Vendor as per this Agreement, shall survive the termination / expiry of this Agreement, howsoever occurring.

For Grasim Industries Limited  
  
Authorized Signatory

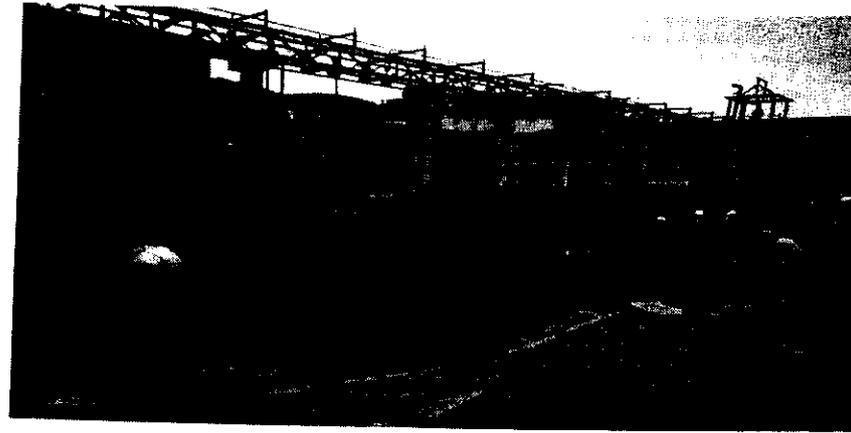
Terms & Conditions

1. The material/goods/equipment etc. shall be strictly in accordance with the description, specifications and in full conformity with the Purchase Order and of best quality. In case if it is found that materials supplied are not according to the specification required by the buyer or received in damaged or broken condition or otherwise, found not satisfactory owing to any reason, is entitled to reject/cancel the material/goods/equipment and procure the same from the MARKET on its own and adjust the costs and expenses of such procurement from the deposit made by the Supplier/Seller and/or the Buyer is entitled to recover the balance from the Supplier/Seller. Where no standards of specifications are prescribed, the Supplier/Seller shall ensure supply of the same as per the best quality/standard. In which event the Supplier/Seller shall arrange for the removal of such rejected material from the Buyer's premises at his/its own costs and expense within ten days from the date of receipt of intimation from the Buyer. In case the Supplier/Seller fails to remove such rejected material even within ten days, the Buyer is entitled to dispose the material goods/equipment after waiting for a maximum period of thirty days for the Supplier/Seller to arrange for removal.
2. Where the Material are required by the Purchase Order to be dispatched to Raha Chemical Plant 1, Jharikhand Siding on BCFG Railway, a Tax Invoice in duplicate giving full details of each consignment together with Rty. Goods Receipts or Parcel way Bill should be sent to HOD (Materials) Greaim Industries Limited P.O. Garhwa Road, Raha Palamau (Jharikhand), Jharikhand(822124) and not to any other Department to or individual, if possible on the same day as the consignment is dispatched or at the latest on the following day. The Tax Invoice should give full reference of the order number and date against which the Supplies are made.
3. In case of Supplier/Sellers fails to deliver materials strictly within the delivery schedule, the Buyer may instruct to despatch the same by any costlier mode of transport. The entire additional expenditure involved will therefore, have to be borne by the Supplier/Seller even if the order is on the basis of F.O.R. Supplier/Seller's station of despatch and therefore the normal goods train freight will have to be borne by the Buyer and all additional expenditure shall be recovered from the Supplier/Seller.
4. The prices mutually agreed between the Buyer and Supplier/Seller are final and therefore no revision on any account shall be entertained. Time of delivery is the essence of the terms and conditions for Sale/Supply against this Purchase Order if the material is not delivered strictly within the specified time of delivery, the Buyer is entitled to reuse/accept the deliver at its discretion. In case no time is prescribed, the delivery shall be made within seven days from the date the Purchase Order. The Buyer shall be entitled to withhold any payments for breach of any of these terms/conditions by the Supplier/Seller.
5. Where the order is placed on F.O.R./Raha Chemical Plant 1, siding basis both freight and insurance charges shall be deemed to have been included in this price and the loss, breakages or any damages during transit due to any cause whatsoever shall be borne by the Supplier/Seller.
6. Payment shall be made on the actual weight or quantity received and compliance of the specifications duly certified by the Buyer. All charges and expenses on account of wharfage and demurrages are to the Seller/Suppliers' account. This Purchase Order is valid only till the expiry of the delivery date mentioned herein or mutually accepted.
7. Invoices and all documents shall contain our purchase order number & date, packing list or challan and test certificate etc. showing complete despatch particulars. The buyer shall not be responsible for payment of any wharfage/demurrage charges for any delay in delivery of the material/goods/equipment on account of the documents not being retied by the bank's due to non-mention of these details.
8. For all high energy consumption equipment, Energy efficiency of the equipment is one of the deciding factor for selection and finalisation of order. All Documents e.g. test Certificates / Guarantee / Bonds other such documents wherever applicable to be sent along with Commercial Invoice HOD materials at our site immediately after dispatch of material.
9. Material should be packed in road-worthy packing to avoid transit damages and to be dispatched along with the invoice, documents such as Three copies of Excise Gate Pass cum Invoice. Excise Duty will be paid only if Transporter Copy of Invoice with the Seal and Signature on the top of the Invoice Incorporating (1) GST Registration No. of Supplier/Seller, (2) Rate of duty and Amount in words & figure, (3) Full name of the company is received along with material to avail tax credit benefit.
10. Payment of all current and future duties, levies or taxes (including any statutory variation therein) leviable on the service / supply / work undertaken as per this PO, shall be strictly to the account of Seller/Supplier.
11. The Supplier / Vendor hereby consents to comply with the applicable provisions of law, including but not limited to section 171 of Central Goods and Service Tax Act, 2017 or applicable section of IGST/UTGST/SGST law, and pass on to the company all the benefits arising from any reduction in the rate of tax on any supply of goods or services or both or the benefits of input tax credit, exemption, concessions, rebate, set-off, by way of reduction in the price of the services / supply / work undertaken by the Supplier / Vendor as per this PO.
12. The Seller/Supplier shall ensure compliance of all statutory obligations and make payments of all the levies. The Buyer shall not be responsible for any non-compliance and penalties and consequences arising out of the Seller/Supplier's non-compliance/non-payment with the provisions of goods and service tax laws to ensure that the company is able to avail the entire eligible tax credit on timely basis for the service / supply / work undertaken by you under this PO.
13. In addition to the indemnities covered elsewhere in the agreement/order, you shall further agree to indemnify and to keep the company harmless from and against any actual or potential liabilities, damages, interest penalty and cost to the company arising from breach or non-compliance of laws. Further you agree that indemnity clause shall survive the termination / expiry of this agreement, howsoever occurring.
14. Without prejudice to the provisions of this PO, the obligations of the Supplier / Vendor to comply with the Goods and Service Tax provisions in respect of the services / supply / work undertaken by the Supplier / Vendor as per this PO, shall survive the termination / expiry of this PO, howsoever occurring.
15. If you fails to provide documents as required to avail the GST credit, Greaim shall not pay amount of GST charged by seller in their tax invoice along with supply of goods or services. You shall ensure filing of correct tax returns on or before due dates as specified in GST law. In case of failure in tax returns filing or any delay in tax credit due to other mistake at your end, Greaim shall recover the amount of tax paid against such invoice and interest @ 18% per annum thereon for the period of delay in tax credit. All tax information given on the purchase order should be mentioned in the Tax Invoice of manufacturer/original suppliers of the materials.
16. We are committed to OHS ISO 9001:2015, EMS ISO 14001:2015, OHSAS 18001:2007 & SA 8000:2014 We encourage all stock holders to join with us in systemic approach. Supplier with above systems approached & Certification and give due weightage.
17. The PO/ WO shall be void, if at any point of time you are found to be a black listed dealer as per GSTN rating system and further no payment shall be entertained.
18. Any dispute arising out of this Purchase Order shall be referred to a Sole Arbitrator to be appointed by the Buyer under the provisions of the Arbitration and Conciliation Act, 1996 as amended and the decision of such Sole Arbitrator shall be final and being on both the Buyer and the Seller/Supplier. The venue of such arbitration shall be at Raha, Palamau (Jharikhand).
19. Material shall be booked through our approved transporter directly reaching to Raha, Palamau (Jharikhand), Jharikhand. You should instruct transporter to declare the following declaration on the LR Note as per circular No. 81/8/2008 dated 27th July 2008 of the Board of Central Excise & Customs.
20. You shall submit guarantee/warranty certificate conforming to the specifications of P.O. and dimensional accuracy as per the requirement/drawing/design.
21. Please raise separate invoice for separate PO. Otherwise your payment will be delayed. Unless the material is dispatched on full truck load, the consignment should not be booked on door delivery basis. All materials are subject to inspection / Verification and acceptance at our Stores. All disputes under this Purchase Order shall be subject to the jurisdiction of the courts in Raha, Palamau (Jharikhand) in Jharikhand.
22. Safety Precautions : Kindly provide MSDS (Material Safety Data Sheet) along with each supply, if applicable. Contact address in case of emergency must be mentioned clearly. Reference of products to standard must be mentioned. Date of manufacturing, Batch No., Expiry Date must be mentioned, if applicable.
23. Code of Conduct : You shall adhere to and implement Supplier Code of Conduct issued by Company
24. Confidentiality :- Except and as otherwise agreed by the parties and subject to applicable law or any court of competent jurisdiction, this (agreement/purchase order/ MOU) and all details, documents, data applications, software, systems, papers, statements and business/customer information) which may be communicated to the Supplier/Seller shall be treated as absolutely confidential and the Supplier/Seller irrevocably agrees and undertakes and ensures that the Supplier/Seller shall keep the same secret and confidential and not disclose the same, in whole or in part to any person without the prior written permission of the Company.
25. You should strictly adhere to whenever you supply any material to us. As per Companies Act, companies are required to make certain disclosures pertaining to the Vendors registered under the Micro, Small and Medium Enterprises Development Act, 2006 (MSMED Act, 2006).
26. If your firm/company is registered under MSMED Act, 2006 please send us a copy of the registration certificate within 15 days to enable us to make proper disclosure in our Financial Statements. If copy of the registration certificate is not received before said time schedule, it will be assumed that the provisions of the MSMED Act, 2006 are not applicable to your firm/company.
27. Kindly submit your order acceptance in 7 days by Fax 06664262206 or greaim.raha@edityabirls.com to the concerned person as mentioned in the order, if not we will consider this PO is accepted by you with all terms and conditions.
28. You shall not sub-contract any work to any existing contractor working in the unit and shall not engage any contractual manpower of other contractor.

Note : In case material found short / damaged, the bill shall be passed with actual received quantity in good condition at our factory. You have to raise the credit note immediately against our shortage Memo and the same shall be updated on GSTN also.

Handwritten signature/initials

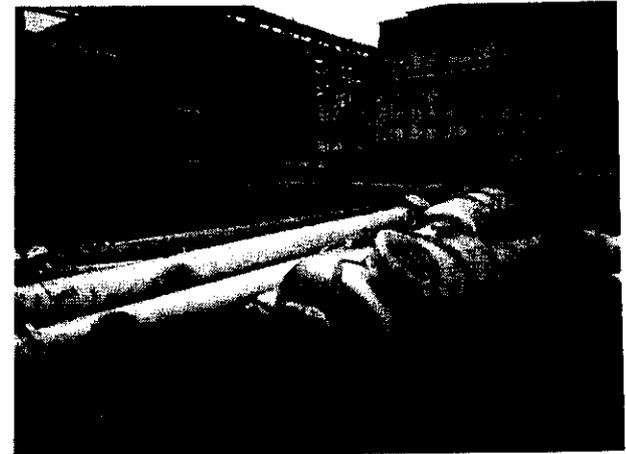
Attachment 7C: Work in progress MEE + AFD



Civil work for MEE + AFD



AFD Equipment



MEE Equipment

Attachment 7C

MOE

Attachment # C

Annexure 70



**KETAV**  
Consultant

Client Name	GRASIM INDUSTRIES LTD - 120 KLD MEE PALNT	Date: 26-03-2019
Subject	Equipment Total load detail	Site -Jharkhand , Rehla
System	Four effect Evp plant + ATFD System (02 set)	

**9.5 M LEVEL TOTAL WEIGHT**

SR NO	TAG NO	EMPTY WEIGHT KGS	EQUIPMENT + PROCESS WEIGHT KGS	REMARK
1	C-1 (M)	3200	5500	
2	C-2 (M)	3200	5500	
3	C-3 (M)	2500	3500	
4	C-4 (M)	2500	3500	
5	P-1 (M)	100	150	
6	P-2 (M)	100	150	
7	P-3 (M)	100	150	
8	P-4 (M)	100	150	
10	VS-1 (M)	700	2500	
11	VS-2 (M)	700	2500	
12	VS-3 (M)	700	2500	
13	VS-4 (M)	700	2500	
14	SC - (M)	1500	2000	
15	SVS-1(M)	200	1000	
16	PIPING	2000	3500	
	<b>TOTAL WEIGHT</b>	<b>18300</b>	<b>35100</b>	

**7.5 M LEVEL TOTAL WEIGHT**

1	ATFD-01(15m2)	4700	6800	
2	ATFD-02 (15m2)	4700	6800	
3	SC - (ATFD-1)	600	1500	
	SC - (ATFD-2)	600	1500	
	SVS (ATFD-1)	200	800	
4	SVS (ATFD-2)	200	800	
5	PIPING	500	900	
	<b>TOTAL WEIGHT</b>	<b>11500</b>	<b>19100</b>	

**3.0 M LEVEL TOTAL WEIGHT**

1	P-5 (M)	100	170	
2	CP (M)	150	600	Suet at site
	<b>TOTAL WEIGHT</b>	<b>250</b>	<b>770</b>	

**TOTAL EQUIPMENT LOAD - 54970 KGS**

**TOTAL EQUIPMENT PROCESS WEIGHT :- 54970 kgs**

**TOTAL MS STRUCTURE WEIGHT :- 40000 kgs (approx)**

**MS STAIR CASE WEIGHT :- 4000 kgs (approx)**

**Note:- Load On Each (RCC) Column 10 to 11 Ton Approximately**

Thanks,

KETAV CONSULTANT

LEGEND

M- Multi effect evaporator plant

ATFD - Agitator thin film dryer

*Handwritten signature*

TAX INVOICE

Attachment 7-c

(Duplicate Copy)



**KETAV**  
Consultant

**KETAV CONSULTANT**

PLOT NO.21,25,26,27,28,BLOCK NO.518,  
JUNA BABALPURA PATIA,DAHEGAM MODASA ROAD  
VIL:JUNA BABALPURA(SAPA), TA:DAHEGAM,  
DIST:GANDHINAGAR-382305,GUJARAT.  
Phone : 09687671391 (M) : 09687671377  
E-mail : account@ketavconsultant.in

Company's GSTIN / Unique ID : 24ADIPP0287H1ZH

PAN No. : ADIPP0287H

**Details of Consignee (Bill to)**  
**Grasim Industries Ltd.**  
"Chemical Division Rehla"  
P.O-Rehla,Garhwa Road,  
Palamau(Jharkhand)Pin Code:822124  
**State** : 20 Jharkhand  
**Phone** : 06584-262211  
**Mobile** : 9507039408  
**GSTIN** : 20AAACG4464B2ZB  
**PAN No.** : AAACG4464B

**Invoice No.** : E-0063 **Dt.** : 30/05/2019  
**Challan No.** : 0063 **Dt.** : 30/05/2019  
**P.O. No.** : 4200016947  
**P.O. Dt.** : 12/03/2019

**Ship To**

500/780886  
09/06/19

Sr. No.	No. & Desc Of Packages	Product Description	HSN Code	Packing Qty.	Quantity	Rate	Amount
1	41104803H247	<p><b>System: Four Effect Circulation Evaporator System + ATFD For Salt Recovery.120 KLD.</b></p> <p><b>Evaporator Plant &amp; Parts</b></p> <p>CH:84198990 As Per Attached D/C No.0063 Dt.30.05.19.</p>	84198990	94 No (01 Set)	94 No (01 Set)	0.453	16000000.00
<p>Payment Within Days. Due On:30/05/2019</p>				94	Total		16000000.00

Document Through : Direct  
Goods Despatched From : Junababalpura Dahegam To:Palamau , Jharkhand  
Manner of Transport : Jay Cargo Movers  
If by motor vehicle,Its Reg.No: GJ-27-X-9685  
If by Rail/Air,T.R./L.R./R.R./A.W.Bill No. 1235 Dt.30.05.2019

IGST @18.00% 2880000.00  
Round Off  
**NET AMOUNT** ₹ 18880000.00

₹ (In Words) : One Crore Eighty Eight Lakh Eighty Thousand Only.

- Terms & Conditions :**
- (1) We do not hold responsible for any breakage/damage/shortage/leakage in transit.
  - (2) Our responsibility ceases when the goods are delivered to the carrier.
  - (3) Goods once sold will not be accepted back.
  - (4) Interest @24% p.a. will be charged. If invoice is not paid on or before due date.
  - (5) Subject to Ahmedabad Jurisdiction.

For KETAV CONSULTANT  
*[Signature]*  
Authorised Signatory

Handwritten initials/signature

## DELIVERY CHALLAN

**KETAV CONSULTANT**
**KETAV**  
 Consultant

 PLOT NO.21,25,26,27,28,BLOCK NO.518,  
 JUNA BABALPURA PATIA,DAHEGAM MODASA ROAD  
 VIL:JUNA BABALPURA(SAPA), TA:DAHEGAM,  
 DIST:GANDHINAGAR-382305,GUJARAT.  
 Phone : 09687671391 (M) : 09687671377  
 E-mail : account@ketavconsultant.in

 M/S, Grasim Industries Ltd.  
 "Chemical Division Rehla"  
 P.O-Rehla,Garhwa Road,  
 Palamau(Jharkhand)Pin Code:822124  
 Ph.:06584-262211 Mo.:9507039408  
 GSTIN NO: 20AAACG4464B2ZB  
 PAN No. AAACG4464B

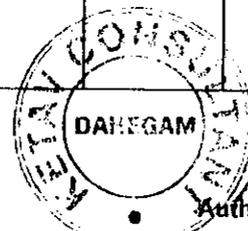
 Challan No. : 0063  
 Challan Date : 30/05/2019  
 P.O. No : 4200016947  
 P.O. Date : 12/03/2019  
 Truck No. : GJ-27-X-9685  
 Transport : Jay Cargo Movers  
 L.R. No : 1235 Date : 30.05.2019

Sr.	Particular	Qty.	Unit	Rate
	<b>System:Four Effect Forced Circulation Evaporator System + ATFD For Salt Recovery.120KLD.</b>			
1	Calandria -4	1	No	
2	Preheater	1	No	
3	Surface Condenser (MEE).	1	No	
4	Catch Pot (MEE).	1	No	
5	Vapor Seperator (MEE). 1,2.	2	No	
6	Process Pump With Motor & Without Seal (Jonshon) CCR-25/125(01HP/2800RPM)-02. CCR-25/125(1.5HP/2800RPM)-02. CCR-32/160(03HP/2800RPM)-03. CCR-200/200 (30HP/1400RPM)-04.	11	No	
7	SS 304 Pipes 1"-06, 1 1/2"-03.	9	No	
8	SS 316 Pipes 1"-06, 1 1/4"-08, 1 1/2"-02, 2"-04, 2 1/2"-03, 3"-05, 6"-02, 8"-02, 10"-03, 12"-03.	38	No	
9	SS 316 Big Bend 8"-06, 10"-07, 12"-05, 6"-08.	26	No	
10	Corrugated Box DFM:20NB-02. VT-04, PG-12, VG-06, TG-10, RTD-10. (02 Box).	2	No	
11	Wooden Box SS316Flanges:1"-20, 1 1/4"-20, 1 1/2"-10, 2"-08, 2 1/2"-10, 3"-08, 6"-06, 8"-04, 12"-08. SS316Bends:1"-25, 1 1/4"-15, 1 1/2"-10, 2"-10 2 1/2"-06, 3"-12, SS316Flange Valve:1"-10, 1 1/4"-03, 1 1/2"-03. SS 316 Thread Valves: 1/4"-15, 1/2"-10, 3/4"-06, 1"-08, 1 1/4"-04, NRV:1 1/2"-02, 2"-01. B.F. Valve + SS 316 Flapper:2"-02, 3"-02, 6"-04, 8"-03. Gasket: 1"-15, 1 1/4"-15, 2"-10, 2 1/2"-10, 1 1/2"-12, 3"-06, 6"-10, 8"-10, 10"-06, 12"-08. Gi Nut	2	No	
	<b>TOTAL</b>			
	<b>DELIVERY AT:</b>			
	CO'S GSTIN NO: CO'S PAN NO. :			

 5001780386  
 05/06/19

\*Received the above Goods on good condition

Receiver's Signature



Authorise Signatory

## DELIVERY CHALLAN

**KETAV CONSULTANT**

**KETAV**  
Consultant

PLOT NO.21,25,26,27,28,BLOCK NO.518,  
JUNA BABALPURA PATIA,DAHEGAM MODASA ROAD  
VIL:JUNA BABALPURA(SAPA), TA:DAHEGAM,  
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Phone : 09687671391 (M) : 09687671377  
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M/S, Grasim Industries Ltd.  
"Chemical Division Rehla"  
P.O-Rehla,Garhwa Road,  
Palamau(Jharkhand)Pin Code:822124  
Ph.:06584-262211 Mo.:9507039408  
GSTIN NO: 20AAACG4464B2ZB  
PAN No. AAACG4464B

Challan No. : 0063  
Challan Date : 30/05/2019  
P.O. No : 4200016947  
P.O. Date : 12/03/2019  
Truck No. : GJ-27-X-9685  
Transport : Jay Cargo Movers  
L.R. No : 1235 Date : 30.05.2019

Sr.	Particular	Qty.	Unit	Rate
	<p><b>System:Four Effect Forced Circulation Evaporator System + ATFD For Salt Recovery.120KLD.</b></p> <p>&amp; Bolts:1/2"x11/2"-200,5/8"x2"-150,5/8" x 21/2"-150. Sight Glass:1 1/4"-02,21/2"-2,3"-6.Safaty Valves: 1"x2"-3.Cable Tie :300MM-10Pkt,Ring Type Lug:2.5Sq.MMx1Pkt</p>			
	Evaporator Plant & Parts. CH:84198990			
	<b>TOTAL</b>	<b>91</b>		
	DELIVERY AT:			
	CO'S GSTIN NO: 24ADIPP0287H1ZH CO'S PAN NO. : ADIPP0287H			

\*Received the above Goods on good condition

Receiver's Signature

Authorisè Signatory  
  
 Authorisè Signatory

M. : 9510906262, 9227006262



# Jay Cargo Movers

## Total Solution of Transport

23, Calico Nagar, B/h. Winsome Hotel, Narol-sarkhej Road, Narol, Ahmedabad -382405 (Gujarat)  
 web.: www.jaycargomovers.com, E-mail : jaycargomovers@ymail.com

Consignor Copy  
 Consignee Copy  
 Driver Copy  
 Record Copy

Subject to Ahmedabad Jurisdiction

Schedule of Demurrage Charge Demurrage Chargeable after day date of arrival @ Rs..... per kg/ per	From Location	To Location	LR No.	Date	Vehicle No.
	AHMEDABAD	PALAMAU, JHARK	1235	30/05/2019	GJ27-X-9685
Consignment Booked at: <b>OWNER'S RISK</b>			Policy No. if insured :		
CONSIGNOR : KETAV CONSULTANT PLOT NO. 21 25 26 27 28 BLOCK 518 JUNA BABALPURA PATIA DAHEGAM MODASA ROAD DAHEGAM GUJARAT GST No. : 24ADIPP0287H1ZH			CONSIGNEE : GRASIM INDUSTRIES LTD - PALAMAU CHEMICAL DIVISION REHLA P.O REHLA, GARHWA ROAD PALAMAU PALAMAU - 822124 Jharkhand GST No. : 20AAACG4464B2ZB		
Description (Said to contain)	Method of Pkg	No. of Pkg	Weight Load Charged	Amount	
MACHINERY - Loose machinery & parts As per Attached Bill & Invoice No : E-0063 Invoice Date : 30/05/2019 Material Value : ₹ 1,88,80,000/- GST Paid By : Consignor E-Way Bill No. : 661108339520	LOOSE	07 SET	0 0	Balance	
GST No. : 24AYJPM8496P2ZB PAN No. : AYJPM8496P Remark :	Mode of Payment	For Jay Cargo Movers ANKIT BANSAL Auth. Signatory			
	Tobe Billed				

Under Section 5 of IT Act 2000, this Consignment Note stands legal / valid and can be authenticated

### Terms and Conditions of Carriage

- Terms and conditions printed on face and overleaf of this consignment note/ forwarding note of this consignment shall be deemed to part of contract of carriage with consignor/consignee and both of them.
- This Consignment Note/Forwarding Note is not negotiable. All and every consignments booked under this Consignment Note are carried under common carrier and under carriage act at Owner's Risk otherwise and until specifically charged at higher risk charges mutually agreed upon consignor/consignee and have to be mentioned on this consignment Note.
- Consignor or consignee are responsible for insuring the consignment, we will never arrange transit insurance of the consignment unless and until agreed upon in regard to the payment of premium of the transit insurance to us in advance.
- Goods booked under this consignment Note are on basis of said to contain declared by consignor/consignee or its lawful assignee. Therefore they will be held responsible for violation prohibited and dangerous goods and detention/seizure by competent authority. Consignor/Consignee shall indemnify us against any loss or damage suffered by reason of incorrectness or incompleteness of the particulars on Consignment Note. Hence open delivery package would not be given under any circumstances.
- Consignor/Consignee shall be liable without any limitation, for all costs and expenses imposed by competent authorities such as Octroi, Sales tax, Entry Tax related to consignment.
- Consignment booked under this consignment note will not be diverted to other place or person mentioned on consignment note unless a written authority letter provided by consignor/consignee of lawful assignee of the goods while consignment is in transit.
- We will not responsible for delay partial or total loss, destruction, damage, deterioration or non delivery of consignment under these events such as act of god act of war or public enemy, riots and civil commotion, accident, arrest/restrain under legal proceedings, order or restriction or prohibition imposed by government or competent authority.
- We reserve the right to exercise General Lien on any consignment under our custody for recovery of outstanding amount on consignor/consignee for the consignment or already delivered consignments.
- No suit or other legal proceedings will be entertained against the loss or damage to the consignment unless notice is served in writing with 'Damage Certificate/ Certificate of Facts (issued by us) under 90 days from date of booking.
- We will not be liable for damage to consignment booked under part load, unless packed or wrapped for extra safety other than standard packing in accordance with FTL against the transit damages.
- Perishable goods are liable for dispose off after 48 hours of arrival without giving any notice to consignee. We are entitled to sell off unclaimed other goods after a written notice of 30 days to consignee/consignor, against recovery of occurred expenses in regard to the said consignment note.
- The competent court in Vadodara only shall have jurisdiction in respect of all disputes or claims arising out of this carriage contract.

Declaration by Consignor/Consignee

By accepting our copies of this consignment note, I/We solemnly declare to transporter and all concerned that particulars and details furnished in Consignment Note are true and correct and same will correspond to our books of entry and documents in our possession and control. I/We also acknowledge, understand and agree to the terms and conditions mentioned over this Consignment Note/Forwarding Note/ LR or GRN

(Signature of Consignor/consignee/Authorised Employee or their agent or lawful assignee of the consignment.)

Space for Acknowledgement



M : 9510906262, 9227d06262

23, Calico Nagar, B/h, Winsome Hotel, Narol-sarthei Road, Narol, Ahmedabad - 382405 (Gujarat)  
 web: www.jaycargomovers.com, E-mail : jaycargomovers@ymail.com

**Total Solution of Transport**

Consignor Copy  
 Consignee Copy  
 Driver Copy  
 Record Copy

Subject to Ahmedabad Jurisdiction

Schedule of Demurrage Charge Demurrage Chargeable after day date of arrival @ Rs..... per kg/ per		From Location	To Location	LR No.	Date	Vehicle No.
Consignment Booked at : OWNER'S RISK		AHMEDABAD	PALAMAU, JHARK	1235	30/05/2019	GJ27-X-9685
Policy No. if insured :						
CONSIGNOR : KETAA CONSULTANT PLOT NO. 21 25 26 27 28 BLOCK 518 JUNA BABALPURA PATIA DAHEGAM MODASA ROAD DAHEGAM GUJARAT		CONSIGNEE : GRASIM INDUSTRIES LTD - PALAMAU CHEMICAL DIVISION REHLA P.O REHLA, GARHWA ROAD PALAMAU PALAMAU - 822124 Jharkhand GST No. : 20AAACG4464B2ZB				
Description (Said to contain)		Method of	No. of	Weight	Amount	
MACHINERY Loose Machine & parts as per Attached Bill & Invoice No : E-0063 Invoice Date : 30/05/2019 Material Value : ₹ 1,88,80,000/- GST Paid By : Consignor E-Way Bill No. : 661108339520		LOOSE	0	0	Balance	
GST No. : 24ADIPP0287H1ZH		Mode of Payment				
GST No. : 24AYJPM8496P2ZB		Tobe Billed				
PAN No. : AYJPM8496P		Auth. Signatory				
Remark :		For Jay Cargo Movers ANKIT BANSAL				

Under Section 5 of IT Act 2000, this Consignment Note stands legal / valid and can be authenticated

**Terms and Conditions of Carriage**

1. Terms and conditions printed on face and overleaf of this consignment note of this consignment shall be deemed to part of contract of carriage with consignee and both of them.

2. The Consignment Note/forwarding Note is not negotiable. All and every consignments booked under this Consignment Note are carried under common carrier and under carriage act at Owner's Risk otherwise and will specifically charged at higher risk charges mutually agreed upon consignee and have to be mentioned on this consignment Note

3. Consignor or consignee are responsible for insuring the consignment, we will never arrange transit insurance of the consignment unless and until agreed upon in regard to the payment of premium of the transit insurance to us in advance.

4. Goods booked under this consignment Note are on basis of said to contain declared by consignee or its lawful assignee. Therefore they will be held responsible for violation/packaged and dangerous goods and detention/seizure by competent authority. Consignor/Consignee shall indemnify us against any loss or damage suffered by reason of incorrectness or incompleteness of the particulars on Consignment Note. Hence open delivery package would not be given under any circumstances.

5. Consignor/Consignee shall be liable without any limitation, for all costs and expenses imposed by competent authorities such as Octroi, Sales tax, Entry Tax related to consignment booked under this consignment note will not be diverted to other place or person mentioned on consignment note unless a written authority letter provided by consignee/consignee of the goods while consignment is in transit.

7. We will not be responsible for delay partial or total loss, destruction, damage, deterioration or non delivery of consignment under these events such as act of god act of war or public enemy, riot and civil commotion, accident, arrest/restrain under legal proceedings, order or restriction or prohibition imposed by government or competent authority.

9. No suit or other legal proceedings will be entertained against the loss or damage to the consignment unless notice is served in writing with 'Damage Certificate/ Certificate of Facts' (issued by us) under 90 days from date of booking.

10. Perishable goods are liable for damage to consignment booked under part load, unless packed or wrapped for extra safety other than standard packing in accordance with FTL against the transit damages.

11. Perishable goods are liable for disposal after 48 hours of arrival without giving any notice to consignee. We are entitled to sell off unclaimed other goods after a written notice of 30 days to consignee/consignor, against recovery of incurred expenses in regard to the said consignment note.

12. The competent court in Vadodra only shall have jurisdiction in respect of all disputes or claims arising out of this carriage contract.

**Declaration by Consignor/Consignee**

By accepting our copies of this consignment note, I/We solemnly declare to transporter and all concerned that particulars and details furnished in Consignment Note are true and correct and same will correspond to our books of entry and documents in our possession and control. I/We also acknowledge, understand and agree to the terms and conditions mentioned over this Consignment Note/forwarding Note/ LR or GRN

(Signature of Consignor/Consignee/Authorized Employee or their agent or lawful assignee of the consignment)

**Space for Acknowledgment**

*(Handwritten signature)*

Powered By National Informatics Centre

MSBSE



Mode	Vehicle / Trans	Doc No & Dt.	From	Entered Date	Entered By	CEWB No. (if any)	Multi VehInfo (if any)
				30/05/2019 06:56 PM	24ADFP0287H1ZH		

5. Vehicle Details

Transporter ID & Name : 24AYJPM8496P2ZB & JAY CARGO MOVERS

4. Transportation Details

Transporter Doc. No & Date : 1235 & 30/05/2019

Tot. Taxable Amt ₹ 16000000.00 CGST Amt ₹ 0.00 SGST Amt ₹ 0.00 IGST Amt ₹ 2880000.00 CESS Amt ₹ 0.00 CESS Non-Advtl Amt ₹ 0.00

Other Amt ₹ 0.00 Total Inv/Amt ₹ 18880000.00

HSN	Product Description	Quantity	Taxable Amount	Tax Rate (C+S+I+CESS+Cess Non-Advtl)
84198990	Evaporator Plant And Parts	1.00 Set	16000000.00	NE+NE+18.000+0.000+0.00+0.00

3. Goods Details

From	KETAV CONSULTANT GUARAT Dispatch From : FLOT NO 21-25-26-27-28 BLOCK JUNA BABA PURA PATIVILLAGE SARA DEHGAM MODASA ROAD GUMARAT-382305
To	GSTIN: 20AAA CG446 4B2ZB M/S GRASIM INDUSTRIES LIMITED, JHARKHAND Ship To : CHEMICAL DIVISION REHLA CHEMICAL DIVISION REHLA GRASIM INDUSTRIES LIMITED GANSHYAM KUNU

2. Address Details

Type: Outward - Supply Document Details: Tax Invoice - E0063 - 30/05/2019 Transaction type: Regular

Mode: Road Approx Distance: 1630km

Eway Bill No: 6611 0833 9520 Generated Date: 30/05/2019 06:56 PM Generated By: 24ADI PP028 7H1ZH Valid Up to: 16/06/2019

1. E-WAY BILL Details



Government of India e-Way Bill



**Grasim Industries Limited**  
**Chemical Division Rehra**  
Gate Entry Form

100/780386  
06/06/19

Gate Entry# : RHI190014592

Plant Name : 1211 Rehra Chemical Plant 1

----- T R A N S P O R T   D E T A I L S -----

Vehicle No	: GJ27X9685	Capacity	: 0 TON
Vehicle Type	: Loose Materials in Truck		
Transporter	: 2100016402 KETAV CONSULTANT		
Booklet#	: GJ27X9685	Rc Expiry Date	: 26.03.2020
Insurance Policy#	: 71050031180150000617	Insur Renew Dt	: 26.03.2020
Vehicle Certif	:	Puc Renew Dt	:
Reg Date	: 26.04.2019		

----- D R I V E R   D E T A I L S -----

Driver Name	: RAVI VARMA	License id	: UP4420170011336	Mobile #	: 9173636349
Issue Date	: 24.07.2017	Expiry Date	: 09.01.2022	Helmets #	: 00
Material	: STORE MATERIAL				
Remarks	: B <del>30-00</del> 28-28	Cleaner Id	: NO	Mobile #	:
Driver Name	: NO	Challan Date	: 30.05.2019	Challan Qty	: 94
Challan#	: 63	LR #	:		
Reg Date	:				

Mark In Dt/Time : 03.06.2019 / 08:25:00

Gate In Dt/Time : 03.06.2019 / 08:25:02

Mark Out Dt/Time : / 00:00:00

Gate Out Dt/Time : / 00:00:00

Note : In case of any Accident Factory will not be responsible and will not be liable for any damages.

As Per Attached D/C No.0063 Dt.30.05.19.					
The Oriental Ins.Co.Ltd.Policy No.143100 /21/2019/11 Dt.26.12.2018 to Valid Up to 25.12.2019					
Payment Within	Days. Due On:30/05/2019		94	Total	16000000.00

Document Through : Direct	IGST @18.00%	2880000.00
Goods Despatched From : Junababalpura Dahegam To:Palamau, Jharkhand		
Manner of Transport : Jay Cargo Movers	Round Off	
If by motor vehicle, its Reg.No: GJ-27-X-9685	<b>NET AMOUNT</b>	<b>₹ 18880000.00</b>
If by Rail/Air, T.R./L.R./R.R./A.W.Bill No. 1235 Dt.30.05.2019		
₹ (In Words) : One Crore Eighty Eight Lakh Eighty Thousand Only.		

**Terms & Conditions :**

- (1) We do not hold responsible for any breakage/damage/shortage/leakage in transit.
- (2) Our responsibility ceases when the goods are delivered to the carrier.
- (3) Goods once sold will not be accepted back.
- (4) Interest @24% p.a. will be charged, if invoice is not paid on or before due date.
- (5) Subject to Ahmedabad Jurisdiction.

For KETAV CONSULTANT  
*Allesh*  
Authorized Signatory

# PARASMANI WEIGHBRIDGE

Block No. 521, Babalpura, Dahegam - Rakhiyal Road,  
Dahegam - 382305. Ph. 02716 296033



PLATFORM  
SIZE : 52X10

**24 HOURS SERVICE**  
**ELECTRONIC COMPUTERISED WEIGHBRIDGE**

CAPACITY  
80 TONS

COPY NO. : 1278

HST NO. : 3101

SUPPLIER :  
VEHICLE NO. : GJ-27-X-9685  
CUSTOMER :

MATERIAL :

PLACE :

GROSS : 17190 kg  
TARE : 8000 kg  
NETT : 9190 kg

DATE : 30/05/2019  
DATE : 30/05/2019

TIME : 17:15  
TIME : 17:15

CHARGES RS. :

સુચના : (1) આ વજન માપવાનો પારસમાની વજનમાપક પરથી થયેલ છે. (2) આ વજન માપવાનો પારસમાની વજનમાપક પરથી થયેલ છે. (3) આ વજન માપવાનો પારસમાની વજનમાપક પરથી થયેલ છે. (4) આ વજન માપવાનો પારસમાની વજનમાપક પરથી થયેલ છે. (5) આ વજન માપવાનો પારસમાની વજનમાપક પરથી થયેલ છે.

Operator's Signature

Sr. No.	No. & Desc Of Packages	Product Description	HSN Code	Packing Qty.	Quantity	Rate	Amount
1	41104803H247	System: Four Effect Circulation Evaporator System + ATFD For Salt Recovery.120 KLD.  Evaporator Plant & Parts  CH:84198990 As Per Attached D/C No.0063 Dt.30.05.19.	84198990	94 No (01 Set)	94 No (01 Set)		16000000.00
		The Oriental Ins.Co.Ltd.Policy No.143100 /21/2019/11 Dt.26.12.2018 to Valid Up to 25.12.2019					
Payment Within Days. Due On:30/05/2019				94	Total		16000000.00

Document Through : Direct  
Goods Despatched From : Junababalpura Dahegam To:Palamau , Jharkhand.  
Manner of Transport : Jay Cargo Movers  
If by motor vehicle, its Reg.No: GJ-27-X-9685  
If by Rail/Air, T.R./L.R./R.R./A.W. Bill No. 1235 Dt.30.05.2019

IGST @18.00%	2880000.00
Round Off	
<b>NET AMOUNT</b>	<b>₹ 18880000.00</b>

₹ (In Words) : One Crore Eighty Eight Lakh Eighty Thousand Only.

- Terms & Conditions :**
- (1) We do not hold responsible for any breakage/damage/shortage/leakage in transit.
  - (2) Our responsibility ceases when the goods are delivered to the carrier.
  - (3) Goods once sold will not be accepted back.
  - (4) Interest @24% p.a. will be charged. If invoice is not paid on or before due date.
  - (5) Subject to Ahmedabad Jurisdiction.

FOR KETAV CONSULTANT  
*Allheer*  
Authorised Signatory

## TAX INVOICE

REPRODUCTION COPY  
(Original / Duplicate)



**KETAV**  
Consultant

# KETAV CONSULTANT

PLOT NO.21,25,26,27,28,BLOCK NO.518,  
JUNA BABALPURA PATIA,DAHEGAM MODASA ROAD  
VIL:JUNA BABALPURA(SAPA), TA:DAHEGAM,  
DIST:GANDHINAGAR-382305,GUJARAT.  
Phone : 09687671391 (M) : 09687671377  
E-mail : account@ketavconsultant.in

Company's GSTIN / Unique ID : 24ADIPP0287H1ZH

PAN No. : ADIPP0287H

**Details of Consignee (Bill to)**

Grasim Industries Ltd.  
"Chemical Division Rehla"  
P.O-Rehla,Garhwa Road,  
Palamau(Jharkhand)Pin Code:822124  
State : 20 Jharkhand  
Phone : 06584-262211  
Mobile : 9507039408  
GSTIN : 20AAACG4464B2ZB  
PAN No. : AAACG4464B

Invoice No. : E-0063 Dt. : 30/05/2019  
Challan No. : 0063 Dt. : 30/05/2019  
P.O. No. : 4200016947  
P.O. Dt. : 12/03/2019

Ship To

Sr. No.	No. & Desc Of Packages	Product Description	HSN Code	Packing Qty.	Quantity	Rate	Amount
1	41104803H247	System: Four Effect Circulation Evaporator System + ATFD For Salt Recovery.120 KLD.  Evaporator Plant & Parts  CH:84198990 As Per Attached D/C No.0063 Dt.30.05.19.	84198990	94 No (01 Set)	94 No (01 Set)		16000000.00
		The Oriental Ins.Co.Ltd.Policy No.143100 /21/2019/11 Dt.26.12.2018 to Valid Up to 25.12.2019					
Payment Within Days. Due On:30/05/2019				94	Total		16000000.00

Document Through : Direct  
Goods Despatched From : Junababalpura Dahegam To:Palamau , Jharkhand.  
Manner of Transport : Jay Cargo Movers  
If by motor vehicle,its Reg.No: GJ-27-X-9685  
If by Rail/Air,T.R./L.R./R.R./A.W.Bill No. 1235 Dt.30.05.2019

IGST @18.00% 2880000.00

Round Off

**NET AMOUNT** ₹ 18880000.00

₹ (In Words) : One Crore Eighty Eight Lakh Eighty Thousand Only.

**Terms & Conditions :**

- (1) We do not hold responsible for any breakage/damage/shortage/leakage in transit.
- (2) Our responsibility ceases when the goods are delivered to the carrier.
- (3) Goods once sold will not be accepted back.
- (4) Interest @24% p.a. will be charged. If Invoice is not paid on or before due date.
- (5) Subject to Ahmedabad Jurisdiction.

FOR KETAV CONSULTANT

Authorised Signatory

*Handwritten signature*

**KETAV CONSULTANT**
**KETAV**  
 Consultant

 PLOT NO.21,25,26,27,28,BLOCK NO.518,  
 JUNA BABALPURA PATIA,DAHEGAM MODASA ROAD  
 VIL:JUNA BABALPURA(SAPA), TA:DAHEGAM,  
 DIST:GANDHINAGAR-382305,GUJARAT.  
 Phone : 09687671391 (M) : 09687671377  
 E-mail : account@ketavconsultant.in

 M/S, **Grasim Industries Ltd.**  
 "Chemical Division Rehla"  
 P.O-Rehla,Garhwa Road,  
 Palamau(Jharkhand)Pin Code:822124  
 Ph.:06584-262211 Mo.:9507039408  
 GSTIN NO: 20AAACG4464B2ZB  
 PAN No. AAACG4464B

 Challan No. : 0063  
 Challan Date : 30/05/2019  
 P.O. No : 4200016947  
 P.O. Date : 12/03/2019  
 Truck No. : GJ-27-X-9685  
 Transport : Jay Cargo Movers  
 L.R. No : 1235 Date : 30.05.2019

Sr.	Particular	Qty.	Unit	Rate
	<b>System:Four Effect Forced Circulation Evaporator System + ATFD For Salt Recovery.120KLD.</b>			
1	Calandria -4	1	No	
2	Preheater	1	No	
3	Surface Condenser (MEE).	1	No	
4	Catch Pot (MEE).	1	No	
5	Vapor Seperator (MEE). 1,2.	2	No	
6	Process Pump With Motor & Without Seal (Jonshon) CCR-25/125(01HP/2800RPM)-02. CCR-25/125(1.5HP/2800RPM)-02. CCR-32/160(03HP/2800RPM)-03. CCR-200/200 (30HP/1400RPM)-04.	11	No	
7	SS 304 Pipes 1"-06,11/2"-03.	9	No	
8	SS 316 Pipes 1"-06,11/4"-08,11/2"-02,2"-04,2 1/2"-03, 3"-05,6"-02,8"-02,10"-03,12"-03.	38	No	
9	SS 316 Big Bend 8"-06,10"-07,12"-05,6"-08.	26	No	
10	Corrugated Box DFM:20NB-02. VT-04,PG-12,VG-06,TG-10,RTD-10. (02 Box).	2	No	
11	Wooden Box SS316Flanges:1"-20,11/4"-20,11/2"-10, 2"-08,21/2"-10,3"-08,6"-06,8"-04,12"-08. SS316Bends:1"-25,11/4"-15,11/2"-10,2"-10 21/2"-06,3"-12,SS316Flange Valve:1"-10, 11/4"-03,11/2"-03.SS 316 Thread Valves: 1/4"-15,1/2"-10,3/4"-06,1"-08,11/4"-04, NRV:11/2"-02,2"-01.B.F.Valve + SS 316 Flapper:2"-02,3"-02,6"-04,8"-03.Gasket: 1"-15,11/4"-15,2"-10,21/2"-10,11/2"-12, 3"-06,6"-10,8"-10,10"-06,12"-08.Gi Nut	2	No	
	<b>TOTAL</b>			
	<b>DELIVERY AT:</b>			
	CO'S GSTIN NO: CO'S PAN NO. :			

\*Received the above Goods on good condition

Receiver's Signature



Authorise Signatory

## DELIVERY CHALLAN

**KETAV CONSULTANT**
**KETAV**  
 Consultant

 PLOT NO.21,25,26,27,28,BLOCK NO.518,  
 JUNA BABALPURA PATIA,DAHEGAM MODASA ROAD  
 VIL:JUNA BABALPURA(SAPA), TA:DAHEGAM,  
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 M/S, Grasim Industries Ltd.  
 "Chemical Division Rehla"  
 P.O-Rehla,Garhwa Road,  
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 Ph.:06584-262211 Mo.:9507039408  
 GSTIN NO: 20AAACG4464B2ZB  
 PAN No. AAACG4464B

 Challan No. : 0063  
 Challan Date : 30/05/2019  
 P.O. No : 4200016947  
 P.O. Date : 12/03/2019  
 Truck No. : GJ-27-X-9685  
 Transport : Jay Cargo Movers  
 L.R. No : 1235 Date : 30.05.2019

Sr.	Particular	Qty.	Unit	Rate
	<b>System:Four Effect Forced Circulation Evaporator System + ATFD For Salt Recovery.120KLD.</b>  & Bolts: 1/2"x1 1/2"-200, 5/8"x2"-150, 5/8" x 2 1/2"-150. Sight Glass: 1 1/4"-02, 2 1/2"-2, 3"-6. Safty Valves: 1"x2"-3. Cable Tie :300MM-10Pkt, Ring Type Lug:2.5Sq.MMx1Pkt			
	Evaporator Plant & Parts. CH:84198990	TOTAL	94	
	DELIVERY AT:  CO'S GSTIN NO: 24ADIPP0287H1ZH CO'S PAN NO. : ADIPP0287H			

\*Received the above Goods on good condition

Receiver's Signature



Authorise Signatory

# Jay Cargo Movers

## Total Solution of Transport

23, Calico Nagar, B/h. Winsome Hotel, Narol-sarkhej Road, Narol, Ahmedabad -382405 (Gujarat)  
 web.: www.jaycargomovers.com, E-mail : jaycargomovers@ymail.com

Consignor Copy  
 Consignee Copy  
 Driver Copy  
 Record Copy

Subject to Ahmedabad Jurisdiction

<b>Schedule of Demurrage Charge</b> Demurrage Chargeable after day date of arrival @ Rs..... per kg/ per	From Location <b>AHMEDABAD</b>	To Location <b>PALAMAU, JHARK</b>	LR No. <b>1235</b>	Date <b>30/05/2019</b>	Vehicle No. <b>GJ27- X-9685</b>
Consignment Booked at : <b>OWNER'S RISK</b>			Policy No. if insured :		
<b>CONSIGNOR : KETAV CONSULTANT</b> PLOT NO. 21 25 28 27 28 BLOCK 518 JUNA BABALPURA PATIA DAHEGAM MODASA ROAD DAHEGAM GUJARAT GST No. : 24ADIPP0287H1ZH			<b>CONSIGNEE : GRASIM INDUSTRIES LTD - PALAMAU</b> CHEMICAL DIVISION REHLA P.O REHLA, GARHWA ROAD PALAMAU PALAMAU - 822124 Jharkhand GST No. : 20AAACG4464B2ZB		
<b>Description (Said to contain)</b> MACHINERY <i>Loose machinery &amp; parts As per Attached Bill &amp; Invoice No: E-0063</i> Invoice Date : 30/05/2019 Material Value : <i>1,88,80,000/-</i> GST Paid By : Consignor E-Way Bill No. : <i>661108339520</i>	Method of Pkg <b>LOOSE</b>	No. of Pkg <b>07 SET</b>	Weight Load Charged 0 0	Amount <i>set in loose</i> <i>Note - one motor's fine found in da</i> Balance <i>1,88,80,000/-</i>	
Delivery At :					
GST No. : 24AYJPM8496P2ZB PAN No. : AYJPM8496P Remark :	Mode of Payment  <b>To be Billed</b>	For Jay Cargo Movers <b>ANKIT BANSAL</b> Auth. Signatory			

Under Section 5 of IT Act 2000, this Consignment Note stands legal / valid and can be authenticated

**Terms and Conditions of Carriage**

1. Terms and conditions printed on face and overleaf of this consignment note/ forwarding note of this consignment shall be deemed to part of contract of carriage with consignor/consignee and both of them.
2. This Consignment Note/Forwarding Note is not negotiable. All and every consignments booked under this Consignment Note are carried under common carrier and under carriage act. at Owner's Risk otherwise and until specifically charged at higher risk charges mutually agreed upon consignor/consignee and have to be mentioned on this consignment Note.
3. Consignor or consignee are responsible for insuring the consignment, we will never arrange transit insurance of the consignment unless and until agreed upon in regard to the payment of premium of the transit insurance to us in advance.
4. Goods booked under this consignment Note are on basis of said to contain declared by consignor/consignee or its lawful assignee. Therefore they will be held responsible for violat prohibited and dangerous goods and detention/seizure by competent authority. Consignor/Consignee shall indemnify us against any loss or damage suffered by reason of incorrectness or incompleteness of the particulars on Consignment Note. Hence open delivery package would not be given under any circumstances.
5. Consignor/Consignee shall be liable without any limitation, for all costs and expenses imposed by competent authorities such as Octroi, Sales tax, Entry Tax related to consignment
6. Consignment booked under this consignment note will not be diverted to other place or person mentioned on consignment note unless a written authority letter provided by consignor/consignee of lawful assignee of the goods while consignment is in transit.
7. We will not responsible for delay partial or total loss, destruction, damage, deterioration or non delivery of consignment under these events such as act of god act of war or public enemy, riots and civil commotion, accident, arrest/restrain under legal proceedings, order or restriction or prohibition imposed by government or competent authority.
8. We reserve the right to exercise General Lien on any consignment under our custody for recovery of outstanding amount on consignor/consignee for the consignment or already delivered consignments.
9. No suit or other legal proceedings will be entertained against the loss or damage to the consignment unless notice is served in writing with 'Damage Certificate/ Certificate of Facts (Issued by us) under 90 days from date of booking.
10. We will not be liable for damage to consignment booked under part load, unless packed or wrapped for extra safety other than standard packing in accordance with FTL against the transit damages.
11. Perishable goods are liable for dispose off after 48 hours of arrival without giving any notice to consignee. We are entitled to sell off unclaimed other goods after a written notice of 30 days to consignee/consignor, against recovery of occurred expenses in regard to the said consignment note.
12. The competent court in Vadodara only shall have jurisdiction in respect of all disputes or claims arising out of this carriage contract.

**Declaration by Consignor/Consignee**

By accepting our copies of this consignment note, I/We solemnly declare to transporter and all concerned that particulars and details furnished in Consignment Note are true and correct and same will correspond to our books of entry and documents in our possession and control. I/We also acknowledge, understand and agree to the terms and conditions mentioned over this Consignment Note/Forwarding Note/ LR or GRN

(Signature of Consignor/consignee/Authorised Employee or their agent or lawful assignee of the consignment.)

Space for Acknowledgement

*Wang*

Annexure-D

**Grasim Industries Limited**  
**Chemical Division Rehra**  
Gate Entry Form



Gate Entry# : RHI190014678

Plant Name :1211 Rehra Chemical Plant 1

----- T R A N S P O R T D E T A I L S -----

Vehicle No :RJ27GA8844 Capacity:34 TON  
Vehicle Typ :Loose Materials in Truck  
Transporter :2100016402 KETAV CONSULTANT  
Rc Booklet# :RJ27GA8844  
Insur Policy# :71050031190150000596  
Puc Certif :34755  
Rc Reg Date :16.07.2010

Receipt No.. 500178038  
Dt. 05/06/19  
Rc Expiry Date :  
Insur Renew Dt :20.09.2019  
Puc Renew Dt :21.11.2019

----- D R I V E R D E T A I L S -----

Driver Name :LOKESH KUMAR License id :RJ0620110017889 Mobile # :9571024429  
Issue Date :01.09.2011 Expiry Date :02.01.2022 Helmets # :00  
Material :STORE MATERIAL  
Remarks :B 34.34  
Cleaner Name :NO Cleaner Id :NO Mobile # :  
Challan# :59 Challan Date :27.05.2019 Challan Qty :16  
LR Date : LR # :

Park In Dt/Time :04.06.2019 / 09:05:29

Gate In Dt/Time :04.06.2019 / 09:05:32

Park Out Dt/Time: / 00:00:00

Gate Out Dt/Time : / 00:00:00

Note : In case of any Accident Factory will not be responsible and will not be liable for any damages.

J.00

As Per Attached D/C NO 0059 Dt.27.05.19.

*[Handwritten signature]*  
Receipt

*[Handwritten signature]*

TAX INVOICE

(Duplicate Copy)



**KETAV**  
Consultant

**KETAV CONSULTANT**

PLOT NO.21,25,26,27,28,BLOCK NO.518,  
JUNA BABALPURA PATIA,DAHEGAM MODASA ROAD  
VIL:JUNA BABALPURA(SAPA), TA:DAHEGAM,  
DIST:GANDHINAGAR-382305,GUJARAT.  
Phone : 09687671391 (M) : 09687671377  
E-mail : account@ketavconsultant.in

Company's GSTIN / Unique ID : 24ADIPP0287H1ZH

PAN No. : ADIPP0287H

**Details of Consignee (Bill to)**

**Grasim Industries Ltd.**  
"Chemical Division Rehla"  
P.O-Rehla,Garhwa Road,  
Palamau(Jharkhand)Pin Code:822124

State : 20 Jharkhand  
Phone : 06584-262211  
Mobile : 9507039408  
GSTIN : 20AAACG4464B2ZB  
PAN No. : AAACG4464B

Invoice No. : E-0059 Dt. : 27/05/2019  
Challan No. : 0059 Dt. : 27/05/2019  
P.O. No. : 4200016947  
P.O. Dt. : 12/03/2019

Ship To

5001780382  
05/06/19

Sr. No.	No.& Desc Of Packages	Product Description	HSN Code	Packing Qty.	Quantity	Rate	Amount
1	41104803H247	System:Four Effect Circulation Evaporator System + ATFD For Salt Recovery.120 KLD.  Evaporator Plant & Parts  CH:84198990 As Per Attached D/C No.0059 Dt.27.05.19.	84198990	16 No (01 Set)	16 No (01 Set)		13500000.00
		Payment Within Days. Due On:27/05/2019		16	Total		13500000.00

*Side delivery ETP Plant Damaged Material Recd*

*Material Received at site 05/06 04/06/19*

The Oriental Ins.Co.Ltd.Policy No.143100 /21/2019/11 Dt.26.12.2018 To Valid Up To 25.12.2019.

Document Through : Direct  
Goods Despatched From : Junababalpura, Dahegam. To:Palamau, Jharkhand.  
Manner of Transport : Jay Cargo Movers  
If by motor vehicle,its Reg.No: RJ-27-GA-8844  
If by Rail/Air,T.R./L.R./R.R./A.W.Bill No. 1225 Dt.27/05/2019

IGST @18.00% 2430000.00

Round Off

₹ (In Words) : One Crore Fifty Nine Lakh Thirty Thousand Only.

**NET AMOUNT** ₹ 15930000.00

**Terms & Conditions :**

- (1) We do not hold responsible for any breakage/damage/shortage/leakage in transit.
- (2) Our responsibility ceases when the goods are delivered to the carrier.
- (3) Goods once sold will not be accepted back.
- (4) Interest @24% p.a. will be charged. if invoice is not paid on or before due date.
- (5) Subject to Ahmedabad Jurisdiction.

For KETAV CONSULTANT  
DAHEGAM  
Authorised Signatory

*h3t3c*

**KETAV CONSULTANT**
**KETAV**  
Consultant

 PLOT NO.21,25,26,27,28,BLOCK NO.518,  
JUNA BABALPURA PATIA, DAHEGAM MODASA ROAD  
VIL:JUNA BABALPURA(SAPA), TA:DAHEGAM,  
DIST:GANDHINAGAR-382305,GUJARAT.  
Phone : 09687671391 (M) : 09687671377  
E-mail : account@ketavconsultant.in

 5001780382  
09/06/19

 M/S, **Grasim Industries I.td.**  
"Chemical Division Rehla"  
P.O-Rehla, Garhwa Road,  
Palamau(Jharkhand)Pin Code:822124  
Ph.:06584-262211 Mo.:9507039408  
GSTIN NO: 20AAACG4464B2ZB  
PAN No. AAACG4464B

 Challan No. : 0059  
Challan Date : 27/05/2019  
P.O. No : 4200016947  
P.O. Date : 12/03/2019  
Truck No. : RJ-27-GA-8844  
Transport : Jay Cargo Movers  
L.R. No : 1225 Date : 27/05/2019

Sr.	Particular	Qty.	Unit	Rate
	<b>System: Four Effect Forced Circulation Evaporator System + ATFD For Salt Recovery.120 KLD.</b>			
1	ATFD With Agitator With Gear Box & Motor (15Sq.Mtr).	2	Set	
2	Small Vapor Seperator (ATFD + MEE).	3	No	
3	Surface Condenser (ATFD).	2	No	
4	Balance Tank (ATFD + MEE).	3	No	
5	Catch Pot (ATFD).	2	No	
6	Blower With Motor. (10HP/2800RPM).	2	No	
7	Vacuum Pump With Motor & With Seal (Finetach)15HP/1400RPM-02.	2	No	
	Evaporator Plant & Parts CH:84198990	<b>TOTAL</b>	<b>16</b>	
	<b>DELIVERY AT:</b>			
	CO'S GSTIN NO: 24ADIPP0287H1ZH CO'S PAN NO. : ADIPP0287H			

\*Received the above Goods on good condition

Receiver's Signature

h32x

 For **KETAV CONSULTANT**

Authorise Signatory

M. : 9510906262, 9227006262

# Jay Cargo Movers

Total Solution of Transport

23, Calico Nagar, B/h Winsome Hotel, Narol-sarkhej Road, Narol, Ahmedabad -382405 (Gujarat)  
 web : www.jaycargomovers.com, E-mail : jaycargomovers@ymail.com

Consignor Copy  
 Consignee Copy  
 Driver Copy  
 Record Copy

Subject to Ahmedabad Jurisdiction

Schedule of Demurrage Charge Demurrage Chargeable after day date of arrival @ Rs..... per kg/ per	From Location	To Location	LR No.	Date	Vehicle No
	AHMEDABAD	PALAMAU JHARKH	1225	27/05/2019	RJ27-GA-8844
Consignment Booked at : <b>OWNER'S RISK</b>			Policy No. if insured :		
<b>CONSIGNOR : KETAV CONSULTANT</b> PLOT NO. 21 25 26 27 28 BLOCK 518 JUNA BABALPURA PATIA DAHEGAM MODASA ROAD DAHEGAM GUJARAT GST No. : 24ADIPP0287H1ZH			<b>CONSIGNEE : GRASIM INDUSTRIES LTD</b> CHEMICALDIVISION REHLA P O REHLA GARHWA ROAD PALAMAU PALAMAU Jharkhand GST No. : 20AAACG4464B2ZB		
Description (Said to contain)	Method of Pkg	No. of Pkg	Weight Load	Charged	Amount
SYSTEM FOUR EFFECT CIRCULATION EVAPORATOR	BOOSE		0	0	Balance
Invoice No : 0059 Invoice Date : 27/05/2019 Material Value : 15930000 GST Paid By : Consignor E-Way Bill No. :	Delivery At :				
GST No. : 24AYJPM8496P2ZB PAN No. : AYJPM8496P Remark :	Mode of Payment	For Jay Cargo Movers <b>SURESH KUMAR</b> Auth. Signatory			
	Tobe Billed				

Under Section 5 of IT Act 2000, this Consignment Note stands legal / valid and can be authenticated

**Terms and Conditions of Carriage**

- Terms and conditions printed on face and overleaf of this consignment note/ forwarding note of this consignment shall be deemed to part of contract of carriage with consignor/consignee and both of them.
- This Consignment Note/Forwarding Note is not negotiable. All and every consignments booked under this Consignment Note are carried under common carrier and under carriage act. at Owner's Risk otherwise and until specifically charged at higher risk charges mutually agreed upon consignor/consignee and have to be mentioned on this consignment Note.
- Consignor or consignee are responsible for insuring the consignment, we will never arrange transit insurance of the consignment unless and until agreed upon in regard to the payment of premium of the transit insurance to us in advance.
- Goods booked under this consignment Note are on basis of said to contain declared by consignor/consignee or its lawful assignee. Therefore they will be held responsible for violat prohibited and dangerous goods and detention/seizure by competent authority. Consignor/Consignee shall indemnify us against any loss or damage suffered by reason of incorrectness or incompleteness of the particulars on Consignment Note. Hence open delivery package would not be given under any circumstances.
- Consignor/Consignee shall be liable without any limitation, for all costs and expenses imposed by competent authorities such as Octroi, Sales tax, Entry Tax related to consignment.
- Consignment booked under this consignment note will not be diverted to other place or person mentioned on consignment note unless a written authority letter provided by consignor/consignee of lawful assignee of the goods while consignment is in transit.
- We will not responsible for delay partial or total loss, destruction, damage, deterioration or non delivery of consignment under these events such as act of god act of war or public enemy, riots and civil commotion, accident, arrest/restrain under legal proceedings, order or restriction or prohibition imposed by government or competent authority.
- We reserve the right to exercise General Lien on any consignment under our custody for recovery of outstanding amount on consignor/consignee for the consignment or already delivered consignments.
- No suit or other legal proceedings will be entertained against the loss or damage to the consignment unless notice is served in writing with 'Damage Certificate/ Certificate of Facts (issued by us) under 90 days from date of booking.
- We will not be liable for damage to consignment booked under part load, unless packed or wrapped for extra safety other than standard packing in accordance with FTL against the transit damages.
- Perishable goods are liable for disposal after 48 hours of arrival without giving any notice to consignee. We are entitled to sell off unclaimed other goods after a written notice of 30 days to consignee/consignor, against recovery of occurred expenses in regard to the said consignment note.
- The competent court in Vadodra only shall have jurisdiction in respect of all disputes or claims arising out of this carriage contract.

**Declaration by Consignor/Consignee**

By accepting our copies of this consignment note, I/We solemnly declare to transporter and all concerned that particulars and details furnished in Consignment Note are true and correct and same will correspond to our books of entry and documents in our possession and control. I/We also acknowledge, understand and agree to the terms and conditions mentioned over this Consignment Note/Forwarding Note/ LR or GRN

(Signature of Consignor/consignee/Authorised Employee or their agent or lawful assignee of the consignment.)

Space for Acknowledgement

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Government of India  
e-Way Bill



## 1. E-WAY BILL Details

eWay Bill No: 6311 0745 5534

Generated Date: 27/05/2019 06:47 PM

Generated By: 24ADI PP028 7H1ZH Valid Upto: 13/06/2019

Mode: Road

Approx Distance: 1630km

Type: Outward - Supply

Document Details: Tax Invoice - E0059 - 27/05/2019 Transaction type: Regular

## 2. Address Details

## From

GSTIN : 24ADI PP028 7H1ZH  
KETAV CONSULTANT  
GUJARAT

:: Dispatch From ::  
PLOT NO 21-25-26-27-28 BLOCK  
JUNA BABALPURA PATIIVILLAGE SAPA DEHGAM MODASA ROAD  
GUJARAT-382305

## To

GSTIN : 20AAA CG446 4B2ZB  
M/S GRASIM INDUSTRIES LIMITED  
JHARKHAND

:: Ship To ::  
GRASIM INDUSTRIES LIMITED CHEMICAL DIVISION REHLA GRASIM INDUSTRIES  
LIMITED CHEMICAL DIVISION REHLA  
GHANSHYAM KUNJ

## 3. Goods Details

HSN Code	Product Description	Quantity	Taxable Amount Rs.	Tax Rate (C+S+I+Cess+Cess Non.Advol)
84198990	Evaporator Plant And Parts	1.00 SET	13500000.00	NE+NE+18.000+0.000+0.00

Tot. Taxble Amt ₹ 13500000.00 CGST Amt ₹ 0.00 SGST Amt ₹ 0.00 IGST Amt ₹ 2430000.00 CESS Amt ₹ 0.00 CESS Non.Advol Amt ₹ 0.00  
Other Amt ₹ 0.00 Total Inv.Amt ₹ 15930000.00

## 4. Transportation Details

Transporter ID &amp; Name : 24AYJPM8496P2ZB &amp; JAY CARGO MOVERS

Transporter Doc. No &amp; Date : 1225 &amp; 27/05/2019

## 5. Vehicle Details

Mode	Vehicle / Trans Doc No & Dt.	From	Entered Date	Entered By	CEWB No. (if any)	Multi Veh. Info (if any)
Road	RJ27GA8844 & 1225 & 27/05/2019		27/05/2019 06:47 PM	24ADIPP0287H1ZH		



631107455534

*Handwritten signature*



Government of India  
e-Way Bill



## 1. E-WAY BILL Details

eWay Bill No: **6311 0745 5534**Generated Date: **27/05/2019 06:47 PM**Generated By: **24ADI PP028 7H1ZH** Valid Upto: **13/06/2019**Mode: **Road**Approx Distance: **1630km**Type: **Outward - Supply**Document Details: **Tax Invoice - E0059 - 27/05/2019**Transaction type: **Regular**

## 2. Address Details

## From

GSTIN : 24ADI PP028 7H1ZH  
KETAV CONSULTANT  
GUJARAT

:: Dispatch From ::

PLOT NO 21-25-26-27-28 BLOCK  
JUNA BABALPURA PATIIVILLAGE SAPA DEHGAM MODASA ROAD  
GUJARAT-382305

## To

GSTIN : 20AAA CG446 4B2ZB  
M/S GRASIM INDUSTRIES LIMITED.  
JHARKHAND

:: Ship To ::

GRASIM INDUSTRIES LIMITED CHEMICAL DIVISION REHLA GRASIM INDUSTRIES  
LIMITED CHEMICAL DIVISION REHLA  
GHANSHYAM KUNJ

## 3. Goods Details

HSN Code	Product Description	Quantity	Taxable Amount Rs.	Tax Rate (C+S+I+Cess+Cess Non.Advol)
84198990	Evaporator Plant And Parts	1.00 SET	13500000.00	NE+NE+18.000+0.000+0.00

Tot. Tax'ble Amt ₹ **13500000.00**CGST Amt ₹ **0.00**SGST Amt ₹ **0.00**IGST Amt ₹ **2430000.00**CESS Amt ₹ **0.00**CESS Non.Advol Amt ₹ **0.00**Other Amt ₹ **0.00**Total Inv.Amt ₹ **15930000.00**

## 4. Transportation Details

Transporter ID & Name : **24AYJPM8496P2ZB & JAY CARGO MOVERS**Transporter Doc. No & Date : **1225 & 27/05/2019**

## 5. Vehicle Details

Mode	Vehicle / Trans Doc No & Dt.	From	Entered Date	Entered By	CEWB No. (if any)	Multi Veh. Info (if any)
Road	RJ27GA8844 & 1225 & 27/05/2019		27/05/2019 06:47 PM	24ADIPP0287H1ZH	-	-



631107455534

*hbx*

# Grasim Industries Ltd Rehla Chemical Plant 1

## WEIGHING SLIP

**Gate Entry No. : RHI190014678**

Gate Entry Date/Time : 04.06.2019 / 09:05:29

**Transporter Details :**

Vehicle Number : RJ27GA8844  
 Transporter : 2100016402( KETAV CONSULTANT)  
 Invoice Number : 59  
 Invoice Date : 27.05.2019  
 LR No. :  
 LR Date :

**Material Details :**

Plant : 1211 (Rehla Chemical Plant 1)  
 Material : STORE MATERIAL  
 Vendor / Customer : 2100016402 (KETAV CONSULTANT)

Gross Weight (Kgs) : 25,040.000	Gross Weight Date : 04.06.2019
	Time : 09:18:30
Tare Weight (Kgs) : 13,380.000	Tare Weight Date : 04.06.2019
	Time : 17:43:15
Net Weight (Kgs) : 11,660.000	
Challan Weight (Kgs) : 16.000	
Difference (Kgs) : 11,644.000	Verified By: _____

*Handwritten notes:*  
 ETP Plant  
 Material  
 Reo

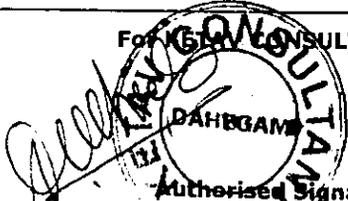
*Handwritten notes:*  
 Man  
 8749  
 Time  
 Date  
 09:06  
 04/06/19

The Oriental Ins.Co.Ltd.Policy No.143100  
 /21/2019/11 Dt.26.12.2018 To Valid Up To  
 25.12.2019.

Payment Within Days. Due On:27/05/2019	16	Total	13500000.00
Document Through : Direct	IGST @18.00%		2430000.00
Goods Despatched From : Junababalpura, Dahegam. To:Palamau, Jharkhand.	Round Off		
Manner of Transport : Jay Cargo Movers	<b>NET AMOUNT</b>		<b>₹ 15930000.00</b>
If by motor vehicle,its Reg.No: RJ-27-GA-8844			
If by Rail/Air,T.R./L.R./R.R./A.W.Bill No. 1225 Dt.27/05/2019			
<b>₹ (In Words) : One Crore Fifty Nine Lakh Thirty Thousand Only.</b>			

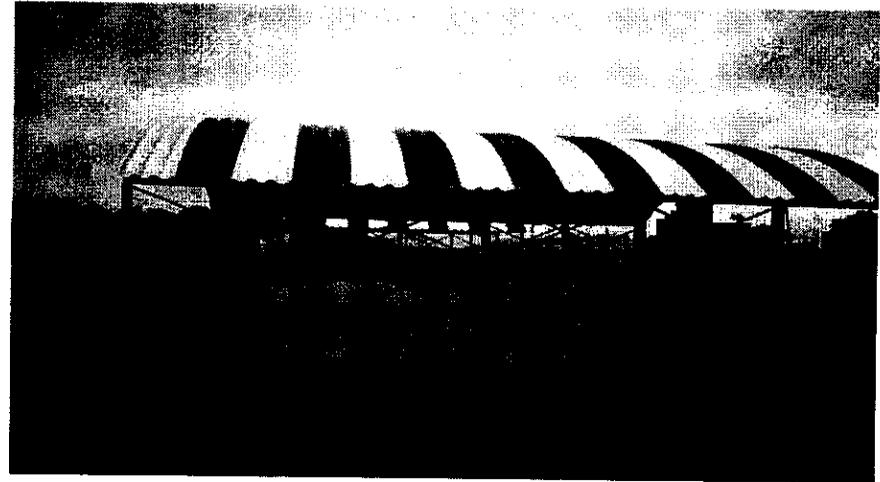
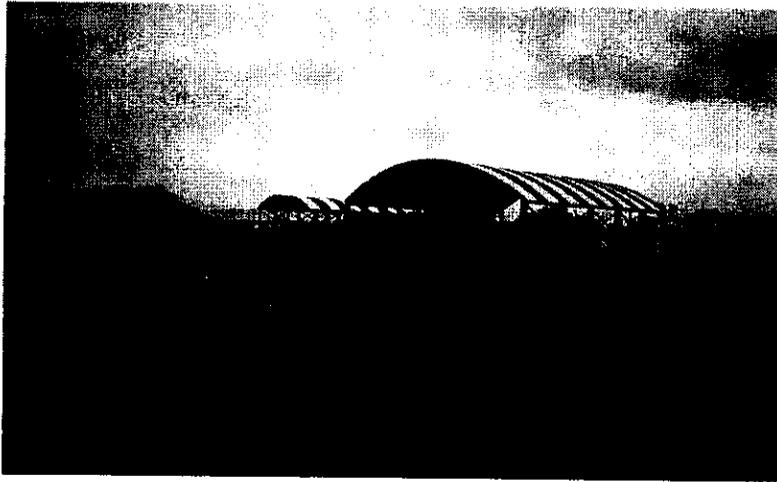
**Terms & Conditions :**

- (1) We do not hold responsible for any breakage/damage/shortage/leakage in transit.
- (2) Our responsibility ceases when the goods are delivered to the carrier.
- (3) Goods once sold will not be accepted back.
- (4) Interest @24% p.a. will be charged. If invoice is not paid on or before due date.
- (5) Subject to Ahmedabad Jurisdiction.

For KETAV CONSULTANT  
  
 Authorised Signatory

*Handwritten signature:* HSK

Attachment 8A : Waste (management) storage area



New Shed Structure for Site Waste Management (Hazardous & Non Hazardous) and HDPE Bags

Attachment 8A

W-5-2017

Annexure 88

**GRASIM INDUSTRIES LIMITED,  
CHEMICAL DIVISION, REHLA**

**Details of Waste Disposed to M/S Adityapur Waste Management Pvt. Ltd.**

Sl. No	Name of Waste	Date of disposal	Category of Waste	Quantity (MT)
1	Asbestos Waste	21.09.2018	15.2	1.72
2	Graphite Tube	21.09.2018	-	4.16
3	Glass wool	21.09.2018	-	0.34
4	Glass wool	16.10.2018	-	0.54
5	FRP Tube	16.10.2018	-	3.14
6	ETP Sludge	06.11.2018	35.3	5.02
7	FRP Tube	06.11.2018	-	1.60
8	Asbestos Waste	06.11.2018	15.2	9.26
9	ETP Sludge	25.11.2018	35.3	8.74
10	Aluminium Dross	25.11.2018	11.5	3.98
11	FRP Tube	25.11.2018	-	2.94
12	Asbestos Waste	28.11.2018	15.2	4.62
13	ETP Sludge	28.11.2018	35.3	19.58
14	Contaminated Plastic Bags	31.01.2019	33.1	10.24
15	Contaminated Plastic Bags	04.02.2019	33.1	11.14
16	Contaminated Plastic Bags	09.02.2019	33.1	13.54
17	ETP Sludge	22.04.2019	35.3	31.76
18	ETP Sludge	25.04.2019	35.3	31.64
19	ETP Sludge	30.04.2019	35.3	31.90
20	ETP Sludge	30.04.2019	35.3	31.76
21	ETP Sludge	30.04.2019	35.3	32.20
	<b>Total</b>			<b>259.82</b>

  
 (K.N. Mishra)  
 A.G.M

Q.C & Environment



*h324*



# ADITYAPUR WASTE MANAGEMENT PVT. LTD.

## MANIFEST FOR HAZARDOUS AND OTHER WASTE

MANIFEST Document No. **0420**

Form - 10

To be filled by the waste generator.	1.	Occupier Name and Mailing Address (including Phone No and e-mail)	Grochim Industries Ltd Chemical Division Raha
	2.	Sender's authorisation No	
	3.	AWMPL Membership No	
	4.	Transporter's name and address (including Phone No and e-mail)	Adityapur Waste Management Pvt Ltd TSDF Plot No - 43 Khata No - 529 Dugni Mouza Saraikela
	5.	Type of Vehicle	(Truck/Tanker/Hook lift/Crane Vehicle/Special Vehicle)
	6.	Transporter Registration No	JSPCB/HO/RNC/HWM-1510226/2017/77
	7.	Vehicle Registration No	JH22C 811
	8.	Receiver's Name and Mailing Address (including Phone No and e-mail)	Adityapur Waste Management Pvt. Ltd. TSDF : Plot No. : 43, Khata No. : 529, Dugni Mouza, Dist. : Saraikela-Kharsawan Jharkhand - 833210 Mob. : 7544003576 / 7544003577, E-mail : adityapur.wmpl@ramky.com
	9.	Receiver's authorization No	JSPCB/HO/RNC/HWM-1510226/2017/77
	10.	Waste description	FRP Tube
	11.	Total Quantity : No of Container :	3.140 MT m3 or MT nos.
	12.	Physical form	Solid/Semi Solid/Sludge/Oily/Tarry/Slurry/Liquid
	13.	Special handling Instructions and additional information	USE PROPER PPEs
	14.	Occupiers Certificate	I hereby declare that the contents of the Consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labelled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
To be Filled by Transporter	15.	Transporter acknowledgement of receipt of Wastes	Month Day Year 10 16 2018
		Driver Name and Stamp: Driver Signature	Month Day Year 10 16 2018
To be Filled by Receiver	16.	Discrepancy, if any	
	17.	Receiver's certification for receipt of Hazardous and other waste	
		Name and Stamp: Signature	Month Day Year [ ] [ ] [ ] [ ] [ ] [ ] [ ] [ ] [ ] [ ]

- Copy 1 (White) - To be forwarded by the sender to the State Pollution Control Board
- Copy 2 (Yellow) - To be retained by the sender after taking signature on it from the transporter
- Copy 3 (Pink) - To be retained by the receiver after signature
- Copy 4 (Orange) - To be handed over to the transporter by the receiver after accepting waste
- Copy 5 (Green) - To be sent by the receiver to the State Pollution Control Board
- Copy 6 (Blue) - To be sent by the receiver to the sender
- Copy 7 (Gray) - To be sent by the receiver to the State Pollution Control Board of the sender in case the sender is in another State.

*Handwritten mark*

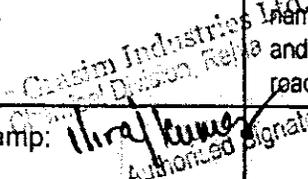


# ADITYAPUR WASTE MANAGEMENT PVT. LTD.

## -MANIFEST FOR HAZARDOUS AND OTHER WASTE

MANIFEST Document No. **0409**

Form - 10

To be filled by the waste generator.	1.	Occupier Name and Mailing Address (including Phone No and e-mail)	Girasim Industries Ltd. Chemical Division, Rehta.								
	2.	Sender's authorisation No									
	3.	AWMPL Membership No									
	4.	Transporter's name and address (including Phone No and e-mail)	Adityapur Waste Management Pvt Ltd. TSDF: plot no- 43, khata no - 529, Dugni Mouza								
	5.	Type of Vehicle	(Truck/Tanker/Hook lift/Crane Vehicle/Special Vehicle)								
	6.	Transporter Registration No	JSPCB/HO/RNC/HWM-1510226/2017/77								
	7.	Vehicle Registration No	JH22C-8111								
	8.	Receiver's Name and Mailing Address (including Phone No and e-mail)	Adityapur Waste Management Pvt. Ltd. TSDF : Plot No. : 43, Khata No. : 529, Dugni Mouza, Dist : Saraikela-Kharsawan Jharkhand - 833210 Mob. : 7544003576 / 7544003577, E-mail : adityapur.wmpl@ramky.com								
	9.	Receiver's authorization No	JSPCB/HO/RNC/HWM-1510226/2017/77								
	10.	Waste description	Graphite tube.								
	11.	Total Quantity : No of Container :	4.160 MT _____ nos.								
	12.	Physical form	Solid/Semi Solid/Sludge/Oily/Tarry/Slurry/Liquid								
	13.	Special handling Instructions and additional information	Used proper ppe's.								
	14.	Occupiers Certificate	I hereby declare that the contents of the Consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labelled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.								
To be Filled by Transporter		Typed Name and Stamp: Signature	<div style="text-align: center;">  </div>								
	15.	Transporter acknowledgement of receipt of Wastes	<div style="text-align: center;">             Month    Day    Year  <table border="1" style="display: inline-table; border-collapse: collapse;"> <tr> <td>0</td><td>0</td><td>2</td><td>1</td><td>2</td><td>0</td><td>1</td><td>8</td> </tr> </table> </div>	0	0	2	1	2	0	1	8
	0	0	2	1	2	0	1	8			
	Driver Name and Stamp: Driver Signature	<div style="text-align: center;">             Month    Day    Year  <table border="1" style="display: inline-table; border-collapse: collapse;"> <tr> <td>0</td><td>0</td><td>2</td><td>1</td><td>2</td><td>0</td><td>1</td><td>8</td> </tr> </table> </div>	0	0	2	1	2	0	1	8	
0	0	2	1	2	0	1	8				
To be Filled by Receiver	16.	Discrepancy, if any									
	17.	Receiver's certification for receipt of Hazardous and other waste									
		Name and Stamp: Signature	<div style="text-align: center;">             Month    Day    Year  <table border="1" style="display: inline-table; border-collapse: collapse;"> <tr> <td> </td><td> </td><td> </td><td> </td><td> </td><td> </td><td> </td><td> </td> </tr> </table> </div>								

- Copy 1 (White) - To be forwarded by the sender to the State Pollution Control Board
- Copy 2 (Yellow) - To be retained by the sender after taking signature on it from the transporter
- Copy 3 (Pink) - To be retained by the receiver after signature
- Copy 4 (Orange) - To be handed over to the transporter by the receiver after accepting waste
- Copy 5 (Green) - To be sent by the receiver to the State Pollution Control Board
- Copy 6 (Blue) - To be sent by the receiver to the sender
- Copy 7 (Gray) - To be sent by the receiver to the State Pollution Control Board of the sender in case the sender is in another State.

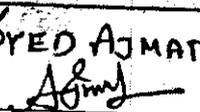
*W.S.P.*

# ADITYAPUR WASTE MANAGEMENT PVT. LTD.

## MANIFEST FOR HAZARDOUS AND OTHER WASTE

MANIFEST Document No. **0410**

Form - 10

To be filled by the waste generator.	1.	Occupier Name and Mailing Address (including Phone No and e-mail)	Grasim Industries Ltd. Chemical Division, Rikha.
	2.	Sender's authorisation No	
	3.	AWMPL Membership No	
	4.	Transporter's name and address (including Phone No and e-mail)	Adityapur Waste Management Pvt. Ltd. TSDF Plot No - 43, Khata No - 529, Dugni Mouza
	5.	Type of Vehicle	<input checked="" type="checkbox"/> Truck/Tanker/ Hook lift/ Crane Vehicle/ Special Vehicle
	6.	Transporter Registration No	JSPCB/HO/RNC/HNM - 1510226/2017/77
	7.	Vehicle Registration No	OH22C-8111
	8.	Receiver's Name and Mailing Address (including Phone No and e-mail)	Adityapur Waste Management Pvt. Ltd. TSDF : Plot No. : 43, Khata No. : 529, Dugni Mouza, Dist. : Saraikela-Kharsawan Jharkhand - 833210 Mob. : 7544003576 / 7544003577, E-mail : adityapur.wmpl@ramky.com
	9.	Receiver's authorization No	JSPCB/HO/RNC/HNM - 1510226/2017/77
	10.	Waste description	Glass Wool
	11.	Total Quantity : No of Container :	340 kg or 340 MT <small>m<sup>3</sup> or MT nos.</small>
	12.	Physical form	<input checked="" type="checkbox"/> Solid/Semi Solid/Sludge/Oily/Tarry/Slurry/Liquid
	13.	Special handling instructions and additional information	Use A proper ppe :-
	14.	Occupiers Certificate	I hereby declare that the contents of the Consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labelled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
To be Filled by Transporter		Typed Name and Stamp Signature	<div style="text-align: right;">                 Authorised Signatory                  Month    Day    Year  <input type="text" value="09"/> <input type="text" value="21"/> <input type="text" value="2018"/> </div>
	15.	Transporter acknowledgement of receipt of Wastes	
		Driver Name and Stamp: Driver Signature	<div style="text-align: right;">                 Month    Day    Year  <input type="text" value="09"/> <input type="text" value="21"/> <input type="text" value="2018"/> </div>
To be Filled by Receiver	16.	Discrepancy, if any	
	17.	Receiver's certification for receipt of Hazardous and other waste	
		Name and Stamp: Signature	SYED AJMATAJ  Month    Day    Year <input type="text"/> <input type="text"/> <input type="text"/>

- Copy 1 (White) - To be forwarded by the sender to the State Pollution Control Board
- Copy 2 (Yellow) - To be retained by the sender after taking signature on it from the transporter
- Copy 3 (Pink) - To be retained by the receiver after signature
- Copy 4 (Orange) - To be handed over to the transporter by the receiver after accepting waste
- Copy 5 (Green) - To be sent by the receiver to the State Pollution Control Board
- Copy 6 (Blue) - To be sent by the receiver to the sender
- Copy 7 (Gray) - To be sent by the receiver to the State Pollution Control Board of the sender in case the sender is in another State.

*Handwritten mark*

# ADITYAPUR WASTE MANAGEMENT PVT. LTD.

## MANIFEST FOR HAZARDOUS AND OTHER WASTE

MANIFEST Document No. **0554**

Form - 10

To be filled by the waste generator.	1.	Occupier Name and Mailing Address (including Phone No and e-mail)	<i>Gyrusim Industries Limited Chemical Division Rehla</i>								
	2.	Sender's authorisation No									
	3.	AWMPL Membership No									
	4.	Transporter's name and address (including Phone No and e-mail)	<i>Adityapur Waste Management Pvt. Ltd TSDF, Plot No - 43, Khata No - 529 Dugni Mouza Saraikela</i>								
	5.	Type of Vehicle	<input checked="" type="checkbox"/> Truck/Tanker/Hook lift/Crane Vehicle/Special Vehicle								
	6.	Transporter Registration No	<i>JSPCB/HO/RNC/HWM-1510226/2017/77</i>								
	7.	Vehicle Registration No	<i>CG04JC 6807</i>								
	8.	Receiver's Name and Mailing Address (including Phone No and e-mail)	<b>Adityapur Waste Management Pvt. Ltd.</b> TSDF : Plot No. : 43, Khata No. : 529, Dugni Mouza, Dist. : Saraikela-Kharsawan Jharkhand - 833210 Mob. : 7544003576 / 7544003577, E-mail : adityapur.wmpl@ramky.com								
	9.	Receiver's authorization No	<i>JSPCB/HO/RNC/HWM-1510226/2017/77</i>								
	10.	Waste description	<i>ETP Sludge</i>								
	11.	Total Quantity : No of Container :	<u>5090 MT</u> m3 or MT _____ nos.								
	12.	Physical form	Solid/Semi Solid/Sludge/Oily/Tarry/Slurry/Liquid								
	13.	Special handling Instructions and additional information	<i>Use proper PPE</i>								
	14.	Occupiers Certificate	I hereby declare that the contents of the Consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labelled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.								
To be Filled by Transporter		Typed Name and Stamp: Signature	Month Day Year <i>[Signature]</i> <table border="1" style="display: inline-table; text-align: center;"><tr><td>1</td><td>1</td><td>0</td><td>6</td><td>2</td><td>0</td><td>1</td><td>8</td></tr></table>	1	1	0	6	2	0	1	8
	1	1	0	6	2	0	1	8			
	15.	Transporter acknowledgement of receipt of Wastes	Month Day Year <table border="1" style="display: inline-table; text-align: center;"><tr><td>1</td><td>1</td><td>0</td><td>6</td><td>2</td><td>0</td><td>1</td><td>8</td></tr></table>	1	1	0	6	2	0	1	8
1	1	0	6	2	0	1	8				
	Driver Name and Stamp: Driver Signature	<i>[Signature]</i> <table border="1" style="display: inline-table; text-align: center;"><tr><td>1</td><td>1</td><td>0</td><td>6</td><td>2</td><td>0</td><td>1</td><td>8</td></tr></table>	1	1	0	6	2	0	1	8	
1	1	0	6	2	0	1	8				
To be Filled by Receiver	16.	Discrepancy, if any									
	17.	Receiver's certification for receipt of Hazardous and other waste									
		Name and Stamp: Signature	Month Day Year <table border="1" style="display: inline-table; text-align: center;"><tr><td> </td><td> </td><td> </td><td> </td><td> </td><td> </td><td> </td><td> </td></tr></table>								

- Copy 1 (White) - To be forwarded by the sender to the State Pollution Control Board
- Copy 2 (Yellow) - To be retained by the sender after taking signature on it from the transporter
- Copy 3 (Pink) - To be retained by the receiver after signature
- Copy 4 (Orange) - To be handed over to the transporter by the receiver after accepting waste
- Copy 5 (Green) - To be sent by the receiver to the State Pollution Control Board
- Copy 6 (Blue) - To be sent by the receiver to the sender
- Copy 7 (Gray) - To be sent by the receiver to the State Pollution Control Board of the sender in case the sender is in another State.

*[Handwritten Signature]*

# WASTE MANAGEMENT PVT. LTD.

## MANIFEST FOR HAZARDOUS AND OTHER WASTE

MANIFEST Document No. **0553**

Form - 10

To be filled by the waste generator.	1.	Occupier Name and Mailing Address (including Phone No and e-mail)	<i>Grasim Industries Limited Chemical Division Rehla</i>
	2.	Sender's authorisation No	
	3.	AWMPL Membership No	
	4.	Transporter's name and address (including Phone No and e-mail)	<i>Adityapur Waste Management Pvt Ltd TSDF Plot No-43 Khata No -529 Dugni Mouza Saraikela</i>
	5.	Type of Vehicle	<i>(Track/Tanker/Hook lift/Crane Vehicle/Special Vehicle)</i>
	6.	Transporter Registration No	<i>JSPCB/HO/RNC/HWM-1510226/2017/77</i>
	7.	Vehicle Registration No	<i>CG04JC 6807</i>
	8.	Receiver's Name and Mailing Address (including Phone No and e-mail)	<b>Adityapur Waste Management Pvt. Ltd.</b> TSDF : Plot No. : 43, Khata No. : 529, Dugni Mouza, Dist. : Saraikela-Kharsawan Jharkhand - 833210 Mob. : 7544003576 / 7544003577, E-mail : adityapur.wmpl@ramky.com
	9.	Receiver's authorization No	<i>JSPCB/HO/RNC/HWM-1510226/2017/77</i>
	10.	Waste description	<i>FRP Tube</i>
	11.	Total Quantity : No of Container :	<i>1600 MT</i> m3 or MT nos.
	12.	Physical form	<i>(Solid/Semi Solid/Sludge/Oily/Tarry/Slurry/Liquid)</i>
	13.	Special handling Instructions and additional information	<i>Used proper PPE</i>
	14.	Occupiers Certificate	I hereby declare that the contents of the Consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labelled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
To be Filled by Transporter	15.	Transporter acknowledgement of receipt of Wastes	Month Day Year <i>11 06 2018</i>
		Driver Name and Stamp: Driver Signature	<i>[Signature]</i> Month Day Year <i>11 06 2018</i>
To be Filled by Receiver	16.	Discrepancy, if any	
	17.	Receiver's certification for receipt of Hazardous and other waste	
		Name and Stamp: Signature	Month Day Year <input type="text"/>

- Copy 1 (White) - To be forwarded by the sender to the State Pollution Control Board
- Copy 2 (Yellow) - To be retained by the sender after taking signature on it from the transporter
- Copy 3 (Pink) - To be retained by the receiver after signature
- Copy 4 (Orange) - To be handed over to the transporter by the receiver after accepting waste
- Copy 5 (Green) - To be sent by the receiver to the State Pollution Control Board
- Copy 6 (Blue) - To be sent by the receiver to the sender
- Copy 7 (Gray) - To be sent by the receiver to the State Pollution Control Board of the sender in case the sender is in another State.

*[Handwritten Signature]*



# ADITYAPUR WASTE MANAGEMENT PVT. LTD.

## MANIFEST FOR HAZARDOUS AND OTHER WASTE

MANIFEST Document No. **0601**

Form - 10

To be filled by the waste generator.	1.	Occupier Name and Mailing Address (including Phone No and e-mail)	Grasim Industries Limited Chemical Division Rehra
	2.	Sender's authorisation No	
	3.	AWMPL Membership No	
	4.	Transporter's name and address (including Phone No and e-mail)	ADITYAPUR WASTE MANAGEMENT PVT. LTD. TSDF: Plot No.-43, Khata No.-529, Dugni
	5.	Type of Vehicle	Truck/Tanker/Hook lift/Crane Vehicle/Special Vehicle
	6.	Transporter Registration No	JSPCB/HO/RNC/HWM-1510226/2017/77
	7.	Vehicle Registration No	CG104JC 6807
	8.	Receiver's Name and Mailing Address (including Phone No and e-mail)	Adityapur Waste Management Pvt. Ltd. TSDF : Plot No. : 43, Khata No. : 529, Dugni Mouza, Dist. : Saraikela-Kharsawan Jharkhand - 833210 Mob. : 7544003576 / 7544003577, E-mail : adityapur.wmpl@ramky.com
	9.	Receiver's authorization No	JSPCB/HO/RNC/HWM-1510226/2017/77
	10.	Waste description	SBP Solid Waste (ETP Sludge)
	11.	Total Quantity : No of Container :	8.740 m <sup>3</sup> or MT nos.
	12.	Physical form	Solid/Semi Solid/Sludge/Oily/Tarry/Slurry/Liquid
	13.	Special handling instructions and additional information	Use proper PPE
	14.	Occupiers Certificate	I hereby declare that the contents of the Consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labelled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
To be Filled by Transporter		Typed Name and Stamp: Signature	Month Day Year 11 25 2018
	15.	Transporter acknowledgement receipt of Wastes	Month Day Year 11 25 2018
		Driver Name and Stamp: Driver Signature	Month Day Year 11 25 2018
To be Filled by Receiver	16.	Discrepancy, if any	
	17.	Receiver's certification for receipt of Hazardous and other waste	Month Day Year

- Copy 1 (White) - To be forwarded by the sender to the State Pollution Control Board
- Copy 2 (Yellow) - To be retained by the sender after taking signature on it from the transporter
- Copy 3 (Pink) - To be retained by the receiver after signature
- Copy 4 (Orange) - To be handed over to the transporter by the receiver after accepting waste
- Copy 5 (Green) - To be sent by the receiver to the State Pollution Control Board
- Copy 6 (Blue) - To be sent by the receiver to the sender
- Copy 7 (Gray) - To be sent by the receiver to the State Pollution Control Board of the sender in case the sender is in another State.

*h33e*

# ADITYAPUR WASTE MANAGEMENT PVT. LTD.

## MANIFEST FOR HAZARDOUS AND OTHER WASTE

Form - 10

MANIFEST Document No. **0602**

To be filled by the waste generator.

	1.	Occupier Name and Mailing Address (including Phone No and e-mail)	Grasim Industries Limited Chemical Division Rehra
	2.	Sender's authorisation No	
	3.	AWMPL Membership No	
	4.	Transporter's name and address (including Phone No and e-mail)	ADITYAPUR WASTE MANAGEMENT PVT. LTD. TSDF: Plot No.-43, Khata No.-529, Dugni
	5.	Type of Vehicle	<input checked="" type="checkbox"/> Truck/Tanker/Hook lift/Crane Vehicle/Special Vehicle
	6.	Transporter Registration No	JSPCB/HDRNC/HWM-1510226/2017/77
	7.	Vehicle Registration No	CG04JC 6807
	8.	Receiver's Name and Mailing Address (including Phone No and e-mail)	Adityapur Waste Management Pvt. Ltd. TSDF : Plot No. : 43, Khata No. : 529, Dugni Mouza, Dist. : Saraikela-Kharsawan Jharkhand - 833210 Mob. : 7544003576 / 7544003577, E-mail : adityapur.wmpl@ramky.com
	9.	Receiver's authorization No	JSPCB/HDRNC/HWM-1510226/2017/77
	10.	Waste description	Aluminium Dross Waste
	11.	Total Quantity : No of Container :	3.980 MT m3 or MT -----nos.
	12.	Physical form	<input checked="" type="checkbox"/> Solid/ <input type="checkbox"/> Semi Solid/ <input type="checkbox"/> Sludge/ <input type="checkbox"/> Oily/ <input type="checkbox"/> Tarry/ <input type="checkbox"/> Slurry/ <input type="checkbox"/> Liquid
	13.	Special handling instructions and additional information	Use proper PPE
	14.	Occupiers Certificate	I hereby declare that the contents of the Consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labelled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
		Typed Name and Stamp Signature	For Grasim Industries Ltd Chemical Division, Rehra Hiral Kumar Authorised Signatory
To be Filled by Transporter	15.	Transporter acknowledged receipt of Wastes	Month Day Year 11 25 2018
		Driver Name and Stamp Driver Signature	Month Day Year 11 25 2018
To be Filled by Receiver	16.	Discrepancy, if any	
	17.	Receiver's certification of receipt of Hazardous and other waste	Month Day Year [ ] [ ] [ ] [ ] [ ] [ ] [ ] [ ] [ ] [ ]
		Name and Stamp Signature	



- Copy 1 (White) - To be retained by the sender to the State Pollution Control Board
- Copy 2 (Yellow) - To be retained by the sender after taking signature on it from the transporter
- Copy 3 (Pink) - To be retained by the receiver after signature
- Copy 4 (Orange) - To be handed over to the transporter by the receiver after accepting waste
- Copy 5 (Green) - To be sent by the receiver to the State Pollution Control Board
- Copy 6 (Blue) - To be sent by the receiver to the sender
- Copy 7 (Gray) - To be sent by the receiver to the State Pollution Control Board of the sender in case the sender is in another State.

*Handwritten signature*

# ADITYAPUR WASTE MANAGEMENT PVT. LTD.

## MANIFEST FOR HAZARDOUS AND OTHER WASTE

MANIFEST Document No. **0803**

Form - 10

To be filled by the waste generator.	1.	Occupier Name and Mailing Address (including Phone No and e-mail)	<i>Crusim Industries Limited Chemical Division Rehla</i>
	2.	Sender's authorisation No	
	3.	AWMPL Membership No	
	4.	Transporter's name and address (including Phone No and e-mail)	<b>ADITYAPUR WASTE MANAGEMENT PVT. LTD.</b> TSDF: Plot No.-43, Khata No.-529, Dugni
	5.	Type of Vehicle	<i>Truck/Tanker/Hook lift/Crane Vehicle/Special Vehicle)</i>
	6.	Transporter Registration No	<b>JSPCB/HO/RNC/HWM-1510226/2017/77</b>
	7.	Vehicle Registration No	<i>CG04JC 6807</i>
	8.	Receiver's Name and Mailing Address (including Phone No and e-mail)	<b>Adityapur Waste Management Pvt. Ltd.</b> TSDF : Plot No. : 43, Khata No. : 529, Dugni Mouza, Dist. : Saraikela-Kharsawan Jharkhand - 833210 Mob. : 7544003576 / 7544003577, E-mail : adityapur.wmpl@ramky.com
	9.	Receiver's authorization No	<b>JSPCB/HO/RNC/HWM-1510226/2017/77</b>
	10.	Waste description	<i>FRP Tube</i>
	11.	Total Quantity : No of Container :	<i>2.940MT</i> m <sup>3</sup> or MT nos.
	12.	Physical form	<i>Solid/Semi Solid/Sludge/Oily/Tarry/Slurry/Liquid</i>
	13.	Special handling instructions and additional information	<i>Use proper PPE</i>
	14.	Occupiers Certificate	I hereby declare that the contents of the Consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labelled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
To be Filled by Transporter	15.	Transporter acknowledgement of receipt of Wastes	Month Day Year <b>11 25 2018</b>
		Driver Name and Stamp Driver Signature	Month Day Year <b>11 25 2018</b>
To be Filled by Receiver	16.	Discrepancy, if any	
	17.	Receiver's verification for receipt of Hazardous and other waste	Month Day Year <b>11 25 2018</b>

- Copy 1 (White) - To be forwarded by the sender to the State Pollution Control Board
- Copy 2 (Yellow) - To be retained by the sender after taking signature on it from the transporter
- Copy 3 (Pink) - To be retained by the receiver after signature
- Copy 4 (Orange) - To be handed over to the transporter by the receiver after accepting waste
- Copy 5 (Green) - To be sent by the receiver to the State Pollution Control Board
- Copy 6 (Blue) - To be sent by the receiver to the sender
- Copy 7 (Gray) - To be sent by the receiver to the State Pollution Control Board of the sender in case the sender is in another State.

*Handwritten signature*

# ADITYAPUR WASTE MANAGEMENT PVT. LTD.

## MANIFEST FOR HAZARDOUS AND OTHER WASTE

MANIFEST Document No. **0604**

Form - 10

To be filled by the waste generator	1.	Occupier Name and Mailing Address (including Phone No and e-mail)	<i>Grasim Industries Limited Chemical Division Rehla</i>		
	2.	Sender's authorisation No			
	3.	AWMPL Membership No			
	4.	Transporter's name and address (including Phone No and e-mail)	ADITYAPUR WASTE MANAGEMENT PVT. LTD. TSDF: Plot No.-43, Khata No.-529, Dugni		
	5.	Type of Vehicle	✓ <u>Truck/Tanker/Tractor/Tram/Tram Vehicle/Special Vehicle</u>		
	6.	Transporter Registration No	JSPCB/REGISTRATION-1310220/2017/17		
	7.	Vehicle Registration No	JH09AL5109		
	8.	Receiver's Name and Mailing Address (including Phone No and e-mail)	Adityapur Waste Management Pvt. Ltd. TSDF: Plot No. : 43, Khata No. : 529, Dugni Mouza, Dist : Saraikela-Kharsawan Jharkhand - 833210 Mob. : 7544003576 / 7544003577, E-mail : adityapur.wmpl@ramky.com		
	9.	Receiver's authorization No	JSPCB/REGISTRATION-1310220/2017/17		
	10.	Waste description	<i>Asbestos waste</i>		
	11.	Total Quantity : No of Container :	<i>4.620MT</i> m3 or MT _____ nos.		
	12.	Physical form	<u>Solid</u> /Semi Solid/Sludge/Oily/Tarry/Slurry/Liquid		
	13.	Special handling instructions and additional information	<i>use proper PPE</i>		
	14.	Occupiers Certificate For Grasim Industries Ltd. Chemical Division, Rehla	I hereby declare that the contents of the Consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labelled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.		
	Typed Name and Stamp: Signature	<i>Hiral Kumar</i> Authorised Signatory	Month	Day	Year
			11	28	2018
15.	Transporter acknowledged receipt of Wastes		Month	Day	Year
	Driver Name and Stamp: Driver Signature	<i>[Signature]</i> SDF	11	28	2018
16.	Discrepancy, if any				
17.	Receiver's certification for receipt of Hazardous and other waste				
17.	Name and Stamp: Signature		Month	Day	Year

- Copy 1 (White) - To be forwarded by the sender to the State Pollution Control Board
- Copy 2 (Yellow) - To be retained by the sender after taking signature on it from the transporter
- Copy 3 (Pink) - To be retained by the receiver after signature
- Copy 4 (Orange) - To be handed over to the transporter by the receiver after accepting waste
- Copy 5 (Green) - To be sent by the receiver to the State Pollution Control Board
- Copy 6 (Blue) - To be sent by the receiver to the sender
- Copy 7 (Gray) - To be sent by the receiver to the State Pollution Control Board of the sender in case the sender is in another State.

*[Handwritten Signature]*

# ADITYAPUR WASTE MANAGEMENT PVT. LTD.

- MANIFEST FOR HAZARDOUS AND OTHER WASTE

MANIFEST Document No. **0605**

Form - 10

To be filled by the waste generator.	1.	Occupier Name and Mailing Address (including Phone No and e-mail)	<i>Grubim Industries Limited Chemical Division Rehla</i>
	2.	Sender's authorisation No	
	3.	AWMPL Membership No	
	4.	Transporter's name and address (including Phone No and e-mail)	<b>ADITYAPUR WASTE MANAGEMENT PVT. LTD.</b> TSDF: Plot No. 43, Khata No. 529, Dugni
	5.	Type of Vehicle	✓(Truck/Tanker/Hook lift/Crane Vehicle/Special Vehicle)
	6.	Transporter Registration No	JSPCB/HO/RNC/HWM-1510226/2017/11
	7.	Vehicle Registration No	JH09AL5109
	8.	Receiver's Name and Mailing Address (including Phone No and e-mail)	<b>Adityapur Waste Management Pvt. Ltd.</b> TSDF : Plot No. : 43, Khata No. : 529, Dugni Mouza, Dist. : Sarakela-Kharsawan Jharkhand - 833210 Mob. : 7544003576 / 7544003577, E-mail : adityapur.wmpl@ramiky.com
	9.	Receiver's authorization No	JSPCB/HO/RNC/HWM-1510226/2017/11
	10.	Waste description	<i>ETP Sludge</i>
	11.	Total Quantity : No of Container :	<i>19.580 MT</i> m3 or MT _____ nos.
	12.	Physical form	✓Solid/Semi Solid/Sludge/Oily/Tarry/Slurry/Liquid
	13.	Special handling Instructions and additional information	<i>Use proper PPE</i>
	To be Filled by Transporter	14.	Occupiers Certificate
		Typed Name and Signature	Month Day Year <i>Raj Kumar</i> 11 28 20 18
15.		Transporter acknowledgement of receipt of Wastes	Month Day Year 11 28 20 18
To be Filled by Receiver		Driver Name and Stamp Driver Signature	Month Day Year 11 28 20 18
	16.	Discrepancy, if any	
	17.	Receiver's certification for receipt of Hazardous and other waste	Month Day Year _____

- |   |  |
|---|--|
| <ul style="list-style-type: none"> <li>Copy 1 (White)</li> <li>Copy 2 (Yellow)</li> <li>Copy 3 (Pink)</li> <li>Copy 4 (Orange)</li> <li>Copy 5 (Green)</li> <li>Copy 6 (Blue)</li> <li>Copy 7 (Gray)</li> </ul> | <ul style="list-style-type: none"> <li>- To be forwarded by the sender to the State Pollution Control Board</li> <li>- To be retained by the sender after taking signature on it from the transporter</li> <li>- To be retained by the receiver after signature</li> <li>- To be handed over to the transporter by the receiver after accepting waste</li> <li>- To be sent by the receiver to the State Pollution Control Board</li> <li>- To be sent by the receiver to the sender</li> <li>- To be sent by the receiver to the State Pollution Control Board of the sender in case the sender is in another State.</li> </ul> |
|---|--|

*Handwritten signature*

# ADITYAPUR WASTE MANAGEMENT PVT. LTD.

## MANIFEST FOR HAZARDOUS AND OTHER WASTE

MANIFEST Document No. 0806

Form - 10

To be filled by the waste generator.	1.	Occupier Name and Mailing Address (including Phone No and e-mail)	Grasim Industries Limited Chemical Division Rehgalgam Jh								
	2.	Sender's authorisation No	G/4322								
	3.	AWMPL Membership No									
	4.	Transporter's name and address (including Phone No and e-mail)	ADITYAPUR WASTE MANAGEMENT PVT. LTD. TSDF: Plot No.-43, Khata No.-529, Dugni								
	5.	Type of Vehicle	Truck/Tanker/Hook lift/Crane Vehicle/Special Vehicle)								
	6.	Transporter Registration No	JSPCB/HO/RNC/HWM-1510226/2017/77								
	7.	Vehicle Registration No	JH 05A W 6868								
	8.	Receiver's Name and Mailing Address (including Phone No and e-mail)	Adityapur Waste Management Pvt. Ltd. TSDF : Plot No. : 43, Khata No. : 529, Dugni Mouza, Dist. : Saraikela-Kharsawan Jharkhand - 833210 Mob. : 7544003576 / 7544003577, E-mail : adityapur.wmpl@ramky.com								
	9.	Receiver's authorization No	JSPCB/HO/RNC/HWM-1510226/2017/77								
	10.	Waste description	Plastic Bags (contaminated)								
	11.	Total Quantity : No of Container :	10.240 MT -----m3 or MT -----nos.								
	12.	Physical form	Solid/Semi Solid/Sludge/Oily/Tarry/Slurry/Liquid								
	13.	Special handling instructions and additional information	Use proper PPE'S								
	To be Filled by Transporter	14.	Occupiers Certificate	I hereby declare that the contents of the Consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labelled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.							
		Typed Name and Stamp: Signature	<div style="text-align: right;"> <p>Month    Day    Year</p> <table border="1" style="display: inline-table; border-collapse: collapse;"> <tr> <td>0</td><td>1</td><td>3</td><td>1</td><td>2</td><td>0</td><td>1</td><td>9</td> </tr> </table> </div>	0	1	3	1	2	0	1	9
0		1	3	1	2	0	1	9			
15.	Transporter acknowledgement of Receipt of Wastes	<div style="text-align: right;"> <p>Month    Day    Year</p> <table border="1" style="display: inline-table; border-collapse: collapse;"> <tr> <td>0</td><td>1</td><td>3</td><td>1</td><td>2</td><td>0</td><td>1</td><td>9</td> </tr> </table> </div>	0	1	3	1	2	0	1	9	
0	1	3	1	2	0	1	9				
To be Filled by Receiver	16.	Discrepancy, if any									
	17.	Receiver's certification for receipt of Hazardous and other waste									
		Name and Stamp: Signature	<div style="text-align: right;"> <p>Month    Day    Year</p> <table border="1" style="display: inline-table; border-collapse: collapse;"> <tr> <td> </td><td> </td><td> </td><td> </td><td> </td><td> </td><td> </td><td> </td> </tr> </table> </div>								

- Copy 1 (White) - To be forwarded by the sender to the State Pollution Control Board
- Copy 2 (Yellow) - To be retained by the sender after taking signature on it from the transporter
- Copy 3 (Pink) - To be retained by the receiver after signature
- Copy 4 (Orange) - To be handed over to the transporter by the receiver after accepting waste
- Copy 5 (Green) - To be sent by the receiver to the State Pollution Control Board
- Copy 6 (Blue) - To be sent by the receiver to the sender
- Copy 7 (Gray) - To be sent by the receiver to the State Pollution Control Board of the sender in case the sender is in another State.

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# ADITYAPUR WASTE MANAGEMENT PVT. LTD.

## MANIFEST FOR HAZARDOUS AND OTHER WASTE

MANIFEST Document No. 0607

Form - 10

To be filled by the waste generator.	1.	Occupier Name and Mailing Address (including Phone No and e-mail)	GRASIM INDUSTRIES Ltd. Chemical Division, Rehla, Panna, Jharkhand.
	2.	Sender's authorisation No	G4322
	3.	AWMPL Membership No	
	4.	Transporter's name and address (including Phone No and e-mail)	ADITYAPUR WASTE MANAGEMENT PVT. LTD. TSDF: Plot No.-43, Khata No.-529, Dugni
	5.	Type of Vehicle	(Truck/Tanker/Hook lift/Crane Vehicle/Special Vehicle)
	6.	Transporter Registration No	JSPCB/HO/RNC/HWM-1510226/2017/111
	7.	Vehicle Registration No	CG 15 AC 3118
	8.	Receiver's Name and Mailing Address (including Phone No and e-mail)	Adityapur Waste Management Pvt. Ltd. TSDF : Plot No. : 43, Khata No. : 529, Dugni Mouza, Dist : Saraikela-Kharsawan Jharkhand - 833210 Mob. : 7544003576 / 7544003577, E-mail : adityapur.wmpl@ramky.com
	9.	Receiver's authorization No	JSPCB/HO/RNC/HWM-1510226/2017/111
	10.	Waste description	Plastic Bags (Contaminated)
	11.	Total Quantity : No of Container :	11.140 MT m3 or MT nos.
	12.	Physical form	Solid/Semi Solid/Sludge/Oily/Tarry/Slurry/Liquid
	13.	Special handling Instructions and additional information	Used proper PPEs.
	14.	Occupiers Certificate	I hereby declare that the contents of the Consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labelled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
To be Filled by Transporter		Typed Name and Stamp: Signature	Month Day Year 02 04 2019
	15.	Transporter acknowledgement receipt of Wastes	Month Day Year 02 04 2019
		Driver Name and Stamp: Driver Signature	Month Day Year 02 04 2019
To be Filled by Receiver	16.	Discrepancy, if any	
	17.	Receiver's certification for receipt of Hazardous and other waste	
		Name and Stamp: Signature	Month Day Year

- Copy 1 (White) - To be forwarded by the sender to the State Pollution Control Board
- Copy 2 (Yellow) - To be retained by the sender after taking signature on it from the transporter
- Copy 3 (Pink) - To be retained by the receiver after signature
- Copy 4 (Orange) - To be handed over to the transporter by the receiver after accepting waste
- Copy 5 (Green) - To be sent by the receiver to the State Pollution Control Board
- Copy 6 (Blue) - To be sent by the receiver to the sender
- Copy 7 (Gray) - To be sent by the receiver to the State Pollution Control Board of the sender in case the sender is in another State.

*Waste*

# ADITYAPUR WASTE MANAGEMENT PVT. LTD.

## MANIFEST FOR HAZARDOUS AND OTHER WASTE

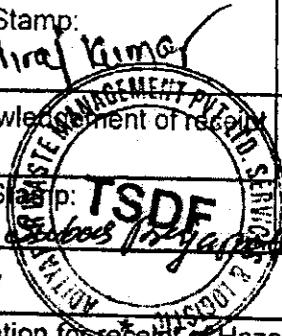
Manifest Document No. 0608

Form - 10

To be filled by the waste generator.	1.	Occupier Name and Mailing Address (including Phone No and e-mail)	GRASIM Industries Limited chemical Division, Raha - Ramnagar.
	2.	Sender's authorisation No	G-4822
	3.	AWMPL Membership No	
	4.	Transporter's name and address (including Phone No and e-mail)	ADITYAPUR WASTE MANAGEMENT PVT. LTD. TSDf: Plot No.-43, Khata No. 529, Dugri
	5.	Type of Vehicle	(Truck/Tanker/Hook lift/Crane Vehicle/Special Vehicle)
	6.	Transporter Registration No	JSPCB/HO/RNC/HWA/1510226/2011/111
	7.	Vehicle Registration No	JH 05Y 9077
	8.	Receiver's Name and Mailing Address (including Phone No and e-mail)	Adityapur Waste Management Pvt. Ltd. TSDf: Plot No. : 43, Khata No. : 529, Dugri Mouza, Dist. : Saraikela-Kharsawan Jharkhand - 833210 Mob. : 7544003576 / 7544003577, E-mail : adityapur.wmpl@ramky.com
	9.	Receiver's authorization No	JSPCB/HO/RNC/HWA/1510226/2011/111
	10.	Waste description	Plastic Bags (contaminated)
	11.	Total Quantity : No of Container :	13540 MT -----m3 or MT -----nos.
	12.	Physical form	Solid/Semi Solid/Sludge/Oily/Tarry/Slurry/Liquid
	13.	Special handling Instructions and additional information	used Proper PPEs
	To be Filled by Transporter	14.	Occupiers Certificate
		Typed Name and Stamp: Signature	Month Day Year 02 09 2019
15.		Transporter acknowledgement of receipt of Wastes	Month Day Year 02 09 2019
To be Filled by Receiver		Driver Name and Stamp: Driver Signature	Month Day Year 02 09 2019
	16.	Discrepancy, if any	
	17.	Receiver's certification for receipt of Hazardous and other waste	Month Day Year [ ] [ ] [ ] [ ] [ ] [ ] [ ] [ ] [ ] [ ]

- Copy 1 (White)
- Copy 2 (Yellow)
- Copy 3 (Pink)
- Copy 4 (Orange)
- Copy 5 (Green)
- Copy 6 (Blue)
- Copy 7 (Gray)

- To be forwarded by the sender to the State Pollution Control Board
- To be retained by the sender after taking signature on it from the transporter
- To be retained by the receiver after signature
- To be handed over to the transporter by the receiver after accepting waste
- To be sent by the receiver to the State Pollution Control Board
- To be sent by the receiver to the sender
- To be sent by the receiver to the State Pollution Control Board of the sender in case the sender is in another State.



*Waste*

**ADITYAPUR WASTE MANAGEMENT PVT. LTD.**  
**MANIFEST FOR HAZARDOUS AND OTHER WASTE**

MANIFEST Document No. **0609**

Form - 10

To be filled by the waste generator.	1.	Occupier Name and Mailing Address (Including Phone No and e-mail)	Griston Industries Limited Chemical Division, Rehta - Palamu. Jh.
	2.	Sender's authorisation No	G4322
	3.	AWMPL Membership No	
	4.	Transporter's name and address (Including Phone No and e-mail)	ADITYAPUR WASTE MANAGEMENT PVT. LTD. TSDF: Plot No. 43, Khata No. 529, Dugni
	5.	Type of Vehicle	(Truck/Tanker/Hook Lift/Crane Vehicle/Special Vehicle)
	6.	Transporter Registration No	JSPCB/HO/RNC/HHW/1510226/2017/77
	7.	Vehicle Registration No	CG 15 AC - 4865
	8.	Receiver's Name and Mailing Address (including Phone No and e-mail)	Adityapur Waste Management Pvt. Ltd. TSDF : Plot No. : 43, Khata No. : 529, Dugni Mouza, Dist. : Saraikela-Kharsawan Jharkhand - 833210 Mob. : 7544003576 / 7544003577, E-mail : adityapur.wmpl@ramky.com
	9.	Receiver's authorization No	JSPCB/HO/RNC/HHW/1510226/2017/77
	10.	Waste description	ETP - Sludge
	11.	Total Quantity : No of Container :	31.760 nos of MT 1 nos.
	12.	Physical form	Solid/Semi Solid/Sludge/Oily/Tarry/Slurry/Liquid
	13.	Special handling Instructions and additional information	Used Proper PPE
	14.	Occupiers Certificate	I hereby declare that the contents of the Consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labelled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
To be Filled by Transporter		Typed Name and Stamp: Signature	Month Day Year 04 22 2019
	15.	Transporter acknowledgement of Wastes Driver Name and Stamp: Driver Signature	Month Day Year 04 22 2019
To be Filled by Receiver	16.	Discrepancy, if any	
	17.	Receiver's certification for receipt of Hazardous and other waste Name and Stamp: Signature	Month Day Year [ ] [ ] [ ] [ ] [ ] [ ] [ ] [ ] [ ] [ ]

- Copy 1 (White) - To be forwarded by the sender to the State Pollution Control Board
- Copy 2 (Yellow) - To be retained by the sender after taking signature on it from the transporter
- Copy 3 (Pink) - To be retained by the receiver after signature
- Copy 4 (Orange) - To be handed over to the transporter by the receiver after accepting waste
- Copy 5 (Green) - To be sent by the receiver to the State Pollution Control Board
- Copy 6 (Blue) - To be sent by the receiver to the sender
- Copy 7 (Gray) - To be sent by the receiver to the State Pollution Control Board of the sender in case the sender is in another State.

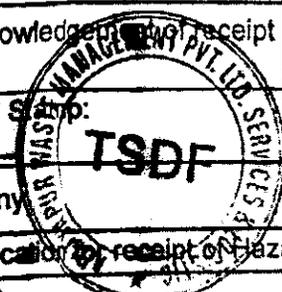
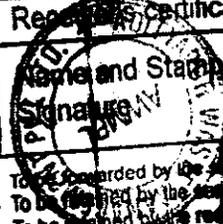
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**ADITYAPUR WASTE MANAGEMENT PVT. LTD.**  
**MANIFEST FOR HAZARDOUS AND OTHER WASTE**

MANIFEST Document No. **0610**

Form - 10

To be filled by the waste generator

1.	Occupier Name and Mailing Address (including Phone No and e-mail)	Grasim Industries Ltd. Chemical Division Rehla - Factory								
2.	Sender's authorisation No	G-4322								
3.	AWMPL Membership No									
4.	Transporter's name and address (including Phone No and e-mail)	ADITYAPUR WASTE MANAGEMENT PVT. LTD. TSDF: Plot No. 43, Khata No. 529, Dugni								
5.	Type of Vehicle	(Truck/Tanker/Hook lift/Crane Vehicle/Special Vehicle)								
6.	Transporter Registration No	JSPCB/HO/RNC/HWM-15102201201111								
7.	Vehicle Registration No	CG-15-AC-6863								
8.	Receiver's Name and Mailing Address (including Phone No and e-mail)	Adityapur Waste Management Pvt. Ltd. TSDF: Plot No. : 43, Khata No. : 529, Dugni Mouza, Dist. : Saraikela-Kharsawan Jharkhand - 833210 Mob. : 7544003576 / 7544003577, E-mail : adityapur.wmpl@ramky.com								
9.	Receiver's authorization No	JSPCB/HO/RNC/HWM-15102201201111								
10.	Waste description	ETP - Sludge								
11.	Total Quantity : No of Container :	31.640 MT 1 nos.								
12.	Physical form	Solid/Semi Solid/Sludge/Oily/Tarry/Slurry/Liquid								
13.	Special handling instructions and additional information	Use Proper PPEs								
14.	Occupiers Certificate	I hereby declare that the contents of the Consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labelled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.								
	Typed Name and Stamp:  <i>Uraj Kumar</i> Signature	Month Day Year <table border="1"><tr><td>0</td><td>4</td><td>2</td><td>5</td><td>2</td><td>0</td><td>1</td><td>9</td></tr></table>	0	4	2	5	2	0	1	9
0	4	2	5	2	0	1	9			
	15. Transporter acknowledgment of receipt of Wastes	Month Day Year <table border="1"><tr><td>0</td><td>4</td><td>2</td><td>5</td><td>2</td><td>0</td><td>1</td><td>9</td></tr></table>	0	4	2	5	2	0	1	9
0	4	2	5	2	0	1	9			
	16. Driver Name and Signature: 									
	17. Discrepancy, if any									
	17. Receiver's certification of receipt of hazardous and other waste	Month Day Year <table border="1"><tr><td> </td><td> </td><td> </td><td> </td><td> </td><td> </td><td> </td><td> </td></tr></table>								
	Name and Stamp:  Signature									

To be Filled by Transporter

To be Filled by Receiver

- Copy 1 (White)
- Copy 2 (Yellow)
- Copy 3 (Pink)
- Copy 4 (Orange)
- Copy 5 (Green)
- Copy 6 (Blue)
- Copy 7 (Gray)

- To be forwarded by the sender to the State Pollution Control Board
- To be retained by the sender after taking signature on it from the transporter
- To be retained by the receiver after signature
- To be handed over to the transporter by the receiver after accepting waste
- To be sent by the receiver to the State Pollution Control Board
- To be sent by the receiver to the sender
- To be sent by the receiver to the State Pollution Control Board of the sender in case the sender is in another State.

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**ADITYAPUR WASTE MANAGEMENT PVT. LTD.**  
**MANIFEST FOR HAZARDOUS AND OTHER WASTE**

MANIFEST Document No. **0613**

Form - 10

To be filled by the waste generator.	1.	Occupier Name and Mailing Address (including Phone No and e-mail)	Grasim Industries Ltd. chemical Division, Rehra, Dist. - Palamu, Jh.
	2.	Sender's authorisation No	G-4322
	3.	AWMPL Membership No	
	4.	Transporter's name and address (including Phone No and e-mail)	ADITYAPUR WASTE MANAGEMENT PVT. LTD. TSDf: Plot No.-43, Khata No. 529, Dugni
	5.	Type of Vehicle	(Truck/Tanker/Hook lift/Crane Vehicle/Special Vehicle)
	6.	Transporter Registration No	JSPCB/HO/RNC/HWM-1510226/2017/77
	7.	Vehicle Registration No	CG-15AC 4863
	8.	Receiver's Name and Mailing Address (including Phone No and e-mail)	Adityapur Waste Management Pvt. Ltd. TSDf: Plot No. : 43, Khata No. : 529, Dugni Mouza, Dist. : Saraikela-Kharsawan Jharkhand - 833210 Mob. : 7544003576 / 7544003577, E-mail : adityapur.wmpl@ramky.com
	9.	Receiver's authorization No	JSPCB/HO/RNC/HWM-1510226/2017/77
	10.	Waste description	ETP-Sludge
	11.	Total Quantity : No of Container :	32.200 MT m3 or MT 1 nos.
	12.	Physical form	Solid/Semi Solid/Sludge/Oily/Tarry/Slurry/Liquid
	13.	Special handling instructions and additional information	we proper PPEs
	14.	Occupiers Certificate	I hereby declare that the contents of the Consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labelled, and are in all respects in proper conditions for transport by road according to applicable national government regulations.
To be Filled by Transporter	15.	Transporter acknowledged receipt of Wastes	Month Day Year 04 30 2019
		Driver Name and Stamp: Driver Signature	Month Day Year 04 30 2019
To be Filled by Receiver	16.	Discrepancy, if any	
	17.	Receiver's certification for receipt of Hazardous and other waste	Month Day Year [ ] [ ] [ ] [ ] [ ] [ ]

- Copy 1 (White) - To be forwarded by the sender to the State Pollution Control Board
- Copy 2 (Yellow) - To be retained by the sender after taking signature on it from the transporter
- Copy 3 (Pink) - To be retained by the receiver after signature
- Copy 4 (Orange) - To be handed over to the transporter by the receiver after accepting waste
- Copy 5 (Green) - To be sent by the receiver to the State Pollution Control Board
- Copy 6 (Blue) - To be sent by the receiver to the sender
- Copy 7 (Gray) - To be sent by the receiver to the State Pollution Control Board of the sender in case the sender is in another State.

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झारखण्ड JHARKHAND

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**SERVICE AGREEMENT**

This Service Agreement ('this Agreement') is made at Rehla, Palamu, Jharkhand on this 20<sup>th</sup> day of August 2018.

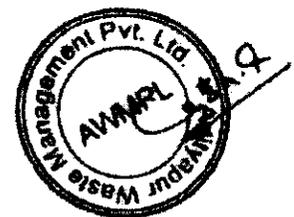
**BY AND BETWEEN**

M/s **Grasim Industries Ltd.**, having its works office at Garhwa Road, Rehla, Palamu, Jharkhand-822124 and registered office at P.O. Birla Gram, Nagda, M.P.-456331 represented by its authorized signatory **Mr. Brijesh Kumar (A.V.P.-F&C)**, (hereinafter referred to as "GENERATOR" which expression shall unless repugnant to the subject or context include its administrators, successors and Permitted assigns) as Party No.1

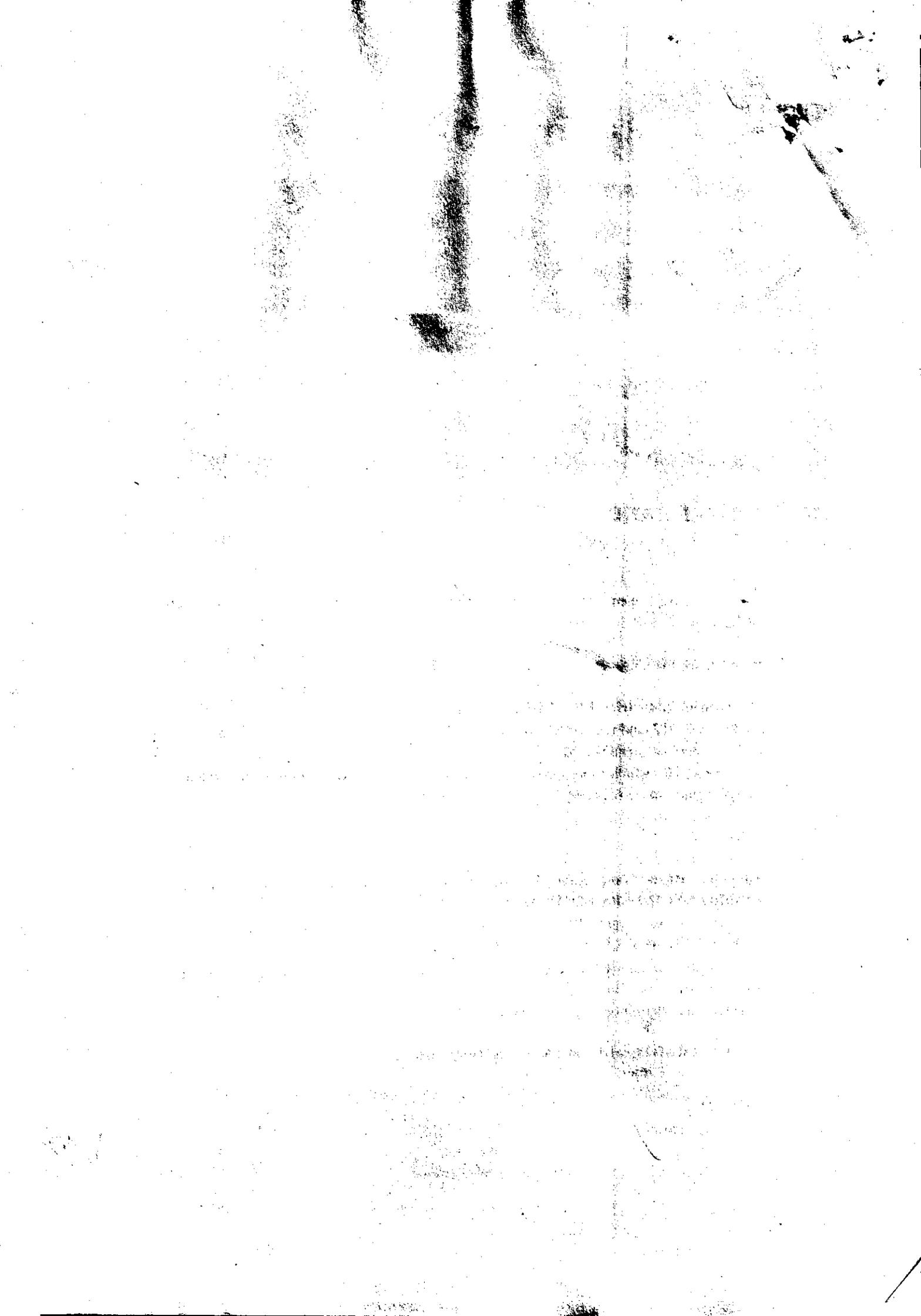
**AND**

**Adityapur Waste Management Private Limited (AWMPL)** (A Subsidiary of **RAMKY ENVIRO ENGINEERS LIMITED**), a company registered under the Companies Act, 1956 and having its registered office at 13<sup>th</sup> Floor, Ramky Grandiose, Ramky Tower Complex, Gachibowli, Hyderabad-500032 having **TSDF Address** at Plot No. 43, Khata No. 529, Dugni Mouza; Dist - Saraikela-Kharswan; Jharkhand -833 220 (Hereinafter referred to as "Operator" which expression shall unless repugnant to the subject or context include its administrators, successors and Permitted assigns) as Party No.2

The **GENERATOR** and **Operator** hereinafter individually referred to as 'Party' and collectively as 'Parties'



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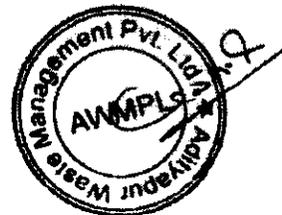
In the event of a spill or incident, the carrier is to notify operator by calling the 24-hour, 7-day per week number provided on the manifest, as well as notifying appropriate Country, state, local, and other authorities having jurisdiction as required by applicable law.

## 12. Operators Warranties and Representations

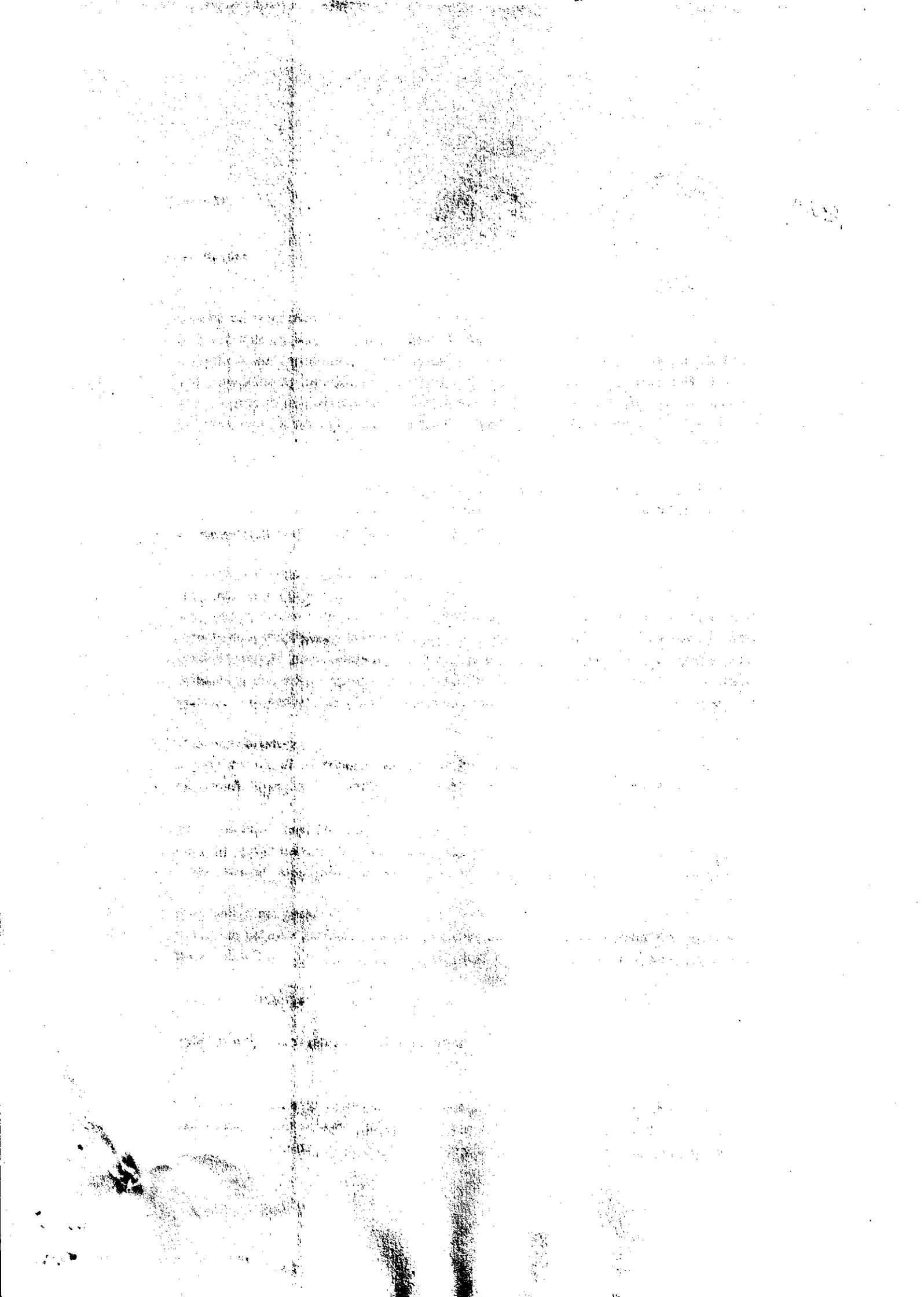
Operator warrants, represents and agrees that:

- By accepting the GENERATOR Waste Operator acknowledges that it understands any hazards to persons, property and the environment in transporting, storing, treating, and/or disposing of the Waste;
- Waste stream sampling services, where required by Operator and/or requested by GENERATOR, must be performed by trained personnel familiar with current hazardous waste sampling methods or any other applicable regulations, and procedures.
- Operator certifies to Generator that it is familiar with and that its employees have been trained according to country regulations governing the handling and transporting of hazardous materials.
- Operator is licensed and permitted by law to perform all services described in this Agreement and shall perform all such services in a safe, efficient, and lawful manner, using operating, transportation, storage, treatment, and disposal practices that comply with all applicable laws and regulations. Throughout the life of this Agreement, Operator shall furnish, when requested, copies of all permits, licenses and approvals in effect and shall furnish to GENERATOR copies of new or renewed permits, licenses and approvals as and when requested to be produced ;
- GENERATOR certifies that it has prepared emergency plans that comply with all laws and that it is capable of implementing such plans on its site or during transportation of the Waste in the event of a release of any "hazardous substance," as defined by any applicable law or regulation.
- Operator will for the life of this Agreement, ensure that all of its employees performing work related to this Agreement are made aware of and are knowledgeable of the terms and conditions of this Agreement. Operator also shall duly notify and ensure that its employees and subcontractors are informed of any changes to this Agreement, such that they are able to perform their respective responsibilities in full compliance with this Agreement at all times.

## 13. Insurance



Waste



Operator shall not begin providing services under this Agreement until generator has been furnished with certificates of insurance from an established carrier evidencing that Operator have obtained the Environmental insurance. This insurance shall cover Operator's operations in all states in which services are to be performed.

Yearly updated certificates must be provided to the authorized signatory listed whenever demanded submission of.

#### 14. Inspections and Verifications

Generator may inspect and test, at its own expense, any equipment or facilities used by Operator in connection with its services. Generator may inspect Operator's handling, treatment, labeling, manifesting, transportation, storage, and disposal operations, and safety and health programs in connection with the performance of this Agreement. Any problems found by Generator must be corrected by Operator.

Operator shall keep accurate and complete records of:

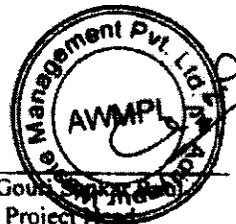
- ◆ Financial transactions related to this Agreement and
- ◆ All services related to performance of this Agreement, including all testing, sampling, storage, treatment, disposal, and transportation performed by Operator or. All such records will be subject to audit by Generator for a period of Three (3) years after the service has been completed, or longer where required by law. Generator may verify all services performed and amounts invoiced by periodic examination of Operator's premises and records.

Operator grants the generator reasonable access to Operator's facility (ies) and records for inspection and verification purposes.

For Grasim Industries Ltd.  
(Chemical Division Rehra)

  
  
Name: Brijesh Kumar  
Designation: A.V.P.-F&C

For ADITYAPUR WASTE MANAGEMENT  
PVT. LTD

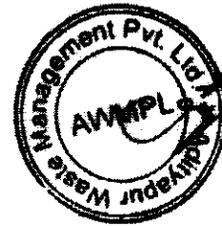
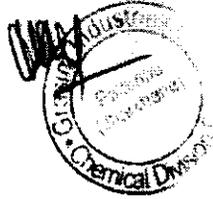
  
  
Name: : Gouri Shankar  
Designation : Project Head

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**ANNEXURE II**

PLEASE NOTE THE BELOW MENTIONED ADDRESS/SPOC ARE SUBJECT TO CHANGE AND GENERATOR SHALL GIVE PRIOR INFORMATION TO THE OPERATOR ON ANY CHANGES DONE HEREWITH.

<u>Sl No</u>	<u>Unit</u>	<u>State</u>	<u>Address</u>	<u>TSDF Address</u>	<u>Distance km</u> <u>(two-way)</u>
1	Grasim Industries Ltd.	Jharkhand	Garhwa Road, Rehla Palamau, Jhrkhand-822124	Plot No. 43, Khata No. 529, Dugni Mouza; Dist -- Saraikela--Kharswan; Jharkhand -833 220	750
2					



WSDC -

ANNEXURE III

DECLARATION

We M/s. Grasim Industries Limited, Chemical Division, Rehla, hereby declare that based on our industry production and our annual projections we shall be disposing the following Hazardous Waste types to Operator. (Additional sheets could be used for multiple waste types).

PLEASE NOTE ALL THESE QUANTITIES MENTIONED HERE ARE ONLY APPROXIMATE AND SHALL NOT GUARANTEE ANY MINIMUM QUANTITY EITHER FOR THE TYPE OF WASTE OR FOR THE GENERATED LOCATION.

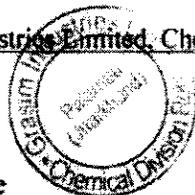
- The Avg. Yearly generation of Hazardous Waste is expected as follows.
  1. Total. 1174 MT per year of all type [ETP sludge (in future), FRP, PVC FPR piping, Aluminium dross ash, Glass wool, Contaminated Waste bags etc] of Hazardous WASTE
- Avg. monthly generation of Hazardous Waste is expected as follows.
  1. Total. 97.83 MT per month of all type [ETP sludge (in future), FRP, PVC FPR piping, Aluminium dross ash, Glass wool, Contaminated Waste bags etc.] of Hazardous WASTE

- 
- The Total accumulated/stored/buried in pits Hazardous Waste as on 20.08.2018 is approximately as follows:

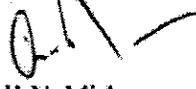
1. Total. 2000 MT of all type (ETP sludge, FRP, PVC FPR piping, Aluminium dross ash, Glass wool, Contaminated Waste bags etc.) of Hazardous WASTE

For and on behalf of M/s. Grasim Industries Limited, Chemical Division, Rehla.

Authorized Signatory   
Name: Brijesh Kumar  
Designation: AVP, Accounts & Finance



*WBSZK*

Witness:   
Name: K.N. Mishra  
Designation: AGM  
Grasim Industries Limited,  
Chemical, Division, Rehla  
Jharkhand-822124

- h. % Moisture content (Loss on ignition at 105°C)
- i. % Organic Content (Loss on ignition at 550°C)
- j. Paint Filter Liquid Test (PFLT)
- k. PH
- l. Sulphur (elemental)
- m. 24 hour Leaching Procedure
- n. Reactive Cyanide (PPM)
- o. Total Cyanide
- p. Reactive Sulphide (ppm)
- q. Sulphur elemental
- r. Concentration of individual inorganics (Metals), both total and leachable, specific parameters to be determined based on source of waste
- s. Oil and Grease
- t. Extractable Organics
- u. % Carbon, % Nitrogen, % Sulphur, % Hydrogen
- v. Concentration of Individual Organics
- w. TCLP for identified parameters.

**Note :** Applicable parameters will be changed time to time based on the regulations laid down by CPCB / JSPCB and other bodies.

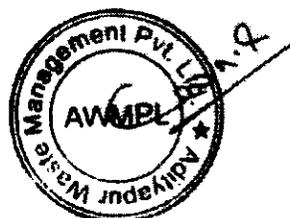
#### **8. Parameters to be Analyzed for Finger Print Analysis**

- a. Physical State of the WASTE
- b. Identification of different phases of WASTE
- c. Colour and Texture
- d. Specific Gravity
- e. Viscosity
- f. Flash Point
- g. % Moisture content (Loss on ignition at 105°C)
- h. % Organic Content (Loss on ignition at 550°C)
- i. Paint Filter Liquid Test (PFLT)
- j. Liquid Release test
- k. pH
- l. Reactive Cyanide (ppm)
- m. Reactive Sulphide (ppm)

**Note :** Applicable parameters will be changed time to time based on the regulations laid down by CPCB / JSPCB and other bodies.

#### **9. Terms & Conditions:**

- a. This membership is valid as long as GENERATOR is in good standing with the TSDF and has continued valid authorization from SPCB.



*Waste*

- b. This CHW-TSDF shall accept only hazardous wastes as classified in HW Rules for disposal and shall not accept radioactive wastes, Municipal wastes, and Bio-Medical waste.
- c. Acceptance of waste is dependent on the fulfillment of regulatory and statutory guidelines for operations of TSDF issued from time to time.
- d. Pathway of disposal of wastes and its price shall be decided based on guidelines issued from time to time by regulatory authorities and shall be at the discretion of TSDF.
- e. From the date of signing of agreement GENERATOR has to submit its Waste's sample for comprehensive analysis within 15 days. The analysis report generated by Operator will form the basis of disposal pathway along with disposal charges (as Annexure I) which will be annexed after analysis of the sample and will form the part of agreement.

**10. Treatments and Disposal of Waste/Containers**

Operator shall transport, store, treat and/or dispose of the Waste, consistent with Appendix A, and as required by applicable law. Operator shall, within sixty (60) days of receiving any shipment from generator or its Authorized Purchases, treat or dispose of the waste containers at disposal locations approved by the GENERATOR, and in compliance with country, state and local regulations.

Operator shall not dispose of any material that derives from any Waste transported, stored, and/or treated by Operator, except as prescribed under law and in Appendix A, nor shall Operator send any Waste to another disposer except upon GENERATOR's prior written approval. GENERATOR must approve of any storage, treatment or disposal company in the disposition of Waste.

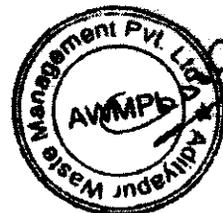
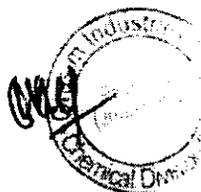
Operator to provide the following to the GENERATOR Manager of Corporate Environmental Affairs (CEA):

Quantity of GENERATOR waste processed at each Operator location on an annual basis

This information for the previous year will be provided only on demand with a prior notice to that effect.

**11. Packaging and Labeling**

The Operator shall comply with all applicable, country, state laws for packaging and labeling of hazardous waste (currently the "The Hazardous Wastes (Management and Handling) Rules, 1989" and "The Hazardous and Other Wastes (Management and Trans boundary Movement ) Rules, 2016").



*hosp*

Note: Since these containers will be replaced after three years, above container maintenance charges will be valid for three years only

**b) Handling / Unloading Charges:**

Additional handling / unloading charges will be applicable.

Handling / Unloading Charges – Rs. 150/- per MT

**4. Minimum yearly service charges:**

The GENERATOR has to pay a minimum service charge of Rs. 36,000/- per year (excluding applicable GST and Transportation). This amount shall be adjusted against User Charges invoices in a financial period of one year. It means if the user charges is more than the service charges then the Generator have to pay the extra charges occurred over the service charges or if the user charges is less than service charges then the Generator has to pay the minimum service charge to the Operator.

**5. Lab Analysis Charges:**

The lab analysis charges for Comprehensive analysis per sample will be Rs.17,000/- excluding GST and handling charges, which have to be paid by the GENERATOR.

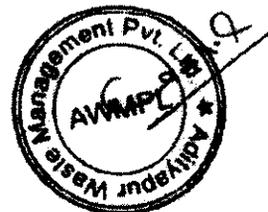
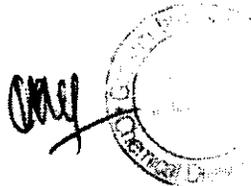
But as mutually agreed the charges for comprehensive analysis per sample is Rs. 12,000/- excluding applicable GST, which have to be paid by Generator.

**6. Taxes / Levies**

All Government / Municipal / Panchayat Taxes / Duties/ Levies/ Octroi / Tolls etc, as applicable from time to time, will be payable by GENERATOR. At present AWMPL services are coming under Service Act.

**7. Parameters to be analyzed for comprehensive analysis of waste:**

- a. Physical State: (Liquid/ Slurry/ Sludge/ Semi-solid/Solid: Inorganic, Organic, Metallic)
- b. Different Phases: (in cases of Solid / Slurries / Sludge) contained in aqueous liquids/solutions
- c. Colour and Texture
- d. Specific Gravity
- e. Viscosity
- f. Calorific Value
- g. Flash Point



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**WHEREAS;**

- A. Operator is engaged in the business of Waste Management and presently operating as 'Integrated Common Hazardous Waste Treatment Storage Disposal Facility' (ICHWTSDF) at Plot No. 43, Khata No. 529, Dugni Mouza; Dist - Saraikela-Kharswan; Jharkhand -833220, as per the guidelines under The Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 made under the provisions of The Environmental Protection Act 1986, as amended from time to time and which hold valid authorization bearing no. JSPCB/HO/RNC/HWM- 1510226/2017/77 issued on 23/10/2017 from Jharkhand state pollution control board (JSPCB).
- B. The GENERATOR being desirous of availing the services of collection, transport, treatment, storage and disposal / recycle of hazardous and other wastes (hereinafter referred to as "Waste") generated at their premises approached Operator and the same has been accepted by Operator on the terms and conditions set out in this Agreement read with the provisions of The Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016, as amended from time to time and supervision of SPCB.

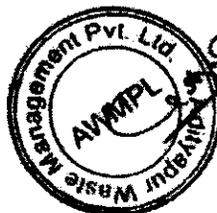
**NOW THEREFORE** in consideration of the above-mentioned premises and the mutual promises contained herein, the GENERATOR and Operator have agreed to enter into this Agreement under the terms and conditions set forth hereinafter.

**1. DEFINITIONS AND INTERPRETATION**

1.1 **Definitions:** In this Agreement, including in the recitals hereof, the following words, expressions and abbreviations shall have the following meanings, unless the context otherwise requires:

- a. "Agreement" means this agreement including all attachments, annexure or schedules annexed thereto.
- b. "Hazardous Rules" means Hazardous and Other Wastes (Management, Handling & Trans-boundary Movement) Rules, 2016 as amended from time to time.
- c. "SPCB" means State Pollution Control Board.
- d. "TSDF" means the Integrated Common Hazardous Waste Treatment Storage Disposal Facilities operated by Operator.
- e. "Waste" means hazardous and non-hazardous waste generated in the premises of the GENERATOR.

1.2 **Interpretation:** In this Agreement, unless the subject or context otherwise requires:



*Waste*

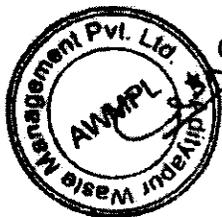
- a. Reference to the singular number shall include references to the plural number and vice-versa;
- b. References to a "person" shall include references to natural persons, partnership firms, companies, bodies corporate and associations, whether incorporated or not or any other organization or entity including any governmental or political subdivision, ministry, department or agency thereof;
- c. References to recitals, clauses and schedules / annexure are to recitals, clauses and schedules to this agreement;
- d. Any reference herein to a statutory provision shall include such provision, as is in force for the time being and as from time to time, amended or re-enacted in so far as such amendment or re-enactment is capable of applying to any transactions covered by this agreement.
- e. Clause headings used herein are only for ease of reference and shall not affect the interpretation of this agreement.

1.3 The Annexure shall form an integral part of this Agreement.

1.4 All capitalized terms used in this agreement which have not been specifically defined in this Agreement shall, unless inconsistent with the context have the meanings assigned to them under the Authorizations / Concession Agreement.

## 2. SCOPE OF SERVICES

- 2.1 The scope of services to be provided by Operator under this Agreement shall be collection, transportation, treatment, storage and disposal of Waste generated at the premises of the GENERATOR in compliance with all legal provisions applicable to such services including but not limited to The Environmental Protection Act and the rules made there under, viz. The Hazardous and other wastes (Management, Handling and transboundary Movement) Rules, 2016 (hereinafter the "Rules") as amended from time to time.
- 2.2 Operator shall offer services contemplated in this agreement to the GENERATORS as stated in Annexure 2 through the TSDF operated by Operator and located at Plot No. 43; Khata No. 529; Dugni Mouza; Dist. Saraikela – Kharswan; Jharkhand -833 220.
- 2.3 Operator shall dispose the Waste as per the mandate of the SPCB read with the provisions of Hazardous Waste Rules.

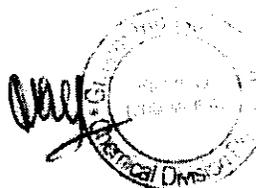
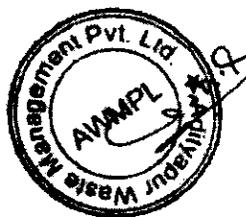


AWMPL -

- 2.4 Operator also agrees to accept even non-hazardous wastes from the GENERATOR provided that the JSPCB issues 'no objection certificate'.
- 2.5 Operator shall provide "Form 10" to the Generator, along with invoice as per clause 4.4 of the Agreement.

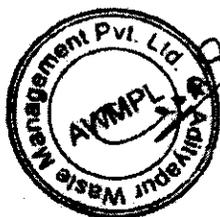
### 3 GENERAL CONDITIONS

- 3.1 GENERATOR shall first, become registered member of Operator by paying a membership fee of Rs. 6,00,000/- (Rupees Six Lacs only) in Between FY 18-19 and FY 19-20 The membership process is onetime, non-transferable and the membership fee is non-refundable.
- 3.2 The GENERATOR shall provide to Operator, a representative sample of the Waste, 1 to 2 kg, and inform the entire process details which leads to generation of such Waste, for the purpose of determining the Waste characteristics and to decide parameters for comprehensive analysis, as well as its final pathway of treatment, storage and disposal of the Waste.
- 3.3 Operator shall carry on the comprehensive analysis of the Waste in its laboratory at the cost of the GENERATOR or GENERATOR can also conduct the comprehensive analysis, as per the parameters identified under Annexure I item No.7 in a National Accreditation Board for Testing and Calibration Laboratories (NABL) and Ministry of Environment, Forest and Climate Change (MOEFCC) accredited laboratory. The comprehensive analysis report shall be used by Operator to determine the disposal pathway based on the waste characteristics & as per Ministry of Environment Forest & Climate Change (MoEFCC), CPCB (Central Pollution Control Board) and the concerned SPCB rules and guidelines issued from time to time. Disposal pathway shall be mutually agreed between the GENERATOR & Operator and shall form basis for disposal and user charges.
- 3.4 Operator within 30 days on receipt of information from the GENERATOR shall plan and schedule for collection of the Waste from the GENERATOR Premises and the safety during transportation shall be the collective responsibility of the GENERATOR and the transporter.
- 3.5 The GENERATOR shall provide the details of Waste to Operator as mentioned below:
- i) Complete details of the Waste and its characteristics regarding presence of explosive/ ignitable/ corrosive/ toxic/ odorous compounds in the manifest provided to the transporter for safe transportation and disposal.



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- ii) Safety information for Hazardous waste containers in 'Form 8', 'Waste transportation manifest' in 'Form 10' and TREM Card in 'Form 9' for every Waste type in each consignment as per Hazardous Waste Rules.
- 3.6 Operator shall analyse the Waste received through finger print analysis as per the parameters identified under Annexure I item No. 8 as prescribed by the concerned SPCB.
- 3.7 In the event there are any differences in the analysis results of comprehensive analysis and finger print analysis, the GENERATOR may either accept the results of Operator or send their samples to a mutually agreed third party analysis at their own cost. Any discrepancy in relation thereto shall be informed to the SPCB.
- 3.8 The GENERATOR shall provide a fresh comprehensive analysis report when there is a change in the waste characteristics, manufacturing processes, changes in product mix or upon completion of two (2) years whichever is earlier.
- 3.9 In the event of any false information or withholding information by the GENERATOR including but not limited to the nature of information more specifically detailed in clause No.3.13, all the liabilities, whether directly or indirectly arising there from, during transportation, handling, treatment & disposal shall be the responsibility of the GENERATOR.
- 3.10 The GENERATOR shall provide an advance declaration every year in the month of April regarding the quantity of waste assuring to send to Operator till March 31 of the succeeding year, in the format provided under Annexure III, Declaration.
- 3.11 The GENERATOR shall also declare Waste quantities on an annual and/or monthly basis as per Hazardous and Other Wastes (Management, Handling & Trans boundary Movement) Rules, 2016 in the format provided under Annexure III.
- 3.12 Operator agrees to provide its containers available at its TSDF to the GENERATOR provided the GENERATOR pays the container maintenance charges to Operator as per Annexure I item No.4.
- 3.13 The Waste supplied by the GENERATOR shall not contain any kind of nuclear and/or radio-active and/or any other prohibited material.
- 3.14 Operator shall also supply specially designed containers to help segregate the Waste and arrange the transportation of such containers from the GENERATOR premises.
- 3.15 As agreed, there shall be no restriction on minimum quantity per transaction, to be picked-up from Generator Site.

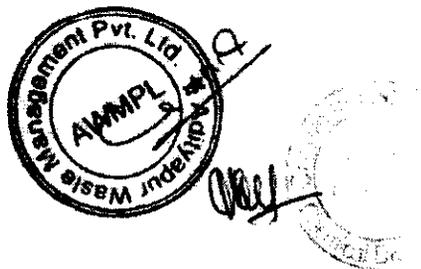


*Waste*

- 3.16 The Operator shall indemnify the Generator for any loss on account of not holding a valid authorization for service offered and agreed to by them and it shall be sole responsibility of Operator to comply with all the applicable statutes with respect of such service.
- 3.17 The Operator shall insure safe handling and transportation of the Waste from the premises of the GENERATOR and take all safety measures. In case of any accident, loss or damage of any kind to any party including Operator during handling, transportation and disposal, the GENERATOR will not be responsible for any criminal, civil, financial or damage action arisen out of such accident, loss or damage of any kind to any party including Operator during handling, transportation and disposal.
- 3.18 The event of any false information or withholding information by the GENERATOR wilfully including but not limited to the nature of information more specifically detailed in clause No. 3.13, suppression of which would be result into any loss or damage solely on account of non-availability of such information, all the concerned liabilities, whether directly or indirectly arising there from, during transportation, Handling, Treatment & Disposal shall be the responsibility of the GENERATOR.

#### 4 USER CHARGES & TERMS OF PAYMENT

- 4.1 The GENERATOR shall pay monthly user charges to Operator for its services as per the rates mentioned under Annexure I, which shall be based upon the Declaration given by the GENERATOR as provided under Annexure III.
- 4.2 All taxes including Central GST and State GST etc. shall be paid as extra over and above our quoted rates at the rate applicable, if any, at the time of billing. Tax Laws are subject to amendments from time to time and accordingly any tax will be applicable, will be charged as extra. GST is like any other indirect tax to be collected by the Operator from the customers and the same is remitted to the government account.
- 4.3 5% escrow deposit would be charged over and above the disposal charges for the wastes disposed into land fill either directly or after treatment. The amount applicable for the escrow deposit will vary from time to time based on the notification from the concerned authority.
- 4.4 The user charges are subject to annual revision on the basis of Concession / Authorisation Agreement and including but not limited to every event of escalation of fuel costs, power tariff, change in disposal technologies and/or method, wage hike and others.



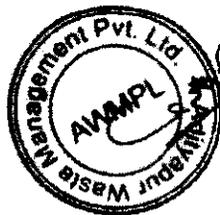
- 4.5 Operator shall send the monthly user charges invoice to the GENERATOR on or before 5th of every succeeding month and the bill amount shall be payable by the GENERATOR on or before 30<sup>th</sup> of the same month.
- 4.6 Any objection and/or clarification on the waste disposal invoices and monthly bills submitted by Operator to GENERATOR shall be communicated to the Operator within 7 working days from the date of receipt of the invoices. In case of non-receipt of any clarification or objection it shall be deemed that the invoices are acceptable and shall fall due for payment as per clause 4.5 of this Agreement.
- 4.7 In case of delayed payments the GENERATOR shall be liable to pay interest at the rate of 1% per month on the outstanding amount during the default period. In the event of any bill amount along with interest is due for more than three (3) months, Operator reserves the right to refuse to extend its services to the GENERATOR and even to terminate this Agreement with immediate effect.
- 4.8 The Operator will communicate the Comprehensive Analysis Report to the GENERATOR and on the basis of which the disposal cost / estimate will be finalised at the prevailing rate and a Work Order will be issued by the GENERATOR against the same prior to collection of waste from Generator's Premises.
- 4.9 In the event of any changes in the prescribed user charges by the authority because of any unforeseen circumstances, the same will be informed to and if agreed will be applicable to the Generator as per the Concession agreement.

## 5 TERM OF AGREEMENT

This Agreement shall be valid for a period of 2 year(s) effective from 20<sup>th</sup> August 2018 subject to earlier termination by either party in accordance with this Agreement.

## 6 FORCE MAJEURE

Notwithstanding anything else contained herein, neither Party hereto shall be liable for damages or to have this agreement terminated for any delay or default in the performance of such Party hereunder if such delay or default in performance derives from conditions beyond the reasonable control of such Party, including but not limited to, acts of god, strikes, fires, floods, extreme drought, shortage of supply, riots, work stoppages, embargoes, governmental actions or damage to the plant or facility or any cause unavoidable or beyond the control of either party including continuing domestic or international problems such as wars or insurrections. The Parties shall have right to terminate this Agreement upon giving a prior written notice to the other Party if the Force Majeure event continues for more than sixty (60) days.



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## 7. INDEMNITY:

- (a) **The GENERATOR**, its directors, officers, employees, agent and contractors, including their employees, shall not be liable to indemnify for any Losses incurred by Operator, its director, officers, employees, agents, servants or third parties arising from this Agreement unless such losses have arisen solely as a result of the wilful misconduct and/or gross negligence of the GENERATOR (or any of its directors, officers, or employees) in performing its/their obligations under this Agreement whether during collection or transportation or treatment or storage or disposal, as a result of:

1. The Waste supplied by or collected from the Generator in case of any mismatch of waste from trem card or finger prints; and any non-disclosure or wrong disclosure of any information as to the characteristic of waste, or

2. Any civil or criminal proceedings or liability under any law for any unlawful dumping of untreated wastes by the waste Generator either at the project site of Operator or anywhere else.

- (b) **The Operator**, its directors, officers, employees, agent and contractors, including their employees, shall not be liable to indemnify for any Losses incurred by the GENERATOR, its director, officers, employees, agents, servants or third parties arising from this Agreement unless such losses have arisen solely as a result of the wilful misconduct and/or gross negligence of the Operator (or any of its directors, officers, or employees) in performing its/their obligations under this Agreement.

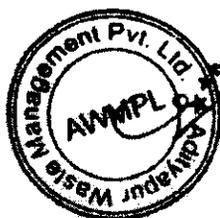
## 8 EVENTS OF DEFAULT

The following shall constitute GENERATOR's events of default:

- a) If the GENERATOR fails / refuses to pay its bills / dues for the user charges payable under this Agreement within a period of 90 days from the receipt of the invoice.
- b) If the GENERATOR fails / refuses to pay within the time stipulated the advance amounts and deposits etc. called upon to do so by Operator.
- c) If the Waste supplied by the GENERATOR contains any radioactive or prohibited material.
- d) If the GENERATOR commits gross violation of the terms of this agreement.

## 9 TERMINATION

- 9.1 The Operator shall have the right to terminate this Agreement in case of GENERATOR's failure to rectify any of the events of default, listed in clause 8 above.



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with ninety (90) days' notice from the date of receipt of written notice for rectification from the Operator and to the extent such events of default result in material breach of this Agreement. The GENERATOR may terminate this Agreement in case of Operator's breach of this Agreement and if such breach remains uncured for a period of thirty days from the date of termination notice issued by the GENERATOR.

- 9.2 Either party may terminate this Agreement, if the other party violates any term of this agreement or becomes insolvent or files a voluntary petition in bankruptcy ("Cause"), to the extent permitted by law. Such termination will be effective at the end of a ninety (90) day written notice period.

#### **10 ENTIRE AGREEMENT**

This Agreement shall be deemed to represent the entire Agreement between the parties hereto regarding the subject matter hereof and shall supersede, cancel and replace any and all prior agreements or arrangements, if any, in this behalf, by and between the Parties hereto.

#### **11 RELATIONSHIP OF THE PARTIES**

Nothing contained herein shall be deemed to constitute a partnership, joint venture or agency by and between the Parties hereto.

#### **12 VARIATIONS**

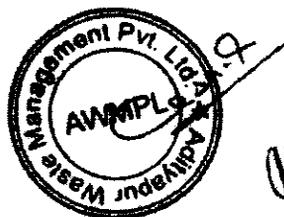
This Agreement may be modified or amended only by writing, duly executed by or on behalf of the Parties hereto.

#### **13 INVALIDITY**

In the event that any provisions of this Agreement is held to be illegal, invalid or unenforceable under any present or future laws of the Republic of India such provisions shall be deemed terminable and the remaining parts & provisions of this Agreement shall remain in full force & effect.

#### **14 NOTICES**

- 14.1 Any notice, request, demand or other communication given or made under or in connection with the matters contemplated by this Agreement shall be in writing and shall be delivered personally or sent by registered post acknowledgement due or by facsimile or by courier:



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*Handwritten initials/signature*

**In case of GENERATOR**

**Attn:**

**Head Finance & Commerce,  
Grasim Industries Ltd. (Chemical Davison Rehla)  
P.O.- Rehla, Station- Garhwa Road,  
Distt.- Palamau  
Jharkhand- 822124**

**In case of Operator to:**

**Attn: Project Head, Adityapur Waste Management Pvt. Ltd.  
Plot No. 43; Khata No. 529; Dugni Mouza; Dist. Saraikela - Kharswan; Jharkhand -833 210.**

and shall be deemed to have been duly given or made as follows:-

- (a) If personally delivered, upon delivery at the address of the relevant Party;
- (b) If sent by registered post-acknowledgement due seven (7) days after the posting;
- (c) If sent by facsimile upon receipt of confirmation by sender. from the receiver, that the facsimile has been received;
- (d) If sent by courier four (4) days after the date of dispatch.

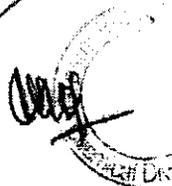
14.2 A Party may notify the other Party of a change to its name, relevant addressee or address number for the purposes of Clause 14.1 as provided herein.

**15 DISPUTE RESOLUTION**

Any dispute arising on any clause or clauses of this Agreement and the contents of the Annexure, hereto between the GENERATOR and Operator shall be referred to Arbitration in accordance with the provisions of the Arbitration and Conciliation Act, 1996. The arbitration proceedings shall be conducted in English and the seat of arbitration shall be at Ranchi. The arbitral award shall be final and binding upon both the Parties. No Party shall make the contents of the award public unless upon the written approval of the other Party. The arbitration shall be conducted by a sole arbitrator to be appointed by mutual written consent of both parties.

**16 SURVIVAL**

The terms which by nature are meant to survive the term of this Agreement shall continue to survive with respect to events that arose before expiry/termination of this Agreement.



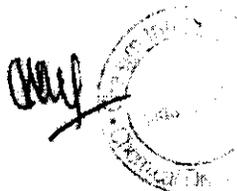
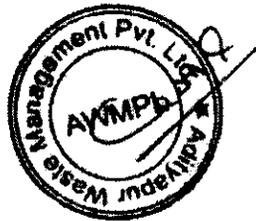
*WBZ*

**Appendix A**

**Additional Waste Handling/Shipments/Treatment - Operational Requirements**

In accordance with the regulatory requirements, Operator certifies with regard to all treatment/disposal facilities listed in their proposal that Operator and its subcontractors:

- ❖ Have the necessary permits to perform all services described in the proposal to GENERATOR and shall perform such services in a safe, efficient, and lawful manner using industry-accepted operating, transporting, storage, treatment, disposal, and reclaiming/recycling practices.
- ❖ Comply with the laws applicable to the waste intended to be placed therein, including without limitation, all sampling, monitoring, record keeping, spill containment, closure and post closure, insurance, and financial security requirements.
- ❖ Will notify GENERATOR promptly, in writing, of any administrative order, lawsuit, or other administrative action by any governmental entity or private party, or the entry into any consent decree or settlement with a governmental entity or private party in connection with any environmental matters at facilities used for GENERATOR's waste. Said notification shall include any action to be taken by a governmental entity or private party alleging a violation of environmental law.
- ❖ Will advise GENERATOR of any civil or criminal penalty citation and the amount of any said penalties imposed for the misuse, mistreatment, or improper disposal of any waste materials.
- ❖ Will advise GENERATOR of any business or financial conditions which may impact the ability to perform services.
- ❖ Will allow GENERATOR or its agent to inspect and test, at their own expense, any equipment or facilities used by Operator with the prior approval of the operator in connection with its services. GENERATOR or its agent may also inspect Operator's handling, treatment, labelling, manifesting, transportation, reclamation, storage and disposal operations, and safety and health programs in connection with any resultant contract.
- ❖ Will have the capacity to accept the expected quantities of wastes.
- ❖ Assure that the prescribed disposal method as agreed upon is followed for each waste stream till the waste characteristics remain the same as per comprehensive analysis.



*hase*

**17 GOVERNING LAW & JURISDICTION**

This Agreement shall be governed in accordance with the laws of India. Operator and GENERATOR mutually agree that the courts of competent jurisdiction at Saraikela Kharswan and Palamau shall have the exclusive jurisdiction over this Agreement.

**18. INTELLECTUAL PROPERTY**

This Agreement does not grant either party the right to use the other party's or their Affiliates' trademarks, trade names or service marks or any other intellectual property rights.

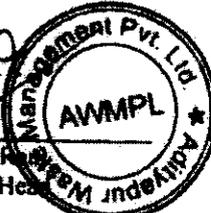
**19. LIMITATION OF LIABILITY**

In no event will either party be liable to the other for any lost revenues, lost profits, incidental, indirect, consequential, special or punitive damages. The GENERATOR's aggregate liability under this Agreement shall be limited to the paid value of services that is the subject of claim.

For Grasim Industries Ltd.  
(Chemical Division Rehra)

  
Name: Brijesh Kumar  
Designation: A.V.P. (F&C)  


For Adityapur Waste Management Pvt. Ltd.,

  
Name: Gouri Sankar  
Designation: Project Head  


In the Presence of

  
Name: Leet-Ashtar  
Designation: AM

In the Presence of

  
Name: Kundan Kumar  
Designation: Ant. Manager



## ANNEXURE I

Based on the sample provided, disposal charges for

- A. ETP Sludge – Rs. 2, 819/- Per MT
- B. Contaminated Cotton Waste- Rs. 18, 547/- Per MT
- C. Spent Carbon & Resins - Rs. 18, 547/- Per MT
- D. Waste Membrane - Rs. 2, 819/- Per MT
- E. Waste Dross Residues from  $AlCl_3$  Plant- Rs. 2, 819/- Per MT
- F. FRP Waste - Rs. 2, 819/- Per MT
- G. Glass Wool – Rs. 13, 519/- Per MT
- H. Empty Paint Drums / Contaminated Liners & Containers – Rs. 18, 547/- Per MT
- I. Discarded Asbestos Sheet – Rs. 4, 011/- Per MT
- J. Oil & Grease Skimming Residues - Rs. 18, 547/- Per MT
- K. E-waste- rates have to be decided mutually.

Note : Additional Transportation charges applicable as per clause no. 2 of Annexure -1. and Taxes as per clause no. 6 of Annexure – 1.

The bases for arriving disposal charges for other wastes which are not mentioned above are given below in clause no. 1 of Annexure -1.

### I. User Charges

The GENERATOR shall pay the following applicable User Charges based on the Waste Types.

#### a) Direct Landfill: per MT

Direct disposal into Landfill : Rs. 2391/- per MT

The user Fee will be considered for increment at the rate of 7% per annum compounded in line with concession agreement with Adityapur Auto Cluster. However actual revised user fees would be applicable from starting of financial year for every two years period from 2015 as per concession agreement.

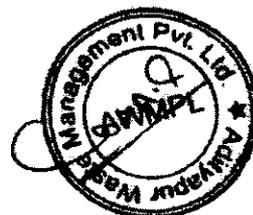
The user charges are subject to revision based on the conditions prescribed in clause no. 4.4 & 4.9 as per the agreement.

#### b) Stabilization Charges: per MT

Cost of Direct Land filling (1+Bulking Factor) + Cost of Stabilization Reagents + Rs.350/- per MT for re-handling expenses.

#### c) Incineration Charges: 18,547/-per MT (also depends on Material Density)

The user Fee will be considered for increment at the rate of 7% per annum compounded in line with concession agreement with Adityapur Auto Cluster. However actual revised user fees would be applicable from starting of financial year for every two years period from 2015 as per concession agreement.



The user charges are subject to revision based on the conditions prescribed in clause no. 4.4 & 4.9 and based on the density of the material and other pollutants.

**\*Waste should be packed by Generators in approx. 20Kg. leak-proof Bags.**

**2. Transportation Charges:** [Optional, applicable when Operator Services are utilized]

**a) Waste Transport Charges:**

Transportation charges will be applicable Rs. 6.00 per Ton per KM or Rs. 1800 per consignment whichever is higher.

The criteria for weight (MT) consideration will be minimum 90% of the container loading capacity. In case the quantity of waste received in the consignment is more than 90 % of the container capacity, actual quantity will be considered.

The distance will be calculated for both-ways.

**b) Diesel Escalation Clause**

The diesel escalation clause is applicable as below:

Base price / Old diesel price \* Current diesel price = Transportation Cost.

**c) Truck Detention Charges**

Maximum time of 12 hours (8:00 AM – 6:00 PM) hours is allowed for the truck to be detained at the GENERATOR premises from the time of reporting to their Security Gate. In the event this period is exceeded then Rs. 500/- per hour shall be charged as detention charges unless it is mutually agreed and accepted between both parties in writing.

**d) Truck No- show Charges**

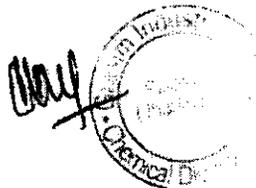
In case after planning and scheduling of a truck for the GENERATOR, the GENERATOR decides not to send waste and wishes to send the empty truck to Operator, the GENERATOR shall pay the transportation charges at actual to and fro distance as per the agreed transportation charge only.

**3. Container Maintenance Charges:** [Optional, applicable when Operator Services are utilized]

The GENERATOR has to pay the following charges as mentioned below towards the services of the Container, if opted for by the GENERATOR.

**a) Container Maintenance charges:** The Container deposits are: -

- 10.0 MT Hook Loaders Rs.3,75,000/- per Container



Grasim Industries Limited,  
Chemical Division,  
Rehla, Palamu

Periodic status update based on JSPCB direction  
(Letter Ref No: B-82, Dated: 18/01/19)

Manitosis

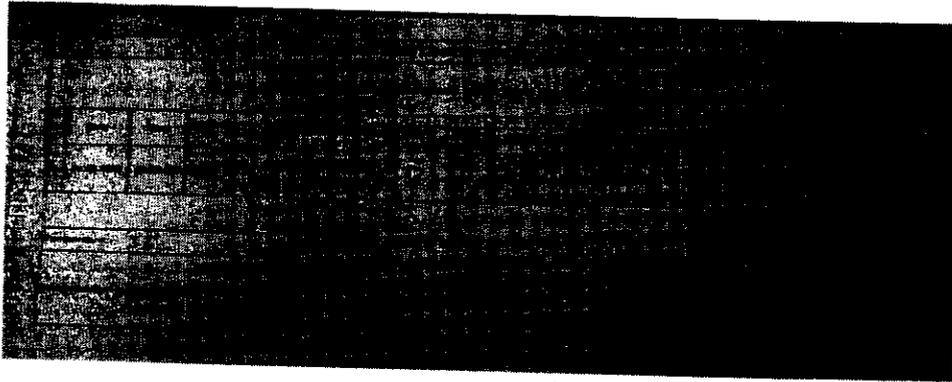
*Manitosis*



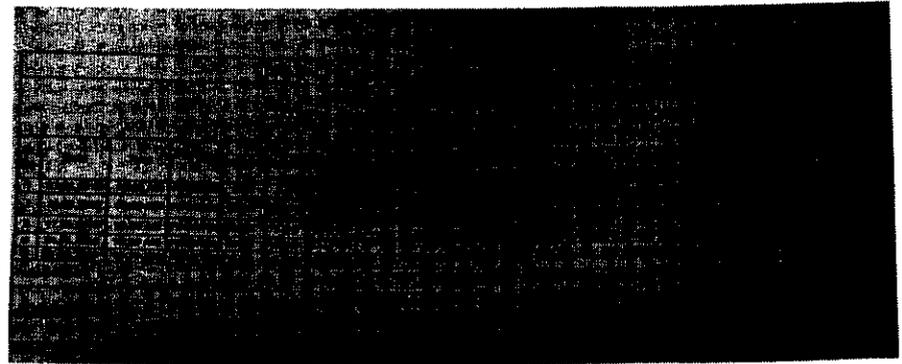
Direction 1: The calibration of pH meter should be done and ensure the correctness of the pH meter.

Current Status: Closed, working satisfactorily

stable  
water



Calibration record TSS



Calibration record pH

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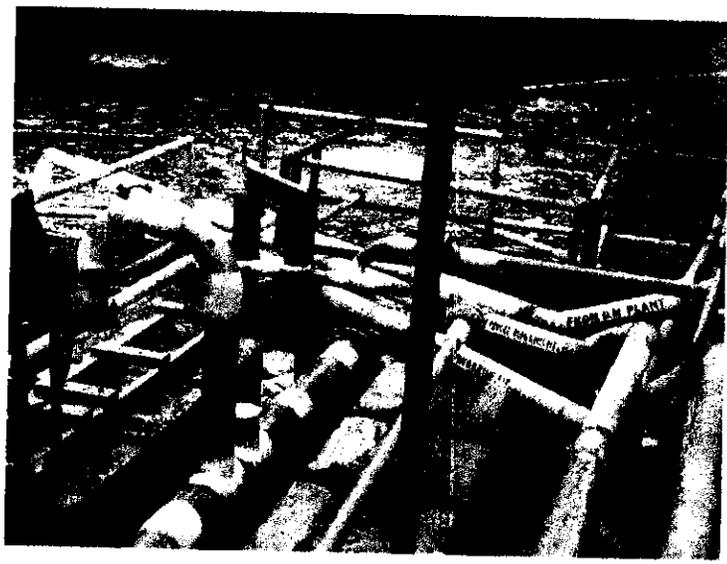


Direction 2: Drawing, design with completion timeline of Storm water drain shall be submitted. Moreover, the storm water drainage and its functioning may be examined.

Current Status: Storm water channel, <sup>was already</sup> separated from effluent drain. The effluent <sup>was</sup> from various section are transferred to central ETP overhead line.



Pipes to neutralization pit

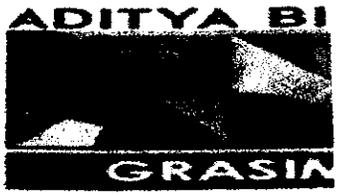


Effluent to ETP



Pipes Interconnection

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*Direction 5: New Brine sludge lagoon with liner and provision of leachate collection along with its completion time line shall be submitted.*

Current status: We are working on constructing new brine sludge lagoon with liner and leachate collection as per JSPCB guidelines.

*WSD*



*Direction 4: Drawing, Design with completion timeline of Garland Drain around sludge lagoon shall be submitted.*

Current status: All the side wall raised above 1 metre height. Rain water collection pit completed and pumping system work in progress. There will be no surface runoff outside the lagoon. Rain water runoff will be collected through collection cum leachate well-constructed inside the lagoon and will be treated through ETP



Brine Sludge Lagoon



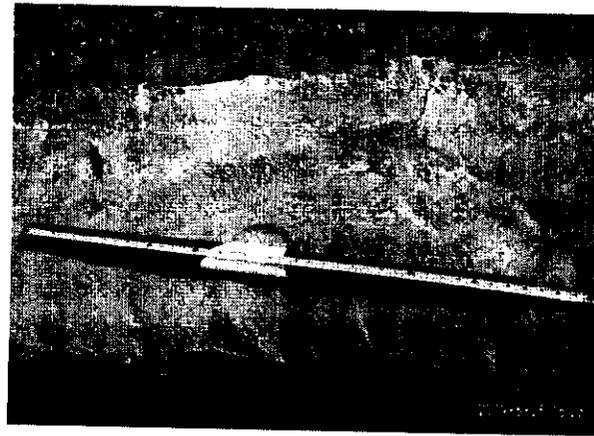
Leachate, rain water runoff collection

Cont...

WBS



Cont...



Meter Scale



Side-wall all along lagoon: raised >1 meter

*WSD*



*Direction 6: The empty salt bags shall be disposed off within 3 months.*

Current status: Bags being send to authorised recycler. Storage facility made available at site through restructuring of available godown, new dedicated facility been constructed.



Interim Storage Facility



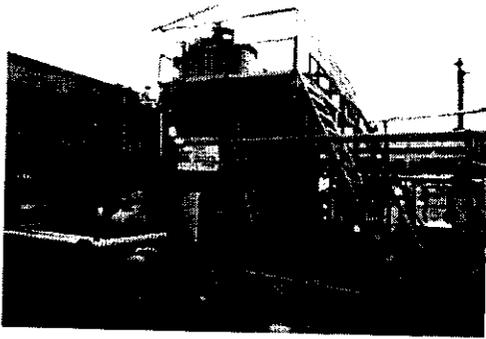
Bags Stacked at Storage Facility

*WSPZ*

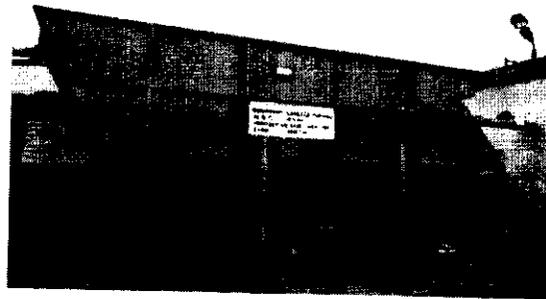


*Direction 7: They will submit action plan for achieving Zero Liquid Discharge (ZLD), construction of new shed for coal stockyard and shed over salt unloading point.*

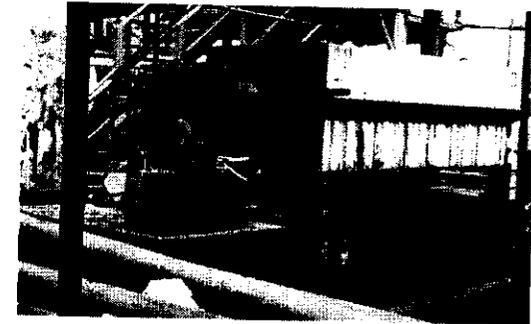
Current Status: pH and TSS, modified equipment erection completed.



Flash Mixing and Flocculation Tank



Lamella Clarifier



Sludge Filler Press

Cont...

*WSD*

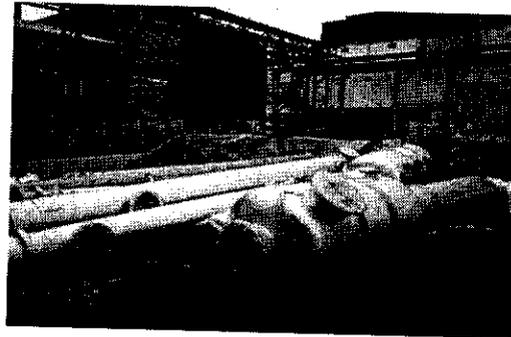


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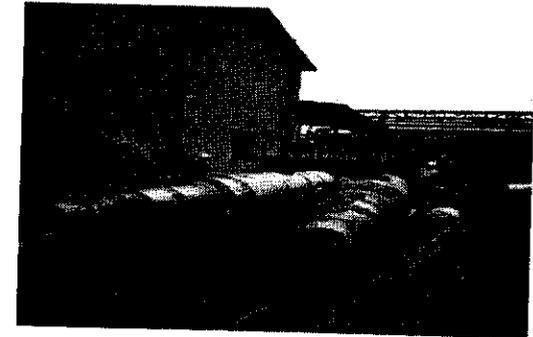
- Current status
  - Enhanced RO : Order placed, Completion by 30<sup>th</sup> August 19, on Track (Attachment 7B: Copy of LOI and purchase order)
  - MEE + ATFD: Oder placed, site civil work in progress and critical equipment arrived on site (Attachment 7C: Site receiving copy of equipment).
  - Overall site completion by 30<sup>th</sup> Sept 2019, mostly on track.



Civil work for MEE + ATFD



MEE Equipment



ATFD Equipment

Cont...

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## Cont...

- Coal Shed: Civil work in progress, target date 15<sup>th</sup> July 19, mostly on track.
- Shed over Salt handling: The facility been notified by JSPCB for shed had been abandoned. The salt containers are now being directly unloaded at covered salt godown.

*Waze*



*Direction 8: The provisions of Hazardous Waste management, Collection and its disposal facilities should be submitted.*

Current Status: Two Shed structures of sizes 23x30 meters (Hazardous and Non Hazardous Waste) and 10x25 meters (HDPE bags and FRP) have been completed.



New Shed Structure for Site Waste Management (Hazardous & Non Hazardous) and HDPE Bags

Cont...

WAZ



Cont...

259.82 Tons to TSDF

GRASIM INDUSTRIES LIMITED,  
CHEMICAL DIVISION, REHLA

Details of Waste Disposed to M/S Adityapur Waste Management Pvt. Ltd.

Sl. No	Name of Waste	Date of disposal	Category of Waste	Quantity (MT)
1	Asbestos Waste	21.09.2018		15.2
2	Graphite Tube	21.09.2018		4.16
3	Glass wool	16.10.2018		0.54
4	Glass wool	16.10.2018		0.34
5	FRP Tube	06.11.2018		3.14
6	FRP Sludge	06.11.2018	35.3	5.02
7	FRP Tube	06.11.2018		1.60
8	Asbestos Waste	06.11.2018		9.26
9	FRP Sludge	25.11.2018	35.3	8.74
10	Aluminium Cross	25.11.2018		3.98
11	FRP Tube	25.11.2018		2.94
12	Asbestos Waste	28.11.2018	15.2	4.62
13	FRP Sludge	28.11.2018	35.3	19.58
14	Contaminated Plastic Bags	31.01.2019	33.1	10.24
15	Contaminated Plastic Bags	04.02.2019	33.1	19.58
16	Contaminated Plastic Bags	09.02.2019	33.1	11.14
17	FRP Sludge	22.04.2019	33.1	13.54
18	FRP Sludge	29.04.2019	35.3	31.76
19	FRP Sludge	30.04.2019	35.3	31.64
20	FRP Sludge	30.04.2019	35.3	31.90
21	FRP Sludge	30.04.2019	35.3	31.76
Total				259.82

(M.N. Mishra)  
A.G.M.  
Q.C. & Environment  
GRASIM INDUSTRIES LIMITED  
Patanpur  
Rajasthan  
312 024

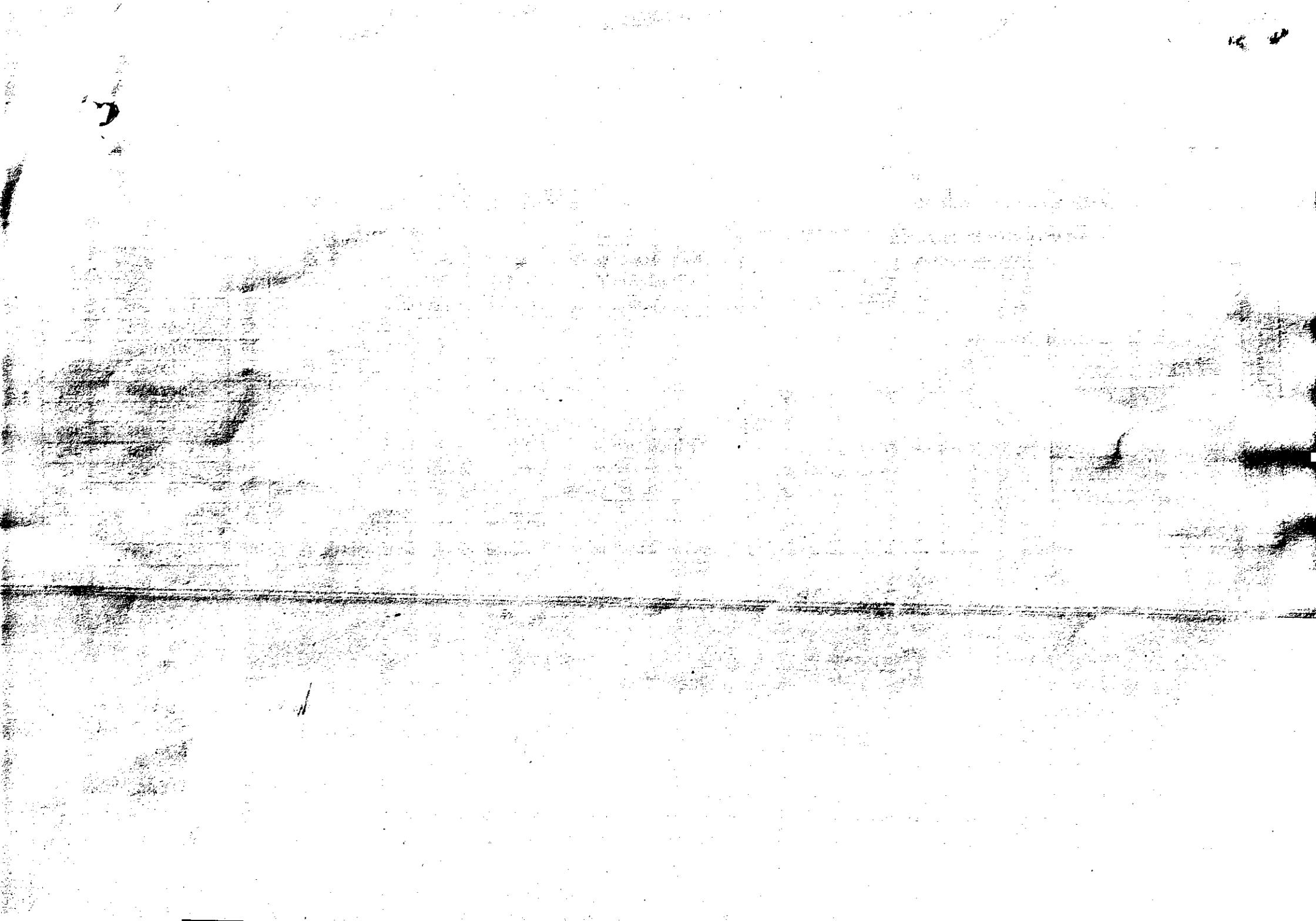
164.22 Tons to Bags recycler

HDPE Bags To Recycler

Sl. No.	Order No.	Sales Order No.	Inv.No.	Inv Date	Material Name	TON	Sold-to-Party Name	QTY
1	4100609729	1003013900	2001018308	16.01.2019	SCRAP LIME BAG,EMPTY,USED	TO	LIABA TRADERS	4.72
2	4100609730	1003013909	2001018330	17.01.2019	SCRAP LIME BAG,EMPTY,USED	TO	LIABA TRADERS	9.28
3	4100609756	1003013930	2001018497	23.01.2019	SCRAP LIME BAG,EMPTY,USED	TO	LIABA TRADERS	12.46
4	4100609800	1003013971	2001018867	06.02.2019	SCRAP LIME BAG,EMPTY,USED	TO	JAI POLYMERS	23
5	4100609806	1003013978	2001018909	08.02.2019	SCRAP LIME BAG,EMPTY,USED	TO	JAI POLYMERS	17.84
6	4100609808	1003013981	2001018913	08.02.2019	SCRAP LIME BAG,EMPTY,USED	TO	JAI POLYMERS	12.74
7	4100609818	1003013991	2001018990	11.02.2019	SCRAP LIME BAG,EMPTY,USED	TO	JAI POLYMERS	14.48
8	4100609819	1003013992	2001018991	11.02.2019	SCRAP LIME BAG,EMPTY,USED	TO	JAI POLYMERS	16.68
9	4100609857	1003014026	2001019211	20.02.2019	SCRAP LIME BAG,EMPTY,USED	TO	JAI POLYMERS	13.92
10	4100609875	1003014040	2001019326	23.02.2019	SCRAP LIME BAG,EMPTY,USED	TO	JAI POLYMERS	3.66
11	4100609910	1003014072	2001019501	01.03.2019	SCRAP LIME BAG,EMPTY,USED	TO	JAI POLYMERS	11.74
12	4100610008	1003014185	2001020291	30.03.2019	SCRAP LIME BAG,EMPTY,USED	TO	Shri Laxmi Trading Company	7.94
13	4100610131	1003014315	2001021115	26.04.2019	SCRAP LIME BAG,EMPTY,USED	TO	Shri Laxmi Trading Company	8.28
14	4100610213	1003014417	2001021713	14.05.2019	SCRAP LIME BAG,EMPTY,USED	TON	LIABA TRADERS	7.48
164.22								



164.22

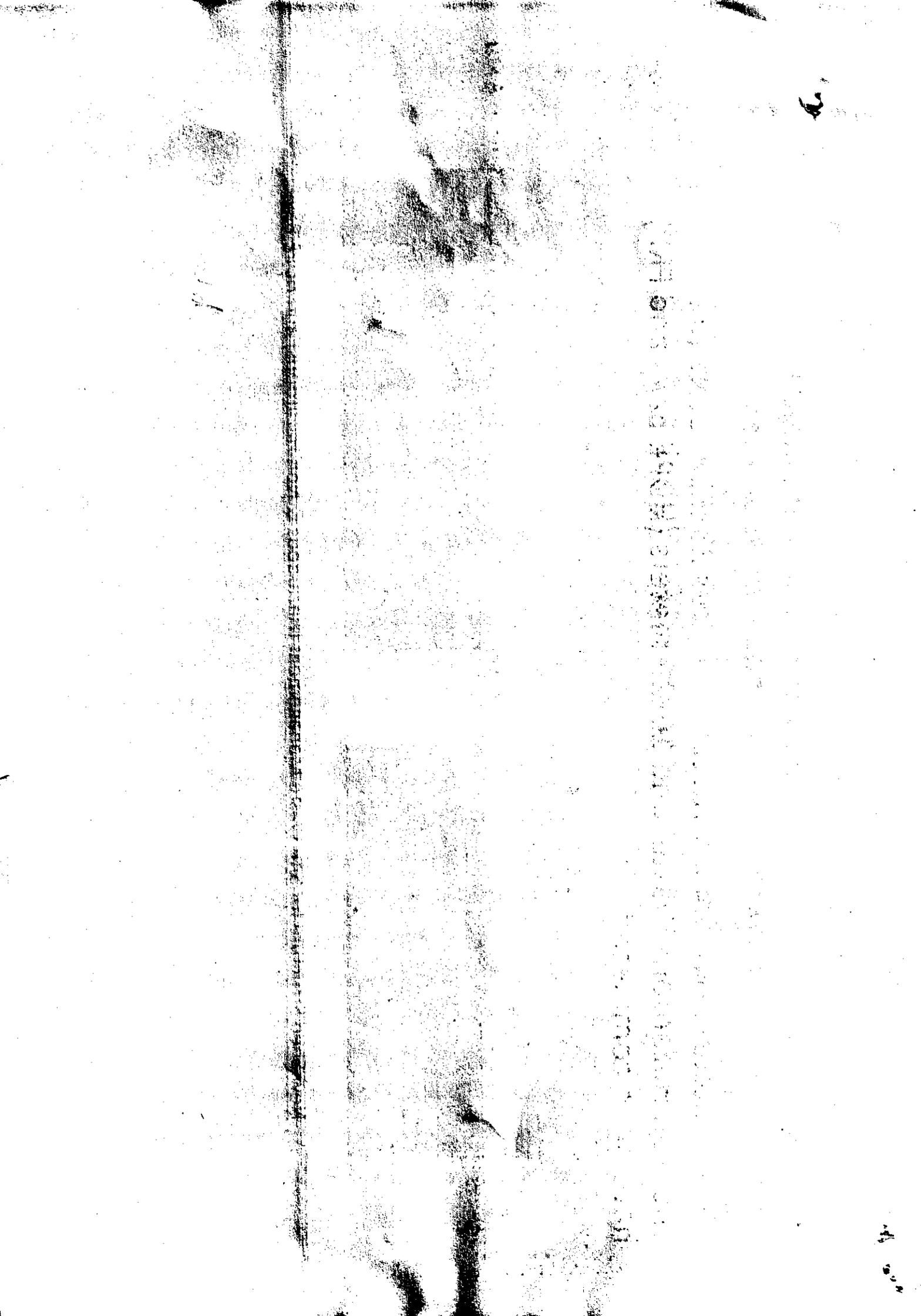


We ensure our commitment towards  
Environmental Compliances

Thank you

*WBR*







झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद  
JHARKHAND STATE POLLUTION CONTROL BOARD  
REGIONAL OFFICE, C.T.I. COLONY, E-1, DHURWA, RANCHI

Ref. no. - 1125

Ranchi, Date:- 19.7.19

From,  
R.N. Kashyap,  
Regional Officer,  
Regional Office, Ranchi.

To, Member Secretary,  
Jharkhand State Pollution Control Board,  
Ranchi.

Sub: Regarding submission of Inspection Report of M/s Grasim Industries Ltd, Chemical Division, Rehla, Dist.-Palamu.

Ref: NGT O.A. No.-809/2018 dated-03.05.2019 and H.O. Office order no.-B-79 dated-21.06.2019.

Sir,

With reference to the above subject, this is to inform you that in the light of Hon'ble NGT order in O.A. No.-809/2018 dated-03.05.2019 and H.O. office order no.-B-79 dated-21.06.2019 a committee was constituted to assess the damage caused by M/s Grasim Industries Ltd, Chemical Division, Rehla, Dist.-Palamu and to evaluate the compensation for recovery from the unit.

In this regard the committee visited the unit on dated 02.07.2019 & 03.07.2019 and inspection of the unit was carried out. Inspection report of the committee is enclosed for needful action.

Encl. As above.

*Shri Haribhushan*

*Please put up in file today*  
Yours Faithfully  
*R.N. Kashyap*  
(R.N. Kashyap)  
Regional Officer,  
Ranchi

Jharkhand State Pollution Control Board, Ranchi

Received on..... at H.O Ranchi

Signature.....

Sent to *Sri K. K. Pathak, S.H - Ranchi*

Diary No. *2162* Date *23.07.19*



587

**JHARKHAND STATE POLLUTION CONTROL BOARD**  
**T.A. DIVISION BUILDING, DHURWA, RANCHI – 834004**

**Inspection Report in the matter of Original Application No.809/2018 pertaining to Anwar Hussain Ansari, Jhamumo Apsankhayak Morcha v/s State of Jharkhand**

**Background**

Grasim Industries Limited, Chemical Division Rehla, was incorporated in 1984 as Bihar Caustic and Chemical limited (BCCL), a joint venture between the Aditya Birla Group and the Bihar State Industrial Development Corporation. In June 2003, it became fully owned Aditya Birla Group Company and in 2009 it was renamed as Aditya Birla Chemicals (India) Ltd. Subsequently in Jan 2016, Aditya Birla Chemicals (India) Ltd. was merged into Grasim Industries limited. Now Unit is operating in the name of Grasim Industries Limited, Chemical Division Rehla.

Unit operation started with 100 TPD Caustic Soda manufacturing through Mercury Cell Technology. In Sept 2000, 30 MW Thermal Power Plant was commissioned for captive requirement. In Nov 2005, Mercury Cell Technology was abandoned and in Feb 2006, plant operation restarted with enhanced caustic capacity to 225 TPD (later upgraded to 300 TPD) using Membrane Cell technology through TKIS (then UDHE). As a part of enhancing chlorine internal consumption, Aluminum chloride of capacity 25 TPD installed in May 2006 and Stable Bleaching Powder (SBP) of capacity 50 TPD installed in May 2008. Further production capacity of Aluminum Chloride increased to 50 TPD in May 2011. In May 2014 additional power plant of capacity 30MW was installed to facilitate caustic capacity enhancement to 550 TPD in staged manner.

Sea Salt is the major raw material and is sourced from Gujarat, unit has progressively shifted from storing salt in bags (in railway wagons) to salt in containers eliminating the possibility of spillages during handling, salt unloading and salt containers are being unloaded in the salt storage yard and storage is now being performed under shed structure.

In brine purification (removal of  $Ca^{++}$ ,  $Mg^{++}$ ,  $SO_4^-$  and insoluble) process, brine sludge is generated and stored at SLF within the company boundary. In a quest to reduce quantity of brine sludge generation, over years unit has been sourcing washed and super washed salt with lowest impurity as:-

Impurity Type	UOM	Previous	Present
Ca <sup>++</sup>	% w/w	0.18	0.06
Mg <sup>++</sup>	% w/w	0.06	0.04
SO <sub>4</sub> <sup>-</sup>	% w/w	0.5	0.22
Insoluble	% w/w	0.3	0.18

Also unit is in process of upgrading current salt purification system from conventional clarifier based system to Nano Filtration (along with membrane bases sulphate removal system) with an objective to reduce brine sludge generation by 35%.

Company has installed ETP system with Membrane Reverse Osmosis (RO), RO reject is processed back in salt dilution and dust suppression at Coal storage area. RO permeate is utilized for further attaining desired TDS, before being discharged as an effluent to Challiya Nalah, leading to North Koel River. Unit is also in process of enhancing the treatment capacity of ETP, along with installation of Multi Effect Evaporator (MEE) and Agitated Thin Film Dryer (ATFD) with objective to recycle all treated water back to process and a major step towards attaining Zero Liquid Discharge (ZLD).

Solid wastes apart from brine sludge are disposed through to authorize TSDF within state of Jharkhand.

Unit is in agreement with two cement plants for utilization of fly ash generated by the unit. Unit too has promoted Fly ash brick making facility at its owned (lease land) premise called Belchampa site (an identified Industrial Area), outside the plant boundary with operating capacity of 6000 bricks/day. Fly ash has been used at the low lying area at Belchampa for area development (till 2013). Majority of the area is duly capped with plantation. Coping to the additional fly ash demand by cement plant, capped fly ash has been retrieved from this premise also. Bed Ash is been utilized at community for back filling of low lying area for construction, with undertaking by end user.

Source of raw water is surface water from North Koel River and no ground water is being used in any manufacturing process. Unit also facilitates supply of treated drinking water to Rehla

385

community through water tankers (12 to 14 nos. per day) and through pipeline to adjoining village (Bishunpur and Ghordhia).

Agreement for water supply from North Koel River was made between M/s Aditya Birla Chemicals (India) Ltd. and Water Resource Department (WRD), Government of Jharkhand for withdrawal of water, 2.646 MCM/Annum for the period up to 31/03/2017. As per the information provided by the unit, the unit has applied for renewal of water agreement (**enclosed as Annexure- XI**) in the office of Water Resource Department (WRD), Government of Jharkhand, but till date no renewal has been made.

**Current Status:**

Document	Document Number	Issue Date	Valid Up to	Remarks
EC for Expansion of Caustic Soda Lye plant from 225 TPD to 550 TPD and CPP from 30 MW to 60 MW	F.No.J- 11011/1213/2007-IA- II(i)	11.02.2009		Annexure -A (Attached)
1. CTE for expansion Caustic Soda- Total capacity 550 TPD 2.CTE for expansion CPP- 30 MW to 60 MW	PC/NOC/RNC/176/11/G- 341  PC/NOC/RNC/176/11/G- 2692	22.01.2014  17.07.2014	Six months from the date of issue. 12 <sup>th</sup> month from the date of issue	Annexure -B (Attached)
CTO for- 1. Caustic Soda- 550 TPD. 2. Electricity generation -60 MW 3. Al <sub>2</sub> Cl <sub>3</sub> - 50 TPD 4.Stable Bleaching Powder- 50 TPD 5.Hydrogen Boiler & Bottling Plant 4 TPH & Hydrogen Boiler 4 TPH	JSPCB/HO/RNC/CTO- 1024931/2016/1062	23.12.2016	31.12.2021	Annexure -C (Attached)
Hazardous Waste Authorization	HW/G-4322	18.11.2014	31.08.2019	Annexure- D (Attached)

<b>TSDF Agreement</b>	Hazardous waste Agreement - Adityapur Waste Management PVT. LTD., Jamshedpur, Jharkhand.	20.08.2018	Two Years for commercial revision.	<b>Annexure- E (Attached)</b>
	E-Waste Agreement - Meliorate Lube PVT. LTD., E-Waste Division, Ranchi, Jharkhand.	30.04.2019	Five Years	
	Biomedical Waste Agreement - Medicare Environmental Management PVT. LTD. Lohardaga, Jharkhand.	01.08.2018	Five years 01.10.2023	

**Brief History of Aditya Birla Chemicals (India) Ltd:-**

<b>BRIEF HISTORY</b>	
<b>1976</b>	Aditya Birla Chemicals (India) Ltd. was founded & co-promoted by Aditya Birla Group of Company and Bihar State Industrial Development Corporation as a Joint Venture Company.
<b>1984</b>	Commercial Production was started with product line comprising of Caustic Soda (initial capacity of 100 TPD), Liquid Chlorine and Hydrochloric Acid. As the manufacturing process is highly power intensive (power accounts for 65% of its cost of production).
<b>2000</b>	The unit -1 commissioned its Captive Power Plant of 30 MW
<b>2003</b>	The company became subsidiary of M/s Hindalco Industries Limited.
<b>2006</b>	Mercury cell process plant was replaced with environment friendly state of the art Membrane cell Technology of 225 TPD capacity

2008	The plant capacity was enhanced to 300 TPD, by adding one more electrolyser
2009	Name of the Company was changed from Bihar Caustic & Chemicals Limited, to Aditya Birla Chemicals (India) Limited, Rehla
2014	The unit - 2 commissioned its Captive Power Plant of 30 MW
2016	The company merged into Grasim Industries limited as Chemical Division.

### **Pollution Control Measures Adopted by the Unit:-**

1. **Water Pollution:** - The unit has installed ETP of capacity- 1200 cum/day for treatment of industrial effluent. The unit has also installed Packaged STP of capacity- 100 cum/day for treatment of domestic effluent.
2. **Air Pollution:** -
  - a. The unit has installed Electrostatic Precipitator in both units of captive power plant (of capacity 2x30 MW) and for control of HCL mist, caustic scrubber is installed in Sodium Hypo Plant.
  - b. 36 Nos. of Static Sprinklers has been installed in the Coal Handling Plant.
  - c. Online Continuous Emission Monitoring System (OCEMS) for online monitoring of parameters such as SPM, SO<sub>2</sub>, NO<sub>x</sub>, CO, HCL and Cl<sub>2</sub> has been installed.
  - d. One No. of CAAQMS Station has also been installed in the hospital area and display board has been provided near the main gate of the unit.
3. **Solid & Hazardous Waste Management:** - A lagoon has been constructed inside the premise of the unit for storage of brine sludge generated during brine purification. Centralized waste storage facility construction is under progress for storage of graphite waste, aluminum dross etc. Hazardous waste such as burnt oil, ion exchange resin, ETP sludge, Asbestos Sheets, oil soaked cotton, aluminum dross and contaminated bags are being disposed through authorized TSDF, Adityapur, Jharkhand.
4. **Fly Ash Disposal:** - Fly Ash generated from Captive Power Plant is being transferred in the bulkers through the chute for dispatch to the cement plants. Remaining fly ash is being utilized in their own Fly Ash Bricks Manufacturing Plant situated at Belchampa Industrial Area, Garhwa.

**(Photographs of ETP, STP, ESP, Static Sprinklers, OCEMS, CAAQMS, Brine Sludge Lagoon, and Fly Ash Disposal System Silo enclosed as Annexure- XII).**

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Applications have been filed by the applicant in the matter in Hon'ble National Green Tribunal at New Delhi. The issue emerged inter alia include ground water pollution, discharge of toxic effluent without safeguard etc.

SL. NO.	EVENTS	DATE	REMARKS
1	Anwar Hussain Ansari letter no.- 061	04/07/2015	Regarding pollution of Koel River due to caustic soda water released by the Unit.
2	Mukhmantri Jansamwad, Grievance No.- 2016-22735	03/03/2016	1. Complain against Aditya Birla Chemicals, Rehla, Palamu regarding Irregularity. 2. Constitution of Committee consisting of different Departments officials for inspection of the Unit.
3	Anwar Hussain Ansari letter no.- 072	03/07/2018	Complain regarding contamination of nearby drinking water sources and dumping of caustic solid waste in open areas.
4	Inspection By JSPCB officials	16/01/2019	Annexure- I (Attached)
5	Show Cause issued by JSPCB vide letter no. D-22	17/01/2019	Annexure- II (Attached)
6	Direction Issued by JSPCB during Show Cause vide letter no. B-82	18/01/2019	Annexure- III (Attached)
7	Compliance of direction issued by JSPCB vide letter no. B-82 dated 18.01.2019	20/01/2019	Annexure- IV(Attached)
8	Inspection By JSPCB officials on basis of Compliance report submitted by the unit in the light of directions issued by JSPCB vide letter no. B-82 dated 18.01.2019	12/02/2019	Annexure- V(Attached)
9	Inspection By JSPCB officials, in the light of directions issued by JSPCB vide letter no. B-82 dated 18.01.2019	28/03/2019	Annexure- VI(Attached)

10	NGT Original Application No. 809/2018 Anwar Hussain Ansari Jhamummo Alpsankhayak Morcha v/s State of Jharkhand	03/05/2019	Annexure- VII(Attached)
11	Constitutions of Committee Members vide office order no. B-79	21/06/2019	Annexure- VIII(Attached)

**Hon'ble National Green Tribunal Original Application No. 809/2018 vide order dated 03/05/2019 mentioned that "the unit is causing pollution as found in the reports. While requirement of performance guarantee may be step to remedy the pollution, compensation for the damage caused is required to be assessed and recovered. Quantum should not only be sufficient to restore the environment but also deterrent. Since the unit is highly polluting and falls under the category of seventeen most polluting industries, the period of one year may be required to be reduced appropriately and amount of performance guarantee enhanced."**

In pursuance of the said order committee comprising of members from Department of Forest, Palamu, CMD, MECON Ltd. Ranchi, or his representatives not less than Rank of General Manager, CMD, CMPDIL, Ranchi, or his Representatives not less than Rank of General Manager, HOD, Department Of Environmental Science & Engineering, IIT(ISM) Dhanbad, or his representatives not less than Professor, Regional Officer, JSPCB, Ranchi and Assistant Professor, Zoology, Ranchi University was constituted.

**The committee comprising of following members visited Rehla, Palamu for monitoring and inspection during 2<sup>nd</sup> -3<sup>rd</sup> July 2019**

1. R.N. Kashyap, Regional Officer, JSPCB, Ranchi
2. Abhijit Sinha ,GM ( Environment) CMPDIL, Ranchi
3. S.K. Maiti, Professor, (Department Of Environmental Science & Engineering) IIT(ISM) Dhanbad
4. Dr. Bipul Kumar, Sr. Manager (Environmental Engineering Division) MECON Ltd. Ranchi
5. Dr. Nageswar Prasad, Sr. Manager (Environmental Engineering Division) MECON Ltd. Ranchi
6. Dr. Anand Thakur, Assistant Professor, Zoology, Ranchi University.

At the time of inspection and monitoring Shri Chandan Kumar and Shri Sumit Kumar Jha both Consulting Executives, Regional Office, JSPCB, Ranchi were also present.

Applicant Shri Anwar Hussain Ansari was contacted to be present during the inspection of the unit but due to his health issue he was not able to come. He was also asked to send representatives on his behalf, but no representatives came at the time of inspection.

**Details of observation, findings and information are as below:-**

1. **Brine Lagoon:** Height has been raised from all the side by approximately 1 meter, Ramp needs improvement also some HDPE bags visible within layers should be completely removed from Brine sludge lagoon and Runoff pit water collection further needs improvement.
2. **Housekeeping:** - Housekeeping especially near salt storage area is a concern and needs further improvement.
3. **Dust Separation:** Unit has installed sprinkler system all across the Coal railway siding and also inside the coal shed area. Unit confirmed usage of water tankers for spraying on dust potential roads.
4. **Lime Dosing System at Power Plant:** - At present the unit has adopted manual dozing of lime in coal.
5. **Effluent Drains:** Section of drain after continuous effluent monitoring station, leading to Chhaliya Nallah needs repair.
6. **Tree Plantation:** In Brine sludge lagoon area 55 Nos. (Spaced at a distance of 4 meters) of tree sapling planted, Hazardous/ Non Hazardous waste shed area 11 Nos.(spaced at a distance of 4 meters) of tree sapling planted, ETP section no plantation was carried out as all section are with concrete and other potential area are falling as part of modified facility.
7. **Ground Water , Surface Water :-** At the time of inspection, samples from ETP Inlet, Outlet of the unit, Chhaliya Nallah, Meeting point of Belwa & Chhaliya Nallah, Hand pump in the premise of Primary Madhya Vidyalaya of Gordiha Village and from resident of Gordiha Village were collected for analysis. The samples were analyzed in the laboratory of unit by JSPCB independently on the same day. From analysis report it

**JHARKHAND STATE POLLUTION CONTROL BOARD**

TOWNSHIP ADMINISTRATION BUILDING, HEC COMPLEX, DHURWA, RANCHI 834004  
Telephone: 0651-2400850 (Fax) 2400851/2400852/2401847/2400979/2400139

Ref No. JSPCB/HO/RNC/CTO-1024931/2016/1062

Dated : 2016-12-23

**Consent to operate (CTO) under section 25 /26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981**

1. Application (s) dated 2016-08-31 of Grasim Industries Ltd. Chemical Division Rehla, Occupier Name : Dilip Gaur for consent under section 25 (1) (b)/25 (1) (c)/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(1) of the Air (Prevention & Control of Pollution) Act, 1981.
2. Documents Relied Upon:
  - (a) The content of EC Ref. No.- J-11011/1213/2007/-IA-II(I) MOEF, Dated 11.02.2009.
  - (b) The content of Consent-to-Establish (CTE), vide Ref. Nos. (i) 3839, dated. 26.10.2007 for Caustic Soda Lye-225 to 300 TPD; (ii) G-341, dated. 22.01.2014 for CPP- 30 MW to 60 MW and (iii) G-2692, dated. 17.07.2014 for Caustic Soda- 300 to 550 TPD.
  - (c) The content of Consent-to-Operate (CTO), Ref No.- G-5929, Ranchi, Dated - 31.12.2015.
  - (d) The content of CTO of RM supplier of M/s Puja Minerals Pvt. Ltd. for Hydrated Lime- 36000 TPA and Quick Lime- 45300 TPA from RJPCB.
  - (e) The content of Inspection Report (I/R) Ref. No.- 1665, Dated- 13.10.2016.
3. The consent is granted under section 25 / 26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 to operate the project in Mauza -Dandila , P S -Rehla , District -PALAMU , as follows:

Project	Site-Area		Investment (Rs)	Product & Capacity	Period of CTO	Total
	Plot Nos.	Area				
Before Expansion		12706.9 Sqm	245 Crore	(1) Caustic Soda - 550 MT/Day, (2) Electricity Generation-60 MW, (3) Aluminium Chloride -50 TPD, (5) Stable Bleaching Powder - 50 TPD, (4) Hydrogen Boiler & Bottling Plant 4 TPH & Hydrogen Boiler 4TPH	01.01.2017 to 31.12.2021	

(A) **General Conditions :**

- (1) That, the occupier shall comply with all conditions of EC, Ref No J-11011/1213/2007/-IA-II(I) MOEF , Dated 11/02/2009, CTE, Ref No G-2692 , and dated 17/07/2014 , previous CTO, Ref No G-5929dated31/12/2015 and shall submit report to this effect with supporting documents.
- (2) That, the occupier shall maintain the ambient air quality within the standard given below:

S N	Parameter	Standard
1	Respirable Suspended Particulate Matter	100 µg/Nm <sup>3</sup>
2	Sulphur Dioxide	80 µg/Nm <sup>3</sup>
3	Oxides of Nitrogen	80 µg/Nm <sup>3</sup>

- (3) That, the occupier shall maintain the emission quality within the standard and the quantity, as follows:

S N	Parameter	Standard
1	Particulate Matter	150 mg/Nm <sup>3</sup>

- (4) That, the occupier shall keep process effluent in close-circuit and the quality of effluent from other sources in conformity with the standard (s) and the discharge quantity as below:

S N	Parameter	Standard
1	Total Suspended Solids	100 mg/L
2	BOD	30 mg/L
3	COD	250 mg/L
4	Oil & Grease	10 mg/L
5	Quantity of Discharge	1.0 KL/T Caustic Soda produce excluding cooling Tower Blow Down

- (5) That, the occupier shall dispose of solid wastes as follows:

S N	Waste Type	Mode of Disposal
1	Non-Carbonaceous Non-Hazardous solid wastes/ Mine Over Burden	As a substitute of Soil or Mineral
2	Hazardous Carbonaceous Wastes	In co-processing in high temperature furnaces or kilns
3	Hazardous Non-Carbonaceous Wastes	In TSDF

6. That, the occupier shall keep D G Set(s) within acoustic enclosure (s) and shall keep the height(s) of exhaust pipe(s) as per Central Pollution Control Board norm.

7. That, the occupier shall install and maintain Central Ground Water Board/ State Ground Water Directorate approved system of rain water harvesting-cum-ground water recharge.

8. That, the occupier shall create and maintain new water body (ies) / remove deposit(s) of existing water body(ies) and nearby stream(s) and pond(s) and shall maintain the wholesomeness of water.

9. That, the occupier shall grow and maintain greenery in the periphery and other available spaces and shall continue enhancing its plant density and biodiversity.

10. That, the occupier shall submit environmental statement with supporting stoichiometric calculations analyses reports, before 30th September every year.

11. That, the occupier shall submit report(s) duly monitored and issued by an NABL/ISO 9001 with OHSAS 18001 accredited laboratory in compliance of sub-para (2), (3), (4) and (5) of paragraph 3 of this CTO quarterly.

12. That, the occupier shall comply with all applicable provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Water (Prevention & Control of Pollution) Cess Act, 1977; the Air (Prevention & Control of Pollution) Act, 1981; and the Environment (Protection) Act, 1986 and Rules there under.

**(B) Specific Conditions:**

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(1) That, the occupier shall maintain and operate systems for online monitoring of ambient air quality and stack emission and effluent quality with connectivity to Jharkhand State Pollution Control Board server.

(2) That, the occupier shall establish and operate well equipped environmental laboratory with facilities to monitor at least all regulatory parameters and duly accredited by NABL.

(3) That, the occupier shall install and operate a continuous Ambient Air Quality monitoring Station at Factory site in which chlorine and hydro-chlorine acid gas should also be parameters with connectivity to Jharkhand State Pollution Control Board, head office server.

(4) That, the occupier shall complete the installation and transmission work of online stack monitoring system with all 6 stack up to 31.12.2016 failing which B.G. shall be forfeited.

(5) That, the occupier shall submit effluent analysis report of STP quarterly and shall bring its treated water in captive use in entirety.

(6) That, the occupier shall keep waste water including wash water of plant in close circuit.

(7) That, the occupier shall transmit the stack emission data through newly installed online emission monitoring system in "Hypo plant and in 'CPP' to Jharkhand State Pollution Control Board by 31.03.2016.

(8) That, the occupier shall transmit all the relevant pollutants data through newly installed CAAQMS to Jharkhand State Pollution Control Board.

(9) That, the occupier shall maintain the quality of emission of "Hypo Plant", "HCL Plant", "CPP" and other plants or points and that of effluent (if any) within the norms and shall submit monitoring report monthly.

(10) That, the occupier shall maintain the emission quantity of sulphur dioxide gas within 15 mg/Nm<sup>3</sup> and hydrochloric acid vapour must from HCL plant within 35 mg/Nm<sup>3</sup>.

(11) That, the occupier shall submit compliance report of above conditions quarterly to the Board failing which the Bank Guarantee of Rs. 10.00 Lac, vide BG no. 087GT02140110001, dated. 11.01.2014 with extended validity up to 31.12.2016 will be forfeited.

(12) That, the occupier shall re-validate the Bank Guarantee of Rs. 10.00 Lac with extended validity up to 30.06.2017 by 30-11-2017.

(13) That, the occupier shall provide Fly Ash for road construction project/Public Works Department/ manufacturing of ash based products/use of soil conditioner in agriculture activity within a radius of three hundred kilometres.

(14) That, the occupier shall upload on their website the details of stock of types of ash available with them along with the quantity of fly ash utilized at least once a month and shall install dedicated dry ash silos.

(15) That, the occupier shall ensure utilization of Fly Ash as per the time frame fixed in the rule.

(16) That, the occupier shall submit annual implementation report (for the period 1st April to 31st March) providing information about the compliance of provision in the notification by the 30th day of April, every year to SPCB, CPCB and Concerned Regional Office of MoEF & CC.

(17) That, the occupier shall submit compliance report of CTO Conditions every year to the Board.

(18) That, the occupier shall submit applications for renewal of consent under section 25 / 26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 again 120 days prior to the date of expiry of this consent i.e. 31.12.2021 with documents showing compliance of all of the above conditions.

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4. The Order shall be valid subject to compliance of all other legal requirements applicable to the unit.  
This is issued with the approval of the Competent authority

Memo No. : JSPCB/HO/RNC/CTO-  
1024931/2016/1062

SUMAN  
SANJAY  
KUMAR

[Sanjay Kumar Suman]  
Member Secretary

Dated : 2016-12-23

Copy to: M/s Aditya Birla chemicals (India) Limited, At- Garhwa Road , Rehla, Distt- Palamau/ Director of Industries, Government of Jharkhand, Ranchi/ Director of Mines, Government of Jharkhand, Ranchi/ Chief Inspector of Factories, Ranchi/ Deputy Commissioner, Palamau/ DFO, Palamau/ DMO, Palamau/ Regional Officer, RO, Ranchi for information & ensuring compliance of the above conditions. He is requested to examine the compliance report and shall submit report to H.Q. year wise.

SUMAN  
SANJAY  
KUMAR

Digitally signed by Sanjay Kumar Suman  
DN: cn=Sanjay Kumar Suman, o=JSPCB, ou=JSPCB, email=Sanjay.Kumar.Suman@jpcb.org, c=IN

[Sanjay Kumar Suman]  
Member Secretary





झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद  
**JHARKHAND STATE POLLUTION CONTROL BOARD**  
 T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C. DHURWA, RANCHI -834004

Phone: 2400851  
 Fax 2400850

## FORM-2

**GRANT/RENEWAL OF AUTHORIZATION FOR COLLECTION, RECEPTION, TREATMENT, STORAGE, TRANSPORT AND DISPOSAL OF HAZARDOUS WASTE UNDER RULE 5 (4) OF THE HAZARDOUS WASTES (MANAGEMENT, HANDLING AND TRANSBOUNDARY MOVEMENT) RULES, 2008.**

1. Number of authorization HW/.....46999..... date of issue .....18.11.14
2. M/S. Aditya Birla Chemicals (India) Limited, At- Garhwa Road, P.O.-Rehla, Dist.- Palamu is hereby granted authorisation to operate a facility for collection, reception, treatment, storage, transport and disposal of the hazardous wastes on the premises situated At- Garhwa Road, P.O.- Rehla, Dist.- Palamu, Jharkhand.
3. The authorisation granted to operate a facility for generation, collection, reception treatment, storage, transport and disposal of hazardous wastes.
4. The authorization shall be in force for a period from 01.09.2014 to 31.08.2019
5. The authorisation is subject to the conditions stated below and the such conditions as may be specified in the rules for the time being in force under the Environment (Protection) Act, 1986

Date:

*R.N. Kashyap*  
 19/11/14  
 (R.N. Kashyap)  
 Board Analyst

Terms and Conditions of authorization:

1. The authorisation shall comply with the provisions of the Environment (Protection) Act 1986, and the rules made there under.
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the SPCB/PCC.
3. The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB/PCC
4. Any unauthorized change in personnel, equipment as working conditions as mentioned in the application by the person authorised shall constitute a breach of his authorization.
5. It is the duty of the authorised person to take prior permission of the SPCB/PCC to close down the facility
6. An application for the renewal of an authorisation shall be made as laid down under these Rules.
7. Any other conditions for compliance as per the guidelines issued by the MoEF or CPCB.
8. The unit shall submit annual return for the financial year before 30 th June every year.
9. The unit shall dispose ETP sludge to authorised co-processor and shall submit manifest to the Board within one week of disposal.
10. The unit shall dispose used oil /used Batteries to authorised recycler and shall submit manifest to the Board
11. The unit shall keep ETP sludge in secured land fill.
12. Unit shall comply all the conditions otherwise authorisation shall be revoked.

To,

M/S. Aditya Birla Chemicals (India) Limited,  
 At- Garhwa Road, P.O.-Rehla,  
 Dist.- Palamu.



reveals that chloride content in most of the samples collected was found on higher side.  
**(Analysis Report is enclosed as Annexure-IX)**

**8. Online Continuous Effluent Monitoring System** for pH, TSS & Flow has been installed.

**In the Hon'ble NGT order, the general recommendations given during the third inspection carried out by JSPC Board on dated 29.03.2019 has been mentioned as:-**

Sl. NO.	General Recommendations	Current Status
1	The timelines given by the unit in compliance status submitted to the Board should be strictly implemented	The timeline for implementation of ZLD is 30.09.2019. The unit has purchased the equipments regarding this. Also foundation has already been started and is under progress. <b>(Photographs Enclosed as Annexure-XIII)</b>
2	The Retaining wall should be raised uniformly on all sides and for hassle free dumping of brine sludge via vehicle, ramp has to be constructed.	Height has been raised from all the side by approximately 1 meter. Ramp has to be constructed from one side for dumping of Brine Sludge via Vehicle. The unit was directed to complete the construction work at earliest.
3	The plastic waste mixed inside the brine sludge should be separated and disposed properly.	As per observed at the time of inspection, few quantity of Plastic (HDPE) Bags visible within layers were removed by the unit and should be removed completely.

Sl. NO.	General Recommendations	Current Status
4	The surface run off pit constructed is not a proper substitute of leachate collection pit and much improvement is needed	Runoff pit water collection has been constructed by the unit and needs further improvement. During inspection unit has been directed to maintain the gradient in the lagoon so that Runoff may be collected into collection pit and to construct peep holes.
5	Static water sprinklers should be installed on the internal roads, approach road and dust prone areas.	Unit has installed sprinkler system all across the Coal railway siding and also inside the coal shed area. Unit uses water tankers for spraying on dust potential roads. The unit has been directed to install Static Sprinklers in approach road of CHP area and other dust prone area.
6	The damage part of effluent drain needs maintenance.	Section of drain after continuous effluent monitoring station, leading to Chhaliya Nallah needs repair which is under progress.
7	Automatic system of lime dosing should be implemented instead of manual one.	Unit has confirmed technical evaluation is in progress to implement Automatic System for lime dosing in coal.
8	Tree plantation should be properly provided in all the areas especially in ETP outlet/Sludge Lagoon/Hazardous Waste Storage area, etc.”	In Brine sludge lagoon area and Hazardous/ Non Hazardous waste shed area approx. 55 Nos. and 11 Nos. of tree sapling, respectively has been planted. ETP section no plantation was carried out as all

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Sl. NO.	General Recommendations	Current Status
		section are with concrete and other potential area are falling as part of modified facility. Still the unit has been asked for possibility to be explored for plantation around ETP area.

In this regard Hon'ble NGT has asked to furnish a report of the assessment and recovery of damages, reduction of period for remedial action and increasing the amount of the performance guarantee. The same report may be furnished by the Jharkhand State Pollution Control Board (JSPCB) within three months by email at [ngt.filing@gmail.com](mailto:ngt.filing@gmail.com).

**Recommendations:-**

**1. Recommendation for Ramp:**

- a. RCC Beam to be laid in section of the disposal Side.
- b. 2 Meter wide RCC Platform to be constructed at the Brine Sludge disposal site.

**2. Recommendation for HDPE bags at salt sludge lagoon**

- a. Bags embedded/ trapped within layers too shall be removed completely.

**3. Recommendation for Run off pit**

- a. Slope Staging to be done to ensure gradient flow of rain water to collection pit.
- b. Peep Holes diameter to be increased from existing 100mm to at least 200mm, with extra holes.
- c. Cross section details of brine lagoon to be submitted to the committee members.

**4. Recommendations for Housekeeping:-**

- a. Hump to be provided at Salt storage godown entry at both the sides.
- b. Additional drainage to be provided at humps, approaching from outside.

**5. Recommendations for Tree Plantation:**

- a. Soil testing report to be carried out.
- b. Additional plantation to be carried out around Hazardous/ Non Hazardous waste shed area after completion of pending civil activities.
- c. Possibility to be explored for plantation around ETP area.

**6. Recommendation for Dust Separation : Static Sprinklers to be installed at -**

- a. Road approaching the Coal yard.
- b. Across Coal handing plant building.

**7. Recommendation for Environmental Compensation:-** During visit it has been found that ground water has been contaminated by the unit in terms of Chloride, the committee is in view that Environmental Compensation may be decided by conducting comprehensive study in aspect of ground water, ecology and habitation and Re-visit after.

**Other Recommendations:**

- A) **Sodium Hypo Lagoon:** The abandoned lagoon to be capped with top soil and plantation to be carried out. Unit to submit the time lines for the same.
- B) **Rain Water Harvesting:** Details of existing rain water harvesting is to be submitted for assessment and rain water harvesting should be done near the Tube Wells of affected villages.
- C) **Piezometers Installation:** - Two Nos. of Piezometers, one in upstream of Village Ghordiha and another in downstream of Bishunpura may be installed by the unit. One number of Piezometer should be installed in the plant premises.
- D) **Disaster Management Plan (DMP)** is to be prepared and safety checks are to be adopted with intimation to JSPCB.
- E) **Hazard Identification and Risk Assessment (HIRA)** matrix shall be developed and furnished to JSPCB.
- F) Possibility of HCl regeneration plant to be explored.

- G) Details of Fly Ash/ Bottom Ash yearly Generation/utilization should be furnished as per Annexure X.
- H) Details of Solid waste generation and disposal shall be furnished to JSPCB.
- I) Details of Effluent generation, treatment, discharge including quantity shall be furnished to JSPCB.

(Dr. Anand Thakur)  
 Assistant Professor  
 Zoology Department  
 Ranchi University

(Dr. Bipul Kumar)  
 Sr. Manager,  
 MECON Ltd.

(Dr. Nageshwar Prasad)  
 Sr. Manager  
 MECON Ltd

(Dr. S.K. Maiti)  
 Professor  
 IIT(ISM), Dhanbad

(Abhijit Sinha)  
 General Manager  
 CMPDIL, Ranchi

(R.N. Kashyap)  
 Regional Officer  
 JSPCB, Ranchi



भारत सरकार  
पर्यावरण एवं वन विभाग  
Government of India  
Ministry of Environment & Forests  
(IA Division)

By speed post

Paryavaran Bhawan  
CGO Complex, Lodhi Road  
New Delhi - 110 003  
E-mail: [hsmalviya@gmail.com](mailto:hsmalviya@gmail.com)  
Telephone: 011: 2436 7076  
Dated: February 11, 2009

F. No. J-11011/1213/2007-IA-II(I)

To

M/s Bihar Caustic & Chemicals Ltd  
Rehla, Garwa Road,  
District Palamau,  
Jharkhand

[biharcaustic@adityabirla.com](mailto:biharcaustic@adityabirla.com)

**Sub:** Expansion of Caustic Soda Lye Plant from 225 TPD to 550 TPD and CPP from 30 MW to 60 MW at Rehla, Garwa Road, District Palamau, Jharkhand by M/s Bihar Caustic & Chemicals Ltd - Environmental clearance reg.

Sir,

Kindly refer to your letter No. nil dated November 17, 2008 alongwith EIA/EMP report and Public hearing Report seeking environmental clearance under the EIA Notification, 2006

2.0 The Ministry of Environment and forests has examined your application and noted that the proposal for expansion of Caustic Soda Lye Plant from 225 TPD to 550 TPD and CPP from 30 MW to 60 MW at Rehla, Garwa Road, District Palamau, Jharkhand by M/s Bihar Caustic & Chemicals Ltd. Expansion will be in two phases for caustic soda plant. Existing land of 81.94 acres will be used for the project. 24.62 acres and open lawn will be covered by green belt. Cost of the project will be Rs. 320 Crores.

3.0 Total water requirement will be 455 m<sup>3</sup>/hr and sourced from Koel River. The permission for drawl of water from the river will be obtained from the Water Resources Department. Effluent discharge will be reduced as hypo sludge will reduced due to use of Chlorine in place of Sodium hypochlorite and RO unit for treatment & recycling of waste water. Waste Air Dechlorination (WAD) system will be used for neutralizing minor quantity of waste gases generated from cell house and brine recycle and saturation. Demister will be provided in Hydrochloric Acid Plant. ESP will be provided for control of emissions from CFBC boilers of power plant. Coal mill will be provided with bag filters.

4.0 All the Chlor-Alkali plants with > 300 TPD are listed at S.N 4(d) under Category 'A' of EIA Notification 2006 located outside the notified industrial area. The proposal was considered and appraised at central level by the Expert Appraisal Committee (Industry) in its 90<sup>th</sup> Meeting held during 6<sup>th</sup> - 8<sup>th</sup> January 2009. Public hearing meeting was held on 28<sup>th</sup> August 2008

5.0 Based on the information submitted by you, the Ministry of Environment and Forests hereby accords environmental clearance to above project under the provisions of EIA Notification dated 14<sup>th</sup> September 2006 subject to the compliance of the following Specific and General conditions:

- A. SPECIFIC CONDITIONS:**
- (i) All the mercury cell operation shall be based on membrane cell and no mercury cell based operation shall be carried.
  - (ii) The company shall install Waste Air Dechlorination (WAD) system with sodium bisulphite for neutralizing chlorine emissions as waste gases from cell house and brine recycle and saturation. Demister shall be provided in Hydrochloric Acid Plant vents. The vent gases from Sodium hydrochloride plant and HCl acid plant shall be controlled at source by effective absorption system so that Chlorine concentration in the vent gases shall not exceed 5 ppm.
  - (iii) The Company shall install Chlorine gas detectors to detect leakage of Chlorine at liquid Chlorine storage tanks, Sodium hypo plant, HCl synthesis unit and Electrolysis area. The company shall install on-line analyzer in HCl plant and hypo stack with recording facility.
  - (iv) Cyclone & ESP to the CFBC boiler of power plant with inter locking facility. Dust extractor & bag filter to coal handling plant and pneumatic & closed ash collection & conveying system shall be provided in power plant for control of particulate emission below 100mg/Nm<sup>3</sup>.
  - (v) The company shall provide the monitoring arrangement with vents and regular monitoring shall be carried out and reports submitted to the Jharkhand SPCB, CPCB and Ministry's Regional Office at Bhubaneswar.
  - (vi) Fugitive emissions in the work zone environment, product and raw materials storage area shall be regularly monitored. The emissions shall conform to the limits imposed by Jharkhand SPCB.
  - (vii) The water requirement and waste water generation shall not exceed 9888 KLD and 840 KLD respectively.
  - (viii) The company shall install full fledged effluent treatment plant to treat the wastewater generated from the plant including RO system to recycle or reuse all the treated wastewater.
  - (ix) Green belt shall be developed in 24.62 ha out of total 81.94 ha to mitigate the effects of fugitive emissions all around the plant. The development of green belt shall be as per the Central Pollution Control Board guidelines.
  - (x) The fly ash generated from the power plant shall be handled pneumatically and disposed of in accordance with the provisions of Fly Ash Notification, 2003.
  - (xi) The hazardous wastes generated from the plant shall be disposed of in accordance with the Hazardous Waste (Management and Handling) Rules 1989 and as amended.
  - (xii) During transfer of materials, spillages shall be avoided and gullies and drains be constructed to avoid mixing of accidental spillages with domestic waste and storm drains.

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- (xiii) Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.
- (xiv) Training shall be imparted to all employees on safety and health aspects of chemicals handling. As informed to the Ministry, OHSAS 18001 shall be continued. Pre-employment and routine periodical medical examinations for all employees shall be undertaken on regular basis. Training to all employees on handling of chemicals shall be imparted.
- (xv) Usage of PPEs by all employees/ workers shall be ensured.
- (xvi) The company shall strictly follow all the recommendations mentioned in the Charter on Corporate Responsibility for Environmental Protection (CREP) for caustic soda plant.
- (xvii) The company shall comply with all the commitments made during public hearing held on 28<sup>th</sup> August, 2008.
- (xviii) Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, Safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.

**B. GENERAL CONDITIONS :**

- (i) The project authorities shall strictly adhere to the stipulations of the SPCB/state government or any statutory body.
- (ii) No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment and Forests. In case of deviations or alterations in the project proposal from those submitted to this Ministry for clearance, a fresh reference shall be made to the Ministry to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.
- (iii) At no time, the emissions shall exceed the prescribed limits. In the event of failure of any pollution control system adopted by the unit, the unit shall be immediately put out of operation and shall not be restarted until the desired efficiency has been achieved.
- (iv) The gaseous emissions (SO<sub>2</sub>, NO<sub>x</sub>, HCl, CO) and particulate matter along with RSPM levels from various process units shall conform to the standards prescribed by the concerned authorities from time to time. At no time, the emission levels shall go beyond the stipulated standards. In the event of failure of pollution control system(s) adopted by the unit, the respective unit shall not be restarted until the control measures are rectified to achieve the desired efficiency.
- (v) The locations of ambient air quality monitoring stations shall be reviewed in consultation with the State Pollution Control Board (SPCB) and additional stations shall be installed, if required, in the downwind direction as well as where maximum ground level concentrations are anticipated.
- (vi) Dedicated scrubbers and stacks of appropriate height as per the Central Pollution Control Board guidelines shall be provided to control the emissions from various vents. The scrubbed water shall be sent to ETP for further treatment.

- (vi) All the storage tanks will be under negative pressure to avoid any leakages. Breather valves, N<sub>2</sub> blanketing and secondary condensers with brine chilling system shall be provided for all the storage tanks to minimize vapour losses. All liquid raw material shall be stored in storage Tanks and Drums.
- (vii) The company shall undertake following Waste Minimization measures.
- Metering and control of quantities of active ingredients to minimize waste.
  - Reuse of by-products from the process as raw materials or as raw material substitutes in other processes.
  - Use of automated filling to minimize spillage.
  - Use of "Closed Feed" system into batch reactors.
  - Venting equipment through vapour recovery system.
  - Use of high pressure hoses for equipment cleaning to reduce wastewater generation.
- (ix) The project authorities shall strictly comply with the rules and guidelines under Manufacture, Storage and Import of Hazardous Chemicals Rules, 1989 as amended in October, 1994 and January, 2000 and Hazardous Waste (Management and Handling) Rules, 1989, as amended from time to time. Authorization from the SPCB shall be obtained for collection, treatment, storage, and disposal of hazardous wastes.
- (x) The overall noise levels in and around the plant area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels shall conform to the standards prescribed under Environment (Protection) Act, 1986 Rules, 1989 viz. 75 dBA (day time) and 70 dBA (night time).
- (xi) The company shall develop rain water harvesting structures to harvest the run off water for recharge of ground water and to reduce requirement of the fresh water.
- (xii) The company shall undertake eco-developmental measures including community welfare measures in the project area for the overall improvement of the environment. The eco-development plan should be submitted to the SPCB within three months of receipt of this letter for approval.
- (xiii) The project proponent shall also comply with all the environmental protection measures and safeguards proposed in the EIA/EMP report.
- (xiv) A separate Environmental Management Cell equipped with full fledged laboratory facilities shall be set up to carry out the Environmental Management and Monitoring functions.
- (xv) The project authorities shall earmark separate funds to implement the conditions stipulated by the Ministry of Environment and Forests as well as the State Government along with the implementation schedule for all the conditions stipulated herein. The funds so provided shall not be diverted for any other purpose.
- (xvi) The implementation of the project vis-à-vis environmental action plans shall be monitored by the concerned Regional Office of the Ministry/SPCB / CPCB. A six



monthly compliance status report shall be submitted to monitoring agencies and shall be posted on the website of the Company.

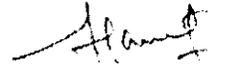
- (xvii) The project proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the SPCB/Committee and may also be seen at Website of the Ministry at <http://envfor.nic.in>. This shall be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same shall be forwarded to the concerned Regional Office of the Ministry.
- (xviii) The project authorities shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project.

6.0 The Ministry or any other competent authority may stipulate any further condition(s) on receiving reports from the project authorities. The above conditions shall be monitored by the Regional Office of this Ministry.

7.0 The Ministry may revoke or suspend the clearance if implementation of any of the above conditions is not satisfactory.

8.0 Any appeal against this environmental clearance shall lie with the National Environment Appellate Authority, if preferred within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Act, 1997.

9.0 The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention and Control of Pollution) Act, 1974 the Air (Prevention and Control of Pollution) Act, 1981 the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along with their amendments and rules.

  
(H. S. Malviya)  
Joint Director

Copy to :-

1. The Secretary, Department of Environment, Govt. of Jharkhand, Jharkhand.
2. Chairman, Central Pollution Control Board, Parivesh Bhavan, CBD-cum-Office Complex, East Arjun Nagar, New Delhi - 110 032.
3. Chairman, Jharkhand Pollution Control Board, Jharkhand, Town Administrative Building, H.E.C., Dhruwa, Raanchi - 824004, Jharkhand.
4. The Chief Conservator of Forests (Eastern), Regional Office (EZ), A/3, Chandrasekharpur, Bhubaneswar - 751 023, Orissa.
5. Monitoring Cell, Ministry of Environment and Forests, Paryavaran Bhavan, CGO Complex, New Delhi.
6. Monitoring Cell
7. Guard File.
8. Record File.

  
(H.S. Malviya)  
Joint Director

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AREA STATEMENT POWER PLANT			
MAUZA	THANA NO.	PLOT NO.	S.No.
DANDILA KHURD	40	KHATA NO.	
BISHRAMPUR		RAKWA (DISMAL)	
214P	63		1
215P	100		2
217P	55		3
218P	53		4
219	55		5
220	89		6
221	53		7
222	63		8
223	100		9
224	61		10
225P	57		11
225P	57		12
229P	8		13
230P	17		14
231E	19		15
232E	15		16
233P	77		17
234P	11		18
235E	6		19
236E	8		20
237P	13		21
254P/1	108		22
254P/2	108		23
254P/3	108		24
255E	15		25
256E	16		26
257E	17		27
258E	18		28
259E	19		29
260E	61		30
261E	57		31
262E	61		32
263E/1	57		33
264/1	108		34
264/2	108		35
264/3	108		36
264/4	108		37
264/5	108		38
264/6	108		39
264/7	108		40
264/8	108		41
264/9	108		42
264/10	108		43
264/11	108		44
264/12	108		45
264/13	108		46
264/14	108		47
264/15	108		48
264/15	108		49
264/16	108		50
264/17	108		51
264/18	108		52
264/19	108		53
264/19A	108		54
264/30	108		55
264/A	108		56
264/1A	108		57
264/3	108		58

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**JHARKHAND STATE POLLUTION CONTROL BOARD**  
**T.A Division Building (Ground Floor) HEC Campus, Dhurwa, Ranchi- 834004.**  
**Phone No:-0651- 2400852, 2400851, Fax No:- 2400850..**

Ref. No. PC/NOC/RNC/97/14/4-2632

Ranchi, Dated- 17.7.14

**Consent to Establish (CTE) under section 25 /26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981**

**1. Reference:** Application (s) No. 29151 dated - 24.04.2014 of M/s Aditya Birla Chemicals (India) Ltd; ABCIL, Rehla, Distt- Palamau (occupier) for consent under section 25 /26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981

**2. Documents Relied Upon:**

- The content of Environmental Clearance (EC), Ref No J-11011/1213/2007-IA-II (I)MOEF/ Dated- 11.02.2009.
  - The content of Consent-to-Operate (CTO), Ref. No. 183 Ranchi, Dated - 15.01.2014.
  - The content of Inspection Report (I/R) Checklist, Ref No. 1474 /R O; Dated - 02.06.2014.
- 3.** The consent is granted under section 25 / 26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish the project in Mauza - Dandila Khurd, P S - Rehla, District - Palamau as follows:

Project	Site-Area		Investment (Rs)	Product & Capacity	Period of CTE
Before Expansion	Plot Nos. List enclosed as Annexure-1.	Area- 12706.9 Sqm.	245 Crore	Castic Soda- 300 TPD	
In Expansion	Plot Nos. List enclosed as Annexure-1.	Area- 12706.9 Sqm.	245 Crore	250 TPD	
<b>Total</b>	Plot Nos. List enclosed as Annexure-1.	Area- 12706.9 Sqm.	245 Crore	550 TPD	12 <sup>th</sup> month from the date of issue

Ass. NOC/172

*[Signature]*

*[Signature]*

*[Signature]*

**(A) General Conditions :**

- (1) That, the occupier shall construct pucca (i) minimum ten feet high boundary wall and (ii) approach road and internal roads and shall keep the premises neat and clean and tidy.
- (2) That, the occupier shall install comprehensive enclosure (s) to cover the places of unloading of raw materials, the equipments of their processing & transferring, the places of loading of products, by products and wastes for prevention of fugitive emission and shall install such automatic inbuilt system(s) that in house dust/ gases collect(s) and undergo (es) cleaning and clean air goes out.
- (3) That, the occupier shall install such automatic inbuilt system(s) that process flue gas(es) / process gas(es) and undergo(es) cleaning and clean air go(es) out through the chimney(s), having height(s) as per Central Pollution Control Board norm.
- (4) That, the occupier shall have D G Set(s) of the standard as laid in the Environment (protection) Rules, 1986 and shall install it (them) within acoustic enclosure (s) and shall keep the height(s) of exhaust pipe(s) as per Central Pollution Control Board norm .
- (5) That, the occupier shall impart treatment as per Central Pollution Control Board text to wastewater and shall keep process effluent in close-circuit and effluent from other sources in conformity with the standard (s).
- (6) That, the occupier shall install Central Ground Water Board/ State Ground Water Directorate approved system of rain water harvesting-cum-ground water recharge.
- (7) That, the occupier shall create new water body (ies) / remove deposit(s) of existing water body(ies) and nearby stream(s) and pond(s) and shall maintain the wholesomeness of water.
- (8) That, the occupier shall grow greenery in the periphery and other available spaces and shall continue enhancing its plant density and biodiversity.
- (9) That, the occupier shall comply with all applicable provisions of the Water (Prevention & Control of Pollution) Act, 1974; the Water (Prevention & Control of Pollution) Cess Act, 1977; the Air (Prevention & Control of Pollution) Act, 1981; and the Environment (Protection) Act, 1986 and Rules there under.

**(B) Specific Conditions:**

- (1) That, the occupier shall install systems for online monitoring of ambient air quality and stack emission and effluent quality with connectivity to Jharkhand State Pollution Control Board server.
- (2) That, the occupier shall establish well equipped environmental laboratory with facilities to monitor at least all regulatory parameters and duly accredited by NABL.

*CSA*

- (3) That, the occupier shall install facilities to dispose of carbonaceous hazardous and non-hazardous solid wastes for co-processing in high temperature kilns/ furnaces and shall dispose of non-carbonaceous hazardous wastes to TSDF and shall use non-carbonaceous non-hazardous solid wastes or mine overburden as a substitute of live soil or as a land fill.
- (4) That, the occupier shall install and operate a continuous Ambient Air Quality Monitoring Station at Factory site in which chlorine and hydrochloric acid gas should also be parameters with connectivity to Jharkhand State Pollution Control Board, Head Office server.
4. This order shall be valid subject to compliance of all other legal requirements applicable to the unit.

This is issued with the approval of the competent authority.

Sd/-

[Dr Mahendra Mahto]  
Member Secretary

Memo No - 42692 ✓

Ranchi, Dated- 17.9.16

**Copy to: M/s Aditya Birla Chemicals (India) Ltd; ABCIL, Rehla, Distt- Palamau /the Director of Industry, Government of Jharkhand, Ranchi/ the Deputy Commissioner, Palamau / the Director of Mines, Government of Jharkhand, Ranchi/ the Chief Inspector of Factories, Ranchi/ the DFO, Palamau/ the R O, Ranchi/ the DMO, Palamau for information & necessary action.**

  
[Dr Mahendra Mahto]  
Member Secretary



## JHARKHAND STATE POLLUTION CONTROL BOARD

T.A Division Building (Ground Floor) HEC Campus, Dhurwa, Ranchi- 834004.

Phone No:-0651- 2400852, 2400851, Fax No:- 2400850/138; www.jspcb.org

Ref. No. PC/NOC/RNC/176/11 / 6-341

Ranchi, Dated-22/1/14

**NOTICE** - Under section 25 & 26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and the Environment (Protection) Act, 1986.

1. Reference application No. 16496 dated 08.03.2011 of M/s Aditya Birla Chemicals India Ltd., Vill-Dandila Khurd, PO- Rehla, Dist- Palamau for expansion of Caustic Soda Lye Plant and Captive Power Plant at Plot No. as per list annexure II enclosed in the letter ref. No. ABCIL/MD/CPP/10-11/ dated 08.03.2011 total area 9850 Sqm., Mauza- Dandila Khurd, PO+PS- Rehla, Dist.- Palamu -822 124. The production capacity and proposed investment of the Expansion will be as follows:-

**Expansion of Captive power plant from 30 MW to 60 MW**

**Proposed investment: - Rs.:- 130.00 crore**

**2. The documents relied upon:**

- (i) The contents of N.O.C. application, Project report, EIA/EMP survey maps marked with plot No. of as per list annexure II enclosed in the letter ref. No. ABCIL/MD/CPP/10-11/ dated 08.03.2011 and the documents furnished in support of application.
- (ii) The related provisions of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and the Environment (Protection) Act, 1986.
- (iii) On the basis of its environmental clearance issued by Ministry of Environment and Forest, Govt. of India, New Delhi vide No. J-11011/1213/2007-IA-II (I) dated 11.02.2009

**2. After considering the above, N.O.C. (Consent to establish) is accorded subject to the compliance of the following conditions :-**

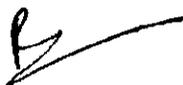
- (1) That, the proponent shall obtain consent to operate under section 25 & 26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 prior to commissioning of the plant.
- (2) That, the proponent shall install water meter to measure the water to be consumed for different purposes to meet the requirement of the water, furnish returns of water to be consumed and pay water-cess under the Water (Prevention & Control of Pollution) Cess Act, 1977.
- (3) That, the proponent shall obtain authorization under the Hazardous Waste (Management, Handling & Transboundary Movement) Rules, 2008, the Bio-medical Waste (Management & Handling) Rules, 1998 and the Municipal Solid Waste (Management & Handling) Rules, 2000 whichever is applicable and shall dispose off the wastes in the manner as specified in respective Rules.
- (4) That, he (they) shall install Continuous Ambient Air Quality Monitoring system (CAAQMS) and stack online monitoring system for emission from the chimneys of the plant with connectivity to the Board server and ensure that the data transmission to JSPC Board and CPCB must be done within one month;

Xess/Power Plant/

*AB*

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- (5) That, the proponent shall collect and treat the effluent in foolproof latest system and shall recycle treated effluent to the system for reuse and shall ensure the discharge of effluent (if at all necessary) in upstream of the water intake point.
- (6) That, the proponent shall make stack(s) of required height and with the provision(s) of emission monitoring (port hole(s), ladder(s) and platform(s)) as prescribed by Central Pollution Control Board.
- (7) That, the proponent shall ensure continuous and uninterrupted power supply with provisions of separate energy meters for the pollution control systems to enable the systems to function uninterruptedly.
- (8) That, the proponent shall upgrade pollution control systems as and when new technologies are available.
- (9) That, the proponent shall abide by the provisions of the Environment (Protection) Act, 1986 and shall maintain the quality of effluent, emission, ambient air and noise level in conformity with the standards of the Environment (Protection) Rules, 1986.
- (10) That, the proponent shall use D.G. set(s) of standard as prescribed in the Environment (Protection) Rules, 1986 and shall house it (them) in integral acoustic enclosure(s) and shall keep the height of exhaust pipe as per Central Pollution Control Board norms.
- (11) That, the proponent shall install fixed type automatic water sprinklers to cover all dusty places in the premises to impart water spraying intermittently and during loading, unloading of raw materials/products and wastes in existing plant and proposed expansion.
- (12) That, the proponent shall do tree plantation in at least 33% of the area of the total land available.
- (13) That, the proponent shall implement plan of rainwater harvesting with establishment of the project.
- (14) That, the proponent shall install air pollution control devices such as dust catcher, cyclone separator, Bag filters, venturi scrubber, E.S.P. etc. in suitable combination to keep emission levels below 100 mg/Nm<sup>3</sup> for the CPP.
- (15) That, the proponent shall make all roads pucca and shall maintain a good housekeeping by regular cleaning and wetting of the roads and dust prone areas.
- (16) That, the proponent shall store all raw materials and products under shed as far as practicable, do their processing and transfer under foolproof cover (s).
- (17) That, the proponent shall implement all pollution control measures recommended in EIA/EMP and shall submit post EIA monitoring report within three months from the date of commissioning of the plant.
- (18) That, the proponent shall obtain permission from concerned department of State Govt. for withdrawal of water from any river.
- (19) That, the proponent shall use fly ash and or fly ash bricks in construction of the project and fly-ash generated from CPP shall be utilized as per Fly Ash Notification, 1999 and as amended in 2003.
- (20) That, the proponent shall maintain the quality and table of ground water.
- (21) That, the proponent shall keep the waste water in close circuit and ensure zero discharge outside the premises.
- (22) That, the proponent shall use all solid wastes as resource or as a raw material or as a product.

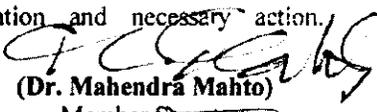


- (23) That, the proponent shall interlock the production plant with pollution control measures.
  - (24) That, the proponent shall adopt clean development mechanism.
  - (25) That, the proponent shall monitor ground water around the solid waste disposal site/secured landfill (SLF) regularly and submit report to Jharkhand State Pollution Control Board.
  - (26) That, the proponent shall implement/comply all recommendations made in CREP.
  - (27) That, the proponent shall do occupational health survey of the workers on regular basis and maintain records properly.
  - (28) That, the proponent shall do socio-economic works in nearby villages for their welfare and shall pay due compensation to the affected people as per laws and government schemes.
  - (29) That, the proponent shall also use river water in existing plant also for industrial purposes with establishment of the project.
  - (30) That, the proponent shall provide all necessary arrangement for the treatment of domestic effluents.
  - (31) That, the proponent shall provide separate arrangements for storm water drainage.
4. This shall be valid subject to authenticity of documents furnished in support of application and bonafide ownership and possession of the land by the proponent.
  5. The Jharkhand State Pollution Control Board reserves the right to revise and/or add any other conditions, if necessary, for the protection of Environment and to ensure pollution control or any.
  6. The present N.O.C. should not be considered as an assurance for granting consent to operate the proposed plant and is subject to installation of all pollution control devices and their monitoring facilities with establishment of the facilities and compliance of all conditions as mentioned above.
  7. This N.O.C. is valid for a period of six months from the date of issue.

Sd/-  
(Dr. Mahendra Mahto)  
Member Secretary

Ranchi, Dated- 22.1.14

Memo No. PC/NOC/RNC- 16341 ✓  
Copy forwarded to: M/s Aditya Birla Chemicals India Ltd; Vill- Dandila Khurd, PO- Rehla, Dist- Palamau / Chief Inspector of Factory, Doranda, Ranchi / Director Industry, Govt. of Jharkhand, Ranchi / Director of Mines, Govt. of Jharkhand, Ranchi / Deputy Commissioner, Palamau / DFO; Palamau / District Mining Officer, Palamau / General Manager, DIC, Palamau / Regional Office, J.S.P.C. Board, Ranchi / concerned officer dealing with consent for information and necessary action.

  
(Dr. Mahendra Mahto)  
Member Secretary



झारखण्ड JHARKHAND

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## SERVICE AGREEMENT

This Service Agreement ('this Agreement') is made at Rehla, Palamu, Jharkhand on this 20<sup>th</sup> day of August 2018,

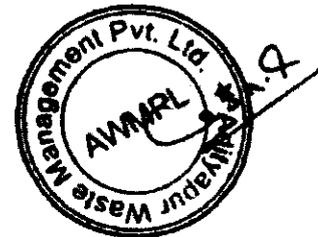
## BY AND BETWEEN

M/s **Grasim Industries Ltd.**, having its works office at Garhwa Road, Rehla, Palamu, Jharkhand-822124 and registered office at P.O. Birla Gram, Nagda, M.P.-456331 represented by its authorized signatory **Mr. Brijesh Kumar (A.V.P.-F&C)**, (hereinafter referred to as "GENERATOR" which expression shall unless repugnant to the subject or context include its administrators, successors and Permitted assigns) as Party No.1

AND

**Adityapur Waste Management Private Limited (AWMPL)** (A Subsidiary of **RAMKY ENVIRO ENGINEERS LIMITED**), a company registered under the Companies Act, 1956 and having its registered office at 13<sup>th</sup> Floor, Ramky Grandiose, Ramky Tower Complex, Gachibowli, Hyderabad-500032 having TSDF Address at Plot No. 43, Khata No. 529, Dugni Mouza; Dist - Saraikela-Kharswan; Jharkhand -833 220 (Hereinafter referred to as "Operator" which expression shall unless repugnant to the subject or context include its administrators, successors and Permitted assigns) as Party No.2

The GENERATOR and Operator hereinafter individually referred to as 'Party' and collectively as 'Parties'



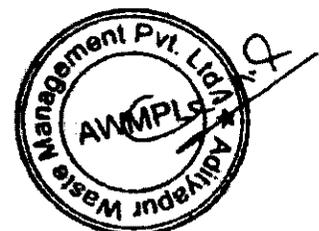
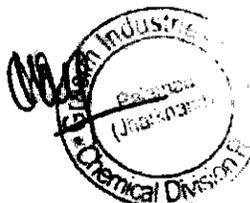
In the event of a spill or incident, the carrier is to notify operator by calling the 24-hour, 7-day per week number provided on the manifest, as well as notifying appropriate Country, state, local, and other authorities having jurisdiction as required by applicable law.

## 12. Operators Warranties and Representations

Operator warrants, represents and agrees that:

- By accepting the GENERATOR Waste Operator acknowledges that it understands any hazards to persons, property and the environment in transporting, storing, treating, and/or disposing of the Waste;
- Waste stream sampling services, where required by Operator and/or requested by GENERATOR, must be performed by trained personnel familiar with current hazardous waste sampling methods or any other applicable regulations, and procedures.
- Operator certifies to Generator that it is familiar with and that its employees have been trained according to country regulations governing the handling and transporting of hazardous materials.
- Operator is licensed and permitted by law to perform all services described in this Agreement and shall perform all such services in a safe, efficient, and lawful manner, using operating, transportation, storage, treatment, and disposal practices that comply with all applicable laws and regulations. Throughout the life of this Agreement, Operator shall furnish, when requested, copies of all permits, licenses and approvals in effect and shall furnish to GENERATOR copies of new or renewed permits, licenses and approvals as and when requested to be produced ;
- GENERATOR certifies that it has prepared emergency plans that comply with all laws and that it is capable of implementing such plans on its site or during transportation of the Waste in the event of a release of any "hazardous substance," as defined by any applicable law or regulation.
- Operator will for the life of this Agreement, ensure that all of its employees performing work related to this Agreement are made aware of and are knowledgeable of the terms and conditions of this Agreement. Operator also shall duly notify and ensure that its employees and subcontractors are informed of any changes to this Agreement, such that they are able to perform their respective responsibilities in full compliance with this Agreement at all times.

## 13. Insurance



Operator shall not begin providing services under this Agreement until generator has been furnished with certificates of insurance from an established carrier evidencing that Operator have obtained the Environmental insurance, This insurance shall cover Operator's operations in all states in which services are to be performed.

Yearly updated certificates must be provided to the authorized signatory listed whenever demanded submission of.

**14. Inspections and Verifications**

Generator may inspect and test, at its own expense, any equipment or facilities used by Operator in connection with its services. Generator may inspect Operator's handling, treatment, labeling, manifesting, transportation, storage, and disposal operations, and safety and health programs in connection with the performance of this Agreement. Any problems found by Generator must be corrected by Operator.

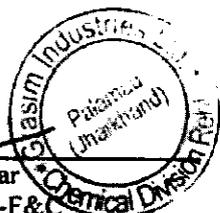
Operator shall keep accurate and complete records of:

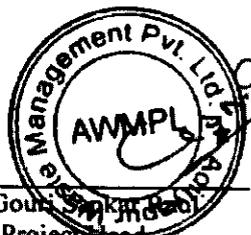
- ❖ Financial transactions related to this Agreement and
- ❖ All services related to performance of this Agreement, including all testing, sampling, storage, treatment, disposal, and transportation performed by Operator or. All such records will be subject to audit by Generator for a period of Three (3) years after the service has been completed, or longer where required by law. Generator may verify all services performed and amounts invoiced by periodic examination of Operator s premises and records.

Operator grants the generator reasonable access to Operator's facility (ies) and records for inspection and verification purposes.

For Grasim Industries Ltd.  
(Chemical Division Rehla)

For ADITYAPUR WASTE MANAGEMENT  
PVT. LTD

  
  
 Name: Brijesh Kumar  
 Designation: A.V.P.-F&C

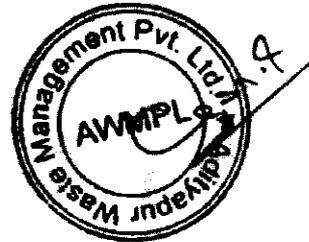
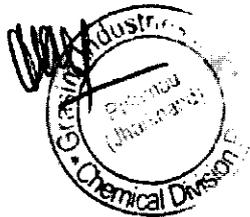
  
  
 Name: : Gouri Shankar Jha  
 Designation : Project Head

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ANNEXURE II

PLEASE NOTE THE BELOW MENTIONED ADDRESS/SPOC ARE SUBJECT TO CHANGE AND GENERATOR SHALL GIVE PRIOR INFORMATION TO THE OPERATOR ON ANY CHANGES DONE HEREWITH.

<u>Sl No</u>	<u>Unit</u>	<u>State</u>	<u>Address</u>	<u>TSDF Address</u>	<u>Distance km (two-way)</u>
1	Grasim Industries Ltd.	Jharkhand	Garhwa Road. Rehla Palamau, Jhrkhand-822124	Plot No. 43, Khata No. 529, Dugni Mouza; Dist – Saraikela–Kharswan; Jharkhand -833 220	750
2					



ANNEXURE III

DECLARATION

We M/s. Grasim Industries Limited, Chemical Division, Rehla., hereby declare that based on our industry production and our annual projections we shall be disposing the following Hazardous Waste types to Operator. (Additional sheets could be used for multiple waste types).

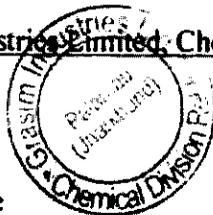
PLEASE NOTE ALL THESE QUANTITIES MENTIONED HERE ARE ONLY APPROXIMATE AND SHALL NOT GUARANTEE ANY MINIMUM QUANTITY EITHER FOR THE TYPE OF WASTE OR FOR THE GENERATED LOCATION.

- The Avg. Yearly generation of Hazardous Waste is expected as follows.
  1. Total. 1174 MT per year of all type [ETP sludge (in future), FRP, PVC FPR piping, Aluminium dross ash, Glass wool, Contaminated Waste bags etc] of Hazardous WASTE
- Avg. monthly generation of Hazardous Waste is expected as follows.
  1. Total. 97.83 MT per month of all type [ETP sludge (in future), FRP, PVC FPR piping, Aluminium dross ash, Glass wool, Contaminated Waste bags etc.] of Hazardous WASTE

- 
- The Total accumulated/stored/buried in pits Hazardous Waste as on 20.08.2018 is approximately as follows:
    1. Total. 2000 MT of all type (ETP sludge, FRP, PVC FPR piping, Aluminium dross ash, Glass wool, Contaminated Waste bags etc.) of Hazardous WASTE

For and on behalf of M/s. Grasim Industries Limited, Chemical Division, Rehla.

Authorized Signatory   
Name: Brijesh Kumar  
Designation: AVP. Accounts & Finance



Witness:   
Name: K.N. Mishra  
Designation: AGM  
Grasim Industries Limited,  
Chemical, Division, Rehla  
Jharkhand-822124

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- h. % Moisture content (Loss on ignition at 105°C)
  - i. % Organic Content (Loss on ignition at 550°C)
  - j. Paint Filter Liquid Test (PFLT)
  - k. PH
  - l. Sulphur (elemental)
  - m. 24 hour Leaching Procedure
  - n. Reactive Cyanide (PPM)
  - o. Total Cyanide
  - p. Reactive Sulphide (ppm)
  - q. Sulphur elemental
  - r. Concentration of individual inorganics (Metals), both total and leachable, specific parameters to be determined based on source of waste
  - s. Oil and Grease
  - t. Extractable Organics
  - u. % Carbon, % Nitrogen, % Sulphur, % Hydrogen
  - v. Concentration of Individual Organics
  - w. TCLP for identified parameters.

Note : Applicable parameters will be changed time to time based on the regulations laid down by CPCB / JSPCB and other bodies.

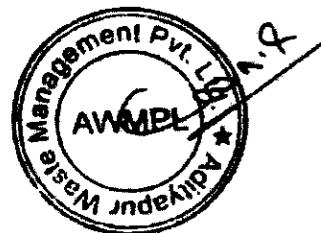
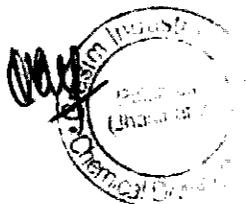
#### 8. Parameters to be Analyzed for Finger Print Analysis

- a. Physical State of the WASTE
- b. Identification of different phases of WASTE
- c. Colour and Texture
- d. Specific Gravity
- e. Viscosity
- f. Flash Point
- g. % Moisture content (Loss on ignition at 105°C)
- h. % Organic Content (Loss on ignition at 550°C)
- i. Paint Filter Liquid Test (PFLT)
- j. Liquid Release test
- k. pH
- l. Reactive Cyanide (ppm)
- m. Reactive Sulphide (ppm)

Note : Applicable parameters will be changed time to time based on the regulations laid down by CPCB / JSPCB and other bodies.

#### 9. Terms & Conditions:

- a. This membership is valid as long as GENERATOR is in good standing with the TSDF and has continued valid authorization from SPCB.



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- b. This CHW-TSDF shall accept only hazardous wastes as classified in HW Rules for disposal and shall not accept radioactive wastes, Municipal wastes, and Bio-Medical waste.
  - c. Acceptance of waste is dependent on the fulfillment of regulatory and statutory guidelines for operations of TSDF issued from time to time.
  - d. Pathway of disposal of wastes and its price shall be decided based on guidelines issued from time to time by regulatory authorities and shall be at the discretion of TSDF.
  - e. From the date of signing of agreement GENERATOR has to submit its Waste's sample for comprehensive analysis within 15 days. The analysis report generated by Operator will form the basis of disposal pathway along with disposal charges (as Annexure I) which will be annexed after analysis of the sample and will form the part of agreement.

#### 10. Treatments and Disposal of Waste/Containers

Operator shall transport, store, treat and/or dispose of the Waste, consistent with Appendix A, and as required by applicable law. Operator shall, within sixty (60) days of receiving any shipment from generator or its Authorized Purchases, treat or dispose of the waste containers at disposal locations approved by the GENERATOR, and in compliance with country, state and local regulations.

Operator shall not dispose of any material that derives from any Waste transported, stored, and/or treated by Operator, except as prescribed under law and in Appendix A, nor shall Operator send any Waste to another disposer except upon GENERATOR's prior written approval. GENERATOR must approve of any storage, treatment or disposal company in the disposition of Waste.

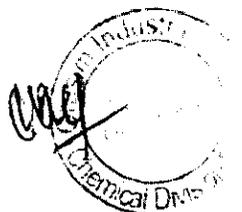
Operator to provide the following to the GENERATOR Manager of Corporate Environmental Affairs (CEA):

Quantity of GENERATOR waste processed at each Operator location on an annual basis

This information for the previous year will be provided only on demand with a prior notice to that effect. .

#### 11. Packaging and Labeling

The Operator shall comply with all applicable, country, state laws for packaging and labeling of hazardous waste (currently the "The Hazardous Wastes (Management and Handling) Rules, 1989" and " The Hazardous and Other Wastes (Management and Trans boundary Movement ) Rules, 2016").



Note: Since these containers will be replaced after three years, above container maintenance charges will be valid for three years only

**b) Handling / Unloading Charges:**

Additional handling / unloading charges will be applicable.

Handling / Unloading Charges – Rs. 150/- per MT

**4. Minimum yearly service charges:**

The GENERATOR has to pay a minimum service charge of Rs. 36,000/- per year (excluding applicable GST and Transportation). This amount shall be adjusted against User Charges invoices in a financial period of one year. It means if the user charges is more than the service charges then the Generator have to pay the extra charges occurred over the service charges or if the user charges is less than service charges then the Generator has to pay the minimum service charge to the Operator.

**5. Lab Analysis Charges:**

The lab analysis charges for Comprehensive analysis per sample will be Rs.17,000/- excluding GST and handling charges, which have to be paid by the GENERATOR.

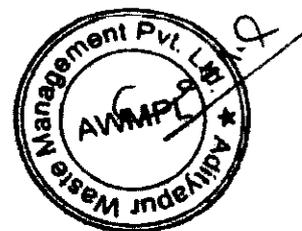
But as mutually agreed the charges for comprehensive analysis per sample is Rs. 12,000/- excluding applicable GST, which have to be paid by Generator.

**6. Taxes / Levies**

All Government / Municipal / Panchayat Taxes / Duties/ Levies/ Octroi / Tolls etc. as applicable from time to time, will be payable by GENERATOR. At present AWMPPL services are coming under Service Act.

**7. Parameters to be analyzed for comprehensive analysis of waste:**

- a. Physical State: (Liquid/ Slurry/ Sludge/ Semi-solid/Solid: Inorganic, Organic, Metallic)
- b. Different Phases: (in cases of Solid / Slurries / Sludge) contained in aqueous liquids/solutions
- c. Colour and Texture
- d. Specific Gravity
- e. Viscosity
- f. Calorific Value
- g. Flash Point



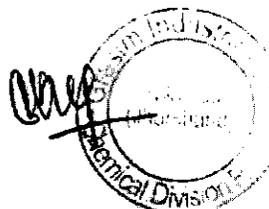
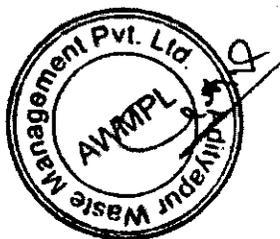
**WHEREAS;**

- A. Operator is engaged in the business of Waste Management and presently operating as 'Integrated Common Hazardous Waste Treatment Storage Disposal Facility' (ICHWTSDF) at Plot No. 43, Khata No. 529, Dugni Mouza; Dist - Saraikela-Kharswan; Jharkhand -833220, as per the guidelines under The Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 made under the provisions of The Environmental Protection Act 1986, as amended from time to time and which hold valid authorization bearing no. JSPCB/HO/RNC/HWM- 1510226/2017/77 issued on 23/10/2017 from Jharkhand state pollution control board (JSPCB).
- B. The GENERATOR being desirous of availing the services of collection, transport, treatment, storage and disposal / recycle of hazardous and other wastes (hereinafter referred to as "Waste") generated at their premises approached Operator and the same has been accepted by Operator on the terms and conditions set out in this Agreement read with the provisions of The Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016, as amended from time to time and supervision of SPCB.

NOW THEREFORE in consideration of the above-mentioned premises and the mutual promises contained herein, the GENERATOR and Operator have agreed to enter into this Agreement under the terms and conditions set forth hereinafter.

**1. DEFINITIONS AND INTERPRETATION**

- 1.1 **Definitions:** In this Agreement, including in the recitals hereof, the following words, expressions and abbreviations shall have the following meanings, unless the context otherwise requires:
- a. "Agreement" means this agreement including all attachments, annexure or schedules annexed thereto.
  - b. "Hazardous Rules" means Hazardous and Other Wastes (Management, Handling & Trans-boundary Movement) Rules, 2016 as amended from time to time.
  - c. "SPCB" means State Pollution Control Board.
  - d. "TSDF" means the Integrated Common Hazardous Waste Treatment Storage Disposal Facilities operated by Operator.
  - e. "Waste" means hazardous and non-hazardous waste generated in the premises of the GENERATOR.
- 1.2 **Interpretation:** In this Agreement, unless the subject or context otherwise requires:



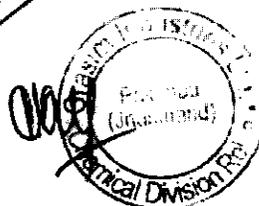
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- a. Reference to the singular number shall include references to the plural number and vice-versa;
  - b. References to a "person" shall include references to natural persons, partnership firms, companies, bodies corporate and associations, whether incorporated or not or any other organization or entity including any governmental or political subdivision, ministry, department or agency thereof;
  - c. References to recitals, clauses and schedules / annexure are to recitals, clauses and schedules to this agreement;
  - d. Any reference herein to a statutory provision shall include such provision, as is in force for the time being and as from time to time, amended or re-enacted in so far as such amendment or re-enactment is capable of applying to any transactions covered by this agreement.
  - e. Clause headings used herein are only for ease of reference and shall not affect the interpretation of this agreement.

1.3 The Annexure shall form an integral part of this Agreement.

1.4 All capitalized terms used in this agreement which have not been specifically defined in this Agreement shall, unless inconsistent with the context have the meanings assigned to them under the Authorizations / Concession Agreement.

## 2. SCOPE OF SERVICES

- 2.1 The scope of services to be provided by Operator under this Agreement shall be collection, transportation, treatment, storage and disposal of Waste generated at the premises of the GENERATOR in compliance with all legal provisions applicable to such services including but not limited to The Environmental Protection Act and the rules made there under, viz. The Hazardous and other wastes (Management, Handling and transboundary Movement) Rules, 2016 (hereinafter the "Rules") as amended from time to time.
- 2.2 Operator shall offer services contemplated in this agreement to the GENERATORs as stated in Annexure 2 through the TSDF operated by Operator and located at Plot No. 43; Khata No. 529; Dugni Mouza; Dist. Saraikela – Kharswan; Jharkhand -833 220.
- 2.3 Operator shall dispose the Waste as per the mandate of the SPCB read with the provisions of Hazardous Waste Rules.



- 2.4 Operator also agrees to accept even non-hazardous wastes from the GENERATOR provided that the JSPCB issues 'no objection certificate'.
- 2.5 Operator shall provide "Form 10" to the Generator, along with invoice as per clause 4.4 of the Agreement.

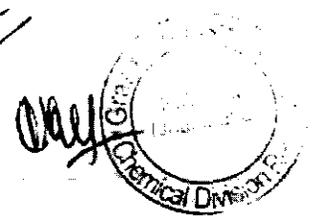
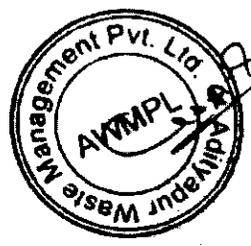
### 3 GENERAL CONDITIONS

- 3.1 GENERATOR shall first, become registered member of Operator by paying a membership fee of Rs. 6,00,000/- (Rupees Six Lacs only) in Between FY 18-19 and FY 19-20 The membership process is onetime, non-transferable and the membership fee is non-refundable.
- 3.2 The GENERATOR shall provide to Operator, a representative sample of the Waste, 1 to 2 kg, and inform the entire process details which leads to generation of such Waste, for the purpose of determining the Waste characteristics and to decide parameters for comprehensive analysis, as well as its final pathway of treatment, storage and disposal of the Waste.
- 3.3 Operator shall carry on the comprehensive analysis of the Waste in its laboratory at the cost of the GENERATOR or GENERATOR can also conduct the comprehensive analysis, as per the parameters identified under Annexure 1 item No.7 in a National Accreditation Board for Testing and Calibration Laboratories (NABL) and Ministry of Environment, Forest and Climate Change (MOEFCC) accredited laboratory. The comprehensive analysis report shall be used by Operator to determine the disposal pathway based on the waste characteristics & as per Ministry of Environment Forest & Climate Change (MoEFCC), CPCB (Central Pollution Control Board) and the concerned SPCB rules and guidelines issued from time to time. Disposal pathway shall be mutually agreed between the GENERATOR & Operator and shall form basis for disposal and user charges.
- 3.4 Operator within 30 days on receipt of information from the GENERATOR shall plan and schedule for collection of the Waste from the GENERATOR Premises and the safety during transportation shall be the collective responsibility of the GENERATOR and the transporter.
- 3.5 The GENERATOR shall provide the details of Waste to Operator as mentioned below:
- i) Complete details of the Waste and its characteristics regarding presence of explosive/ ignitable/ corrosive/ toxic/ odorous compounds in the manifest provided to the transporter for safe transportation and disposal.



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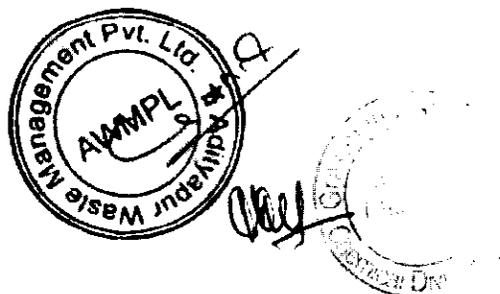
- ii) Safety information for Hazardous waste containers in 'Form 8', 'Waste transportation manifest' in 'Form 10' and TREM Card in 'Form 9' for every Waste type in each consignment as per Hazardous Waste Rules.
- 3.6 Operator shall analyse the Waste received through finger print analysis as per the parameters identified under Annexure I item No. 8 as prescribed by the concerned SPCB.
- 3.7 In the event there are any differences in the analysis results of comprehensive analysis and finger print analysis, the GENERATOR may either accept the results of Operator or send their samples to a mutually agreed third party analysis at their own cost. Any discrepancy in relation thereto shall be informed to the SPCB.
- 3.8 The GENERATOR shall provide a fresh comprehensive analysis report when there is a change in the waste characteristics, manufacturing processes, changes in product mix or upon completion of two (2) years whichever is earlier.
- 3.9 In the event of any false information or withholding information by the GENERATOR including but not limited to the nature of information more specifically detailed in clause No.3.13, all the liabilities, whether directly or indirectly arising there from, during transportation, handling, treatment & disposal shall be the responsibility of the GENERATOR.
- 3.10 The GENERATOR shall provide an advance declaration every year in the month of April regarding the quantity of waste assuring to send to Operator till March 31 of the succeeding year, in the format provided under Annexure III, Declaration.
- 3.11 The GENERATOR shall also declare Waste quantities on an annual and/or monthly basis as per Hazardous and Other Wastes (Management, Handling & Trans boundary Movement) Rules, 2016 in the format provided under Annexure III.
- 3.12 Operator agrees to provide its containers available at its TSDF to the GENERATOR provided the GENERATOR pays the container maintenance charges to Operator as per Annexure I item No.4.
- 3.13 The Waste supplied by the GENERATOR shall not contain any kind of nuclear and/or radio-active and/or any other prohibited material.
- 3.14 Operator shall also supply specially designed containers to help segregate the Waste and arrange the transportation of such containers from the GENERATOR premises.
- 3.15 As agreed, there shall be no restriction on minimum quantity per transaction, to be picked-up from Generator Site.



- 3.16 The Operator shall indemnify the Generator for any loss on account of not holding a valid authorization for service offered and agreed to by them and it shall be sole responsibility of Operator to comply with all the applicable statutes with respect of such service.
- 3.17 The Operator shall insure safe handling and transportation of the Waste from the premises of the GENERATOR and take all safety measures. In case of any accident, loss or damage of any kind to any party including Operator during handling, transportation and disposal, the GENERATOR will not be responsible for any criminal, civil, financial or damage action arisen out of such accident, loss or damage of any kind to any party including Operator during handling, transportation and disposal.
- 3.18 The event of any false information or withholding information by the GENERATOR wilfully including but not limited to the nature of information more specifically detailed in clause No. 3.13, suppression of which would be result into any loss or damage solely on account of non-availability of such information, all the concerned liabilities, whether directly or indirectly arising there from, during transportation, Handling, Treatment & Disposal shall be the responsibility of the GENERATOR.

**4 USER CHARGES & TERMS OF PAYMENT**

- 4.1 The GENERATOR shall pay monthly user charges to Operator for its services as per the rates mentioned under Annexure I, which shall be based upon the Declaration given by the GENERATOR as provided under Annexure III.
- 4.2 All taxes including Central GST and State GST etc. shall be paid as extra over and above our quoted rates at the rate applicable, if any, at the time of billing. Tax Laws are subject to amendments from time to time and accordingly any tax will be applicable, will be charged as extra. GST is like any other indirect tax to be collected by the Operator from the customers and the same is remitted to the government account.
- 4.3 5% escrow deposit would be charged over and above the disposal charges for the wastes disposed into land fill either directly or after treatment. The amount applicable for the escrow deposit will vary from time to time based on the notification from the concerned authority.
- 4.4 The user charges are subject to annual revision on the basis of Concession / Authorisation Agreement and including but not limited to every event of escalation of fuel costs, power tariff, change in disposal technologies and/or method, wage hike and others.



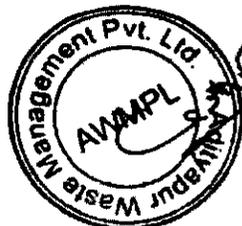
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- 4.5 Operator shall send the monthly user charges invoice to the GENERATOR on or before 5th of every succeeding month and the bill amount shall be payable by the GENERATOR on or before 30<sup>th</sup> of the same month.
- 4.6 Any objection and/or clarification on the waste disposal invoices and monthly bills submitted by Operator to GENERATOR shall be communicated to the Operator within 7 working days from the date of receipt of the invoices. In case of non-receipt of any clarification or objection it shall be deemed that the invoices are acceptable and shall fall due for payment as per clause 4.5 of this Agreement.
- 4.7 In case of delayed payments the GENERATOR shall be liable to pay interest at the rate of 1% per month on the outstanding amount during the default period. In the event of any bill amount along with interest is due for more than three (3) months, Operator reserves the right to refuse to extend its services to the GENERATOR and even to terminate this Agreement with immediate effect.
- 4.8 The Operator will communicate the Comprehensive Analysis Report to the GENERATOR and on the basis of which the disposal cost / estimate will be finalised at the prevailing rate and a Work Order will be issued by the GENERATOR against the same prior to collection of waste from Generator's Premises.
- 4.9 In the event of any changes in the prescribed user charges by the authority because of any unforeseen circumstances, the same will be informed to and if agreed will be applicable to the Generator as per the Concession agreement.

## 5 TERM OF AGREEMENT

This Agreement shall be valid for a period of 2 year(s) effective from 20<sup>th</sup> August 2018 subject to earlier termination by either party in accordance with this Agreement.

## 6 FORCE MAJEURE

Notwithstanding anything else contained herein, neither Party hereto shall be liable for damages or to have this agreement terminated for any delay or default in the performance of such Party hereunder if such delay or default in performance derives from conditions beyond the reasonable control of such Party, including but not limited to, acts of god, strikes, fires, floods, extreme drought, shortage of supply, riots, work stoppages, embargoes, governmental actions or damage to the plant or facility or any cause unavoidable or beyond the control of either party including continuing domestic or international problems such as wars or insurrections. The Parties shall have right to terminate this Agreement upon giving a prior written notice to the other Party if the Force Majeure event continues for more than sixty (60) days.



**7. INDEMNITY:**

(a) **The GENERATOR**, its directors, officers, employees, agent and contractors, including their employees, shall not be liable to indemnify for any Losses incurred by Operator, its director, officers, employees, agents, servants or third parties arising from this Agreement unless such losses have arisen solely as a result of the wilful misconduct and/or gross negligence of the GENERATOR (or any of its directors, officers, or employees) in performing its/their obligations under this Agreement whether during collection or transportation or treatment or storage or disposal, as a result of:

1. The Waste supplied by or collected from the Generator in case of any mismatch of waste from trem card or finger prints; and any non-disclosure or wrong disclosure of any information as to the characteristic of waste, or

2. Any civil or criminal proceedings or liability under any law for any unlawful dumping of untreated wastes by the waste Generator either at the project site of Operator or anywhere else.

(b) **The Operator**, its directors, officers, employees, agent and contractors, including their employees, shall not be liable to indemnify for any Losses incurred by the GENERATOR, its director, officers, employees, agents, servants or third parties arising from this Agreement unless such losses have arisen solely as a result of the wilful misconduct and/or gross negligence of the Operator (or any of its directors, officers, or employees) in performing its/their obligations under this Agreement.

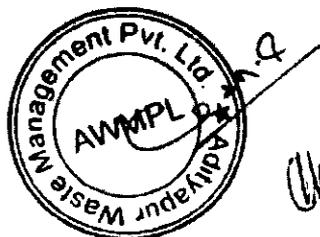
**8 EVENTS OF DEFAULT**

The following shall constitute GENERATOR's events of default:

- a) If the GENERATOR fails / refuses to pay its bills / dues for the user charges payable under this Agreement within a period of 90 days from the receipt of the invoice.
- b) If the GENERATOR fails / refuses to pay within the time stipulated the advance amounts and deposits etc. called upon to do so by Operator.
- c) If the Waste supplied by the GENERATOR contains any radioactive or prohibited material.
- d) If the GENERATOR commits gross violation of the terms of this agreement.

**9 TERMINATION**

9.1 The Operator shall have the right to terminate this Agreement in case of GENERATOR's failure to rectify any of the events of default, listed in clause 8 above,



with ninety (90) days' notice from the date of receipt of written notice for rectification from the Operator and to the extent such events of default result in material breach of this Agreement. The GENERATOR may terminate this Agreement in case of Operator's breach of this Agreement and if such breach remains uncured for a period of thirty days from the date of termination notice issued by the GENERATOR.

- 9.2 Either party may terminate this Agreement, if the other party violates any term of this agreement or becomes insolvent or files a voluntary petition in bankruptcy ("Cause"), to the extent permitted by law. Such termination will be effective at the end of a ninety (90) day written notice period.

## 10 ENTIRE AGREEMENT

This Agreement shall be deemed to represent the entire Agreement between the parties hereto regarding the subject matter hereof and shall supersede, cancel and replace any and all prior agreements or arrangements, if any, in this behalf, by and between the Parties hereto.

## 11 RELATIONSHIP OF THE PARTIES

Nothing contained herein shall be deemed to constitute a partnership, joint venture or agency by and between the Parties hereto.

## 12 VARIATIONS

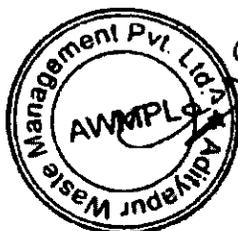
This Agreement may be modified or amended only by writing, duly executed by or on behalf of the Parties hereto.

## 13 INVALIDITY

In the event that any provisions of this Agreement is held to be illegal, invalid or unenforceable under any present or future laws of the Republic of India such provisions shall be deemed terminable and the remaining parts & provisions of this Agreement shall remain in full force & effect.

## 14 NOTICES

- 14.1 Any notice, request, demand or other communication given or made under or in connection with the matters contemplated by this Agreement shall be in writing and shall be delivered personally or sent by registered post acknowledgement due or by facsimile or by courier:



Chief Technical Officer

In case of GENERATOR

**Attn:**

**Head Finance & Commerce,**  
Grasim Industries Ltd. (Chemical Davison Rehla)  
P.O.- Rehla, Station- Garhwa Road,  
Distt.- Palamau  
Jharkhand- 822124

In case of Operator to:

**Attn: Project Head, Adityapur Waste Management Pvt. Ltd.**  
Plot No. 43; Khata No. 529; Dugni Mouza; Dist. Saraikela – Kharswan; Jharkhand -833 210.

and shall be deemed to have been duly given or made as follows:-

- (a) If personally delivered, upon delivery at the address of the relevant Party;
- (b) If sent by registered post-acknowledgement due seven (7) days after the posting;
- (c) If sent by facsimile upon receipt of confirmation by sender, from the receiver, that the facsimile has been received;
- (d) If sent by courier four (4) days after the date of dispatch.

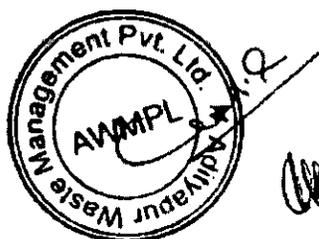
14.2 A Party may notify the other Party of a change to its name, relevant addressee or address number for the purposes of Clause 14.1 as provided herein.

**15 DISPUTE RESOLUTION**

Any dispute arising on any clause or clauses of this Agreement and the contents of the Annexure, hereto between the GENERATOR and Operator shall be referred to Arbitration in accordance with the provisions of the Arbitration and Conciliation Act, 1996. The arbitration proceedings shall be conducted in English and the seat of arbitration shall be at Ranchi. The arbitral award shall be final and binding upon both the Parties. No Party shall make the contents of the award public unless upon the written approval of the other Party. The arbitration shall be conducted by a sole arbitrator to be appointed by mutual written consent of both parties.

**16 SURVIVAL**

The terms which by nature are meant to survive the term of this Agreement shall continue to survive with respect to events that arose before expiry/termination of this Agreement.



**Appendix A**

**Additional Waste Handling/Shipment/Treatment - Operational Requirements**

In accordance with the regulatory requirements, Operator certifies with regard to all treatment/disposal facilities listed in their proposal that Operator and its subcontractors:

- ❖ Have the necessary permits to perform all services described in the proposal to GENERATOR and shall perform such services in a safe, efficient, and lawful manner using industry-accepted operating, transporting, storage, treatment, disposal, and reclaiming/recycling practices.
- ❖ Comply with the laws applicable to the waste intended to be placed therein, including without limitation, all sampling, monitoring, record keeping, spill containment, closure and post closure, insurance, and financial security requirements.
- ❖ Will notify GENERATOR promptly, in writing, of any administrative order, lawsuit, or other administrative action by any governmental entity or private party, or the entry into any consent decree or settlement with a governmental entity or private party in connection with any environmental matters at facilities used for GENERATOR's waste. Said notification shall include any action to be taken by a governmental entity or private party alleging a violation of environmental law.
- ❖ Will advise GENERATOR of any civil or criminal penalty citation and the amount of any said penalties imposed for the misuse, mistreatment, or improper disposal of any waste materials.
- ❖ Will advise GENERATOR of any business or financial conditions which may impact the ability to perform services.
- ❖ Will allow GENERATOR or its agent to inspect and test, at their own expense, any equipment or facilities used by Operator with the prior approval of the operator in connection with its services. GENERATOR or its agent may also inspect Operator's handling, treatment, labelling, manifesting, transportation, reclamation, storage and disposal operations, and safety and health programs in connection with any resultant contract.
- ❖ Will have the capacity to accept the expected quantities of wastes.
- ❖ Assure that the prescribed disposal method as agreed upon is followed for each waste stream till the waste characteristics remain the same as per comprehensive analysis.





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## ANNEXURE I

Based on the sample provided. disposal charges for

- A. ETP Sludge – Rs. 2, 819/- Per MT
- B. Contaminated Cotton Waste- Rs. 18, 547/- Per MT
- C. Spent Carbon & Resins - Rs. 18, 547/- Per MT
- D. Waste Membrane - Rs. 2, 819/- Per MT
- E. Waste Dross Residues from  $AlCl_3$  Plant- Rs. 2, 819/- Per MT
- F. FRP Waste - Rs. 2, 819/- Per MT
- G. Glass Wool – Rs. 13, 519/- Per MT
- H. Empty Paint Drums / Contaminated Liners & Containers – Rs. 18, 547/- Per MT
- I. Discarded Asbestos Sheet – Rs. 4, 011/- Per MT
- J. Oil & Grease Skimming Residues - Rs. 18, 547/- Per MT
- K. E-waste- rates have to be decided mutually.

Note : Additional Transportation charges applicable as per clause no. 2 of Annexure -I. and Taxes as per clause no. 6 of Annexure – I.

The bases for arriving disposal charges for other wastes which are not mentioned above are given below in clause no. 1 of Annexure -I.

### 1. User Charges

The GENERATOR shall pay the following applicable User Charges based on the Waste Types.

#### a) Direct Landfill: per MT

Direct disposal into Landfill : Rs. 2391/- per MT

The user Fee will be considered for increment at the rate of 7% per annum compounded in line with concession agreement with Adityapur Auto Cluster. However actual revised user fees would be applicable from starting of financial year for every two years period from 2015 as per concession agreement.

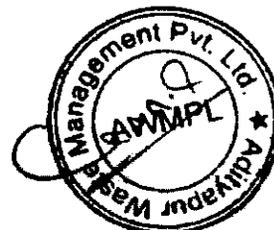
The user charges are subject to revision based on the conditions prescribed in clause no. 4.4 & 4.9 as per the agreement.

#### b) Stabilization Charges: per MT

Cost of Direct Land filling (1+Bulking Factor) + Cost of Stabilization Reagents + Rs.350/- per MT for re-handling expenses.

#### c) Incineration Charges: 18,547/-per MT (also depends on Material Density)

The user Fee will be considered for increment at the rate of 7% per annum compounded in line with concession agreement with Adityapur Auto Cluster. However actual revised user fees would be applicable from starting of financial year for every two years period from 2015 as per concession agreement.



The user charges are subject to revision based on the conditions prescribed in clause no. 4.4 & 4.9 and based on the density of the material and other pollutants.

**\*Waste should be packed by Generators in approx. 20Kg. leak-proof Bags.**

**2. Transportation Charges: [Optional, applicable when Operator Services are utilized]**

**a) Waste Transport Charges:**

Transportation charges will be applicable Rs. 6.00 per Ton per KM or Rs. 1800 per consignment whichever is higher.

The criteria for weight (MT) consideration will be minimum 90% of the container loading capacity. In case the quantity of waste received in the consignment is more than 90 % of the container capacity, actual quantity will be considered.

The distance will be calculated for both-ways.

**b) Diesel Escalation Clause**

The diesel escalation clause is applicable as below:

$$\text{Base price} / \text{Old diesel price} * \text{Current diesel price} = \text{Transportation Cost.}$$

**c) Truck Detention Charges**

Maximum time of 12 hours (8:00 AM – 6:00 PM) hours is allowed for the truck to be detained at the GENERATOR premises from the time of reporting to their Security Gate. In the event this period is exceeded then Rs. 500/- per hour shall be charged as detention charges unless it is mutually agreed and accepted between both parties in writing.

**d) Truck No- show Charges**

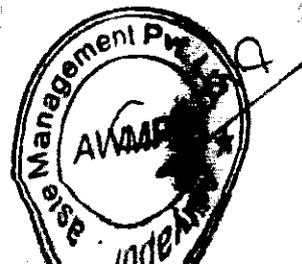
In case after planning and scheduling of a truck for the GENERATOR, the GENERATOR decides not to send waste and wishes to send the empty truck to Operator, the GENERATOR shall pay the transportation charges at actual to and fro distance as per the agreed transportation charge only.

**3. Container Maintenance Charges: [Optional, applicable when Operator Services are utilized]**

The GENERATOR has to pay the following charges as mentioned below towards the services of the Container, if opted for by the GENERATOR.

**a) Container Maintenance charges: The Container deposits are: -**

- 10.0 MT Hook Loaders Rs.3,75,000/- per Container



## JHARKHAND STATE POLLUTION CONTROL BOARD

T.A. DIVISION BUILDING, DHURWA, RANCHI - 834004

Inspection report regarding air, water and land pollution caused by M/s Grasim Industries Limited, Chemical Division at Mouza - Rehla, P.O. - Rehla, District - Palamau in light of the directions received from the Hon'ble NGT vide letter no: NGT(PB)/PG/17/2018/191/1962-1964 dated:20/09/2018.

M/s Grasim Industries Limited, Chemical Division at Mouza - Rehla, P.O. - Rehla, District - Palamau was inspected on date 16.01.2019 by the Member Secretary, JSPCB along with Sri R.N. Kashyap, Regional Officer, Ranchi, Sri Gopal Kumar, JEE, Sri Kumar Manibhushan and Sri Ashutosh, both Consulting Executives in presence of Sri Vivek Mishra, Head Technical, Sri K.N. Mishra, AGM, Quality and Sri Deepak Sharma, DGM, CPP of the unit.

M/s Grasim Industries Limited, Chemical Division at Mouza - Rehla, P.O. - Rehla, District - Palamau is producing Caustic Soda- 550MT/day, Stable Bleaching Powder - 50TPD. The Chlor-alkali plant is based on membrane cell process. The unit has captive power plant of capacity - 2x30 MW

### WATER POLLUTION

#### Control Arrangement

The unit has installed ETP of capacity - 1200cum/day for treatment of industrial effluent. The unit has also installed STP for treatment of domestic effluent.

#### Observations

1. Online Continuous Effluent Monitoring System (OCEMS) was found installed for monitoring of pH & TSS of treated effluent. pH meter did not seem to be correct, as the reading was fluctuating on a regular basis.
2. There is storm water drain adjacent to the treated effluent drain. The continuous flow was found with respect to discharge of un-treated water in storm water drain which was directly meeting into Chhalia Nala.
3. No garland drain was found around the lagoon area and there was no lining of the lagoon which was contaminating the ground water and land in the vicinity.
4. No garland drain was found around the coal stock yard. The toe wall and garland drain with settling tank is also not provided.
5. That Zero Liquid Discharge (ZLD) was not being maintained by the unit.

### AIR POLLUTION

#### Control Arrangement

The unit has installed ESP with both units of captive power plant. The unit has installed water scrubber in hydrochloric plant for control of HCL mist and has installed caustic scrubber in sodium hypo plant.

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### Observations

1. The salt was stored in closed containers when asked Sri Vivek Mishra, Head Technical stated that presently the salt is being transported from Gandhi Dham, Gujarat in closed containers only. They have also constructed a concrete platform for salt unloading which is not provided with shed and conveyor belt for carrying salt has also not been covered. Moreover, the rubber lining was also not provided on the Concrete platform.
2. Huge amount of coal was stored in coal stock yard in open area. No arrangements were there for proper covering of the coal dumps.
3. The Online Continuous Emission Monitoring System (OCEMS) was installed and when inspected the data at that point of time was being noted; for Unit 1 the readings were: SPM- 78.8  $\mu\text{g}/\text{Nm}^3$ ,  $\text{SO}_2$  - 364.12  $\mu\text{g}/\text{Nm}^3$ ,  $\text{NO}_x$  - 280.13  $\mu\text{g}/\text{Nm}^3$ ; For Unit 2 the readings were SPM - 44.3  $\mu\text{g}/\text{Nm}^3$ ,  $\text{SO}_2$  - 338  $\mu\text{g}/\text{Nm}^3$ ,  $\text{NO}_x$  - 192  $\mu\text{g}/\text{Nm}^3$ .

### NOISE POLLUTION

The test report for Ambient Noise Monitoring vide report no PCS/AN/01/2018 issued on 20/09/2018 was produced. The noise levels were under the limit as prescribed by CPCB. Moreover, there was a provision of PPE's in the high noise area for the workmen.

### SOLID & HAZARDOUS WASTE MANAGEMENT

#### Observations

1. The lagoon area located in the plant premises was inspected by the team and found that bed ash of the CPP and brine sludge were being disposed in the lagoon in haphazard manner. Whereas, the brine sludge is hazardous in nature so storage should not be more than 90 days as per section 8 (1) the Hazardous and Other Wastes (Management and Transboundary) Rules, 2016. Moreover, Brine Sludge and bed ash should be disposed separately. Sri Vivek Mishra stated that approx 16000 MT of bed ash & brine sludge is presently dumped in the lagoon.
2. The house keeping of the factory premises was not proper.
3. The Authorization for collection, reception treatment, storage, transport and disposal of hazardous wastes is granted vide authorization number - G-4322, date of issue- 18/11/2014 and is valid upto 31/08/2019.

### BIO MEDICAL WASTE MANAGEMENT

1. The CTO is granted to GIL CDR Aditya Chikitsalaya (OHC & FWC) vide Ref No. JSPCB/HO/RNC/CTO-2168563/2018/1908 dated 5/12/2018 valid till 30/06/2019.
2. The Authorization for Bio medical waste generation, collection, reception treatment, storage, transport, and disposal as per Bio Medical Waste Management & Handling Rules, 2016 has been applied on 30/05/2018 vide online application no. 2168576.

(142)

3. The Bio Medical Waste generated by GIL CDR Aditya Chikitsalaya (OHC &FWC) is disposed by M/s Bio-Genetic Laboratories Pvt. Limited, Ramgarh, Jharkhand.

## CONSTRUCTION AND DEMOLITION WASTE MANAGEMENT

### Observations

Demolition of building near the canteen was done and debris of demolished part was haphazardly dumped in nearby area.

## FLY ASH DISPOSAL

### Control Arrangement

As per annual return submitted by the unit for generation and utilization of fly ash for the year 2017-2018, approx. 140800MT/annum fly ash is generated by the captive power plant out of which 113565MT/annum is sent to cement industries through closed bulker and approx. 27235MT/annum fly ash is used in bricks manufacturing in fly ash bricks plant located at Belchampa Industrial Area.

### Observations

1. There is 2 CPP of 30 MW capacity each but Sri Vivek Mishra, Head Technical stated that presently they are using the power plant at an average capacity of 38 MW however two ESPs were found installed and were operational. There are four silos installed for fly ash collection when asked about the details Sri Vivek Mishra, Head Technical stated that presently two silos is for unit one whose capacity is 200 m<sup>3</sup> for fly ash storage and 75 m<sup>3</sup> for bed ash storage and two silos is for unit two whose capacity is 300 m<sup>3</sup> for fly ash storage and 150 m<sup>3</sup> for bed ash storage. The fly ash generated from the CPP was being transferred in the bulkers through the chutes to the closed containers for dispatch to the cement plants. Sri Vivek Mishra, Head Technical stated that presently they are sending the fly ash to Dalmiya cements and Shree Cement. Moreover, fly ash was also sent to their own Fly Ash Bricks Manufacturing Plant situated at Belchampa Industrial Area, Garhwa.
  2. That no lining has been made in the raw material storage area of Fly ash bricks plant located at Belchampa Industrial Area, Garhwa. All the raw materials such as lime, cement, sand, fly ash etc. are stored in open area.
  3. The Ghordiha area located near the above said unit was inspected and during inspection no fly ash was dumped in Ghordiha area.
  4. The unit has obtained NOC for setting of fly ash Brick manufacturing plant at plot no. 89, to 146,151 to 160, 162 to 168 at Belchampa Industrial Area, Belchampa, Garhwa vide Ref. No. N128 dated 25/02/2005.
  5. The unit has obtained CTO for manufacturing of Fly ash brick at Belchampa Industrial Area, Garhwa, Dist- Garhwa vide Ref. No.-1-253/2005/1856 dated 09/07/2015 for production capacity of 36000 fly ash bricks per day. The CTO is valid upto 30.06.2019.
- 

**LAND DOCUMENTS**

Observations

~~Establishment of Mechanized Fly Ash Bricks Plant was allotted to M/s Bihar Caustic and Chemicals Limited for~~  
Establishment of Mechanized Fly Ash Bricks Plants for 90 years by RIADA wide letter no 2114 dated 05/11/1999.

2. The 3.46 acres of land was allotted to M/s Bihar Caustic and Chemicals Limited for Establishment of Mechanized Fly Ash Bricks Plants and others for 90 years by RIADA wide letter no 3/XXV/5/99/238 dated 24/01/2001.

3. The total land is being used for manufacturing fly ash bricks by Mechanized Fly ash Brick Plant and a training centre under PMKVY is established in the same campus as well.

**EC COMPLIANCES**

The EC was granted to M/s Bihar Caustic & Chemicals Ltd., Rehla, Garhwa Road Dist-Palamau Jharkhand vide F. No. J-11011/1213/2007-IA-II (I) dated 11/02/2009 by Ministry of Environment Forests, Government of India

Observations

1. The Specific Condition no. (viii) "The company shall install full fledged effluent treatment plant to treat the waste water generated from the plant including RO system to recycle or reuse all the treated waste water" is not being complied with.

2. The Specific Condition no. (xii) "During transfer of materials, spillages shall be avoided and gullies and drains be constructed to avoid mixing of accidental spillages with domestic waste and storm drains" is not complied is not being complied with.

**CTO COMPLIANCES**

The CTO was granted to M/s Grasim Industries Ltd. Chemical Division Rehla vide Ref. No. JSPCB/HO/RNCG/CTO-1024931/2016/1062 dated 23/12/2016 and is valid till 31/12/2021.

Observations

1. The General Condition No. (1) That, the occupier shall comply with all conditions of EC, Ref. No. J-11011/1213/2007-IA-II (D) MOEF, Dated 11/02/2009. Ref. No. G-5929 dated 31/12/2015 and shall submit report to this effect with supporting documents" is not being complied with.

2. The General Condition No. (2) "That, the occupier shall maintain the ambient air quality within the standards given" is not being complied with.

3. The Specific Condition No. (2) "That the occupier shall establish and operate well equipped environmental laboratory with facilities to monitor at least all regulatory parameters and duly accredited by NABL" is not being complied with.



(14)

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4. The Specific Condition No. (5) "That, the occupier shall submit effluent analysis report of STP quarterly and shall bring its treated water in captive use in entirety" is not being complied with.
  5. The Specific Condition No. (6) "That, the occupier shall keep waste water including wash water of plant in close circuit" is not being complied with.

#### **PUBLIC LIABILITY INSURANCE**

Public Liability Insurance under the Public Liability Insurance Act, 1991 vide policy no. 3133202292753700000 is valid till 31<sup>st</sup> March, 2019 in favour of Grasim Industries Limited. Moreover this public liability insurance is for Grasim Industries Limited of which GIL-CD Rehla is a subsidiary unit.

In light of the above, a show cause may be issued to M/s Grasim Industries Limited - Chemical Division, at Mouza - Rehla, P.O. - Rehla, District - Palamau under section 25 of the Water (Prevention and Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention and Control of Pollution) Act, 1981.

*Rajeev*  
*17/01/2019*  
(Rajeev Lochan Bakshi)  
Member Secretary



# JHARKHAND STATE POLLUTION CONTROL BOARD

T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI -834004  
 Phone.:2403852, 2403851, Fax:0651- 2403850, Website - www.jspcb.nic.in

Ref.No.

Ranchi, dated-

From,

Kamlakant Pathak  
 Section Head, Ranchi

To,

Unit Head,  
 M/s. Grasim Industries Ltd.  
 (Chemical Division)  
 At+P.O.- Rehla,  
 Dist. - Palamau.

Sub:- Notice to show cause under section 25 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981.

Sir,

Whereas, the Board is in receipt of several public complaints regarding water pollution due to discharge of toxic effluent into water bodies, ground water pollution due to dumping of fly ash, causing air pollution in the surrounding areas.

Whereas, your unit was inspected on date 16.01.2019 by Sri Gopal Kumar, JEE, Sri R.N. Kashyap, Regional Officer, Ranchi, Sri Kumar Manibhushan and Sri Ashutosh, both Consulting Executive along with Member Secretary, JSPCB in presence of Sri Vivek Mishra, Head Technical, Sri K.N. Mishra, AGM, Quality and Sri Deepak Sharma, DGM, CPP of the unit.

Whereas, during inspection following observations were found:-

1. Online Continuous Effluent Monitoring System (OCEMS) was found installed for monitoring of pH & TSS of treated effluent. Your pH meter did not seem to be correct, please mention the last date of calibration.
2. It was also observed that there is storm water drain adjacent to treated effluent drain. Please explain why continuous flow was found with respect to discharge of un-treated water in storm water drain which was directly meeting into Chhalia Nala.
3. The lagoon area located in the plant premises was inspected by the team and found that bed ash of the CPP and brine sludge were being disposed in the lagoon in haphazard manner. Sri Vivek Mishra stated that approx 16000 MT of bed ash & brine sludge is presently dumped in the lagoon.
4. No garland drain was found around the lagoon area and there is no lining of the lagoon which is contaminating the ground water and land in the vicinity.

Show Cause/RNC/7

JEE  
 24  
 17/1/19

5. Huge quantity of empty salt bags were found dumped in open area near the lagoon. No provision has been made to check the surface run off of this area. This may contaminate the ground water and land in the vicinity.
6. The platform where the salt containers are being unloaded is not provided with shed and conveyor belt for carrying salt has not been covered.
7. The huge amount of coal was stored in coal stock yard in open area.
8. No garland drain was found around the coal stock yard.
9. That zero liquid discharge is not being maintained by your unit. So you are not complying the specific condition no. 6 of CTO issued vide Ref. No. JSPCB/HO/RNC/CTO-1024931/2016/1062 dated 23.12.2016.
10. That no lining has been made in the raw material storage area of Fly ash bricks plant located at Belchampa Industrial Area, Garhwa.
11. During inspection demolition of building has been made near canteen area and debris of demolished part were haphazardly dumped in near by area.

The competent authority has, therefore, been pleased to grant an opportunity to hear you in person on **17.01.2019 at 2.00 PM** in the Office Chamber of **Member Secretary** as to why your CTO under reference should not be revoked and an order for closure be passed for the reasons as aforesaid.

Yours faithfully,  
Sd/-

( **Kamlakant Pathak** )  
Section Head, Ranchi

Memo No- D - 22

Copy to Regional Officer, Regional Office, **Ranchi** for information and necessary action.

Ranchi, dated- 17.01.19

Kamlakant Pathak  
( **Kamlakant Pathak** )  
Section Head, Ranchi

9/12



# JHARKHAND STATE POLLUTION CONTROL BOARD

T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI -834004  
Phone: 2403852, 2403851, Fax: 0651- 2403850, Website - www.jspcb.nic.in

Annexure - III

Ref.No.

Ranchi, dated-

From,

Kamlakant Pathak  
Section Head, Ranchi

To,

Unit Head,  
M/s. Grasim Industries Ltd. - Chemical Division  
At+P.O.- Rehla, Dist. - Palamau.

Sub: - For compliance of directions issued during show cause - reg.

Sir,

In connection with the aforesaid subject you were issued a show cause notice vide letter no D-22, dated 17/01/2019 to appear on 17/01/2019. During show cause Sri Vivek Mishra, Head Technical and Sri K.N. Mishra, AGM, Quality was present.

**The directions during show cause were as follows:-**

1. The calibration of the pH meter should be done and ensure the correctness of the pH meter.
2. Drawing, design with completion timeline of Storm Water Drain shall be submitted. Moreover, the storm water drainage and its functioning may be examined.
3. Bottom Ash will not be used in brine sludge lagoon.
4. Drawing, design with completion timeline of Garland Drain around sludge lagoon shall be submitted.
5. New Brine sludge lagoon with liner and provision of lechate collection along with its completion time line shall be submitted.
6. The empty salt bags shall be disposed off within 3 months.
7. They will submit action plan for achieving Zero Liquid Discharge (ZLD), construction of new shed for coal stockyard and shed over salt unloading point.
8. The provisions of Hazardous Waste management, Collection and its disposal facilities should be submitted.
9. The up-keeping of the factory premises should be made upto mark.

You are therefore directed to submit the compliance of the aforesaid directions by 21/01/2019.

Yours faithfully,  
Sd/-

( Kamlakant Pathak )  
Section Head, Ranchi

Ranchi, dated- 18/1/19

( Kamlakant Pathak )  
Section Head, Ranchi

Memo No- B-82

Copy to Regional Officer, Regional Office, Ranchi for information and necessary action.

JKB  
18/1/19  
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18.1.19



Receiving copy  
Annexure - IV

GIL-CDR/UH/Env/2018-19/1475

20<sup>th</sup> January, 2019

**Shri Kamlakant Pathak,**  
Section Head, Ranchi,  
Jharkhand State Pollution Control Board,  
T.A. Division Building, Dhurwa,  
Ranchi

**Sub: Compliance of directions issued by JSPCB vide letter no B-82 dated 18/01/2019.**

Dear Sir,

We are in receipt of the aforesaid letter, the serial wise compliance of directions are as follows:

1. As per your direction now pH meter is calibrated and working satisfactorily. We would like to inform you that the Central laboratory at our Unit is having fully fledged analytical laboratory and the laboratory is registered by JSPCB vide memo no.D-276 dated 20/02/2017 and its validity is upto 31/03/2021.

**Annexure -1A: Calibration Record Details**

**Annexure -1B: Certificate of registration no. D-276 dated 20/02/2017**

2. Our Unit is an integrated chemical plant where storm water drain is very important. Here we are submitting a map showing Storm Water Drains in the factory premises. The storm water drain is shown in green colour in the map which is being submitted. These drains mainly meet Challiya Nala and some part of it also meets Bhelwa Nala. Bhelwa Nala passes through factory premises where as Challiya Nala also collects storm water from the surrounding areas.

Waste water from individual plant section pits are being interconnected to central ETP via overhead line with an approved budget of 57.7 lacs in current FY 18-19. Targeted date for completion of activity is 31st May 2019.

**Annexure -2A: Concept Note**

**Annexure -2B: Site Layout of Waste water routing and Storm Water drain.**

3. The bottom ash from boiler section after its collection is used in brick manufacturing unit and filling of low lying areas (on community requests). We were currently using little volume of Bottom Ash to avoid slippage of brine sludge shifting trolley. Now it is stopped with immediate effect.

u/h

Recd  
Bodhi P  
21/1/19

Page 1 of 3

Grasim Industries Limited  
Chemical Division, Rehla  
Garhwa Road, Rehla 822 124  
Dist. Palamau, Jharkhand, India

Telephone +91 6584 262211/221/488  
Fax +91 6584 262205

Website www.grasim.com  
CIN L17124MP1947PLC000410  
Email grasim.rehla@adityabirla.com

Regd. Office P.O. Birlagram, Nagda 456 331 (M.P.)



4. Brine Sludge Lagoons are bottom shield and also plucked from side to avoid seepage and further percolation, if any. With capacity on verge of being exhausted, we have decided to raise the height of lagoons by 1 meter. Considering the monsoon season we would also construct drain along the periphery with collection pit. The collected overflow would be pumped back to our central ETP. In Financial year 18-19 a total budget of INR 27.3 lakhs has been allotted. The targeted date of completion is 15/06/2019. We are enclosing herewith - the design and drawing of garland drain for your further satisfaction please.

**Annexure -4: Drawing of proposed extension to Brine Sludge pit.**

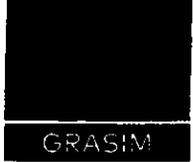
5. As way ahead we are exploring option of associating with authorized SLF agency at Jharkhand for disposal of brine sludge from our site. Discussions are in progress and would be finalized by 15<sup>th</sup> Feb 2019. On our end we have proposed for budgetary approval for disposing accumulated brine sludge in a phased manner over next 4 years, which is due for approval by our management. Under this option we would continue using existing brine sludge lagoon. Moreover, Unit has proposed for Sulphate Recovery System - SRS (in brine circulation), with SRS our brine sludge generation would be reduced to approximately 60% of current level.

Due to non-availability of appropriate land at our site, options need to be explored for suitable land in plant vicinity.

**Requesting your authority to grant us extension till 15<sup>th</sup> March 2019 for submission of our commitment against this directive.**

6. We assure commitment to this directive, we would also build a new intermittent storage facility (PCC floor under Roof Shed) for empty bags.
7. For ZLD: In FY 18-19 we have allocated budget of 1000 Lacs for upgrading our existing ETP with introduction of MEE and ATDF (required for achieving ZLD for waste water). Work is phased in three section, with includes
- 1) Automated pH and TSS correction with Filter Press. Current Status - Equipment have been ordered.
  - 2) Enhancing existing RO capability to inlet TDS of 5000 ppm, with recovery up to 85-90%. Current Status - Technical evaluation in progress, ordering by 20 Feb 2019.
  - 3) New MEE + ATFD. Current Status - Based on the RO selection, Bids to be evaluated (technical offer available through group units). Order placement by 15<sup>th</sup> March 2019.
  - 4) Over all site completion by 30<sup>th</sup> Sept 2019.

For Shed for Coal Stock Yard: In FY 18-19 we have allocated budget of 106.1 Lacs for extension. Contacts has been finalized and work has been held back due to engagement of our site contractor in garlanding of coal storage yard, and now due to change in supply priority to close circuit consumer by Central Coalfields limited, an excess coal is been stocked at our site. Situation to be normalized post Kumbh Mela, work to resume in full strength from 5<sup>th</sup> March and revised targeted date of completion is 15<sup>th</sup> July 2019.



Shed over Salt Handling Area: We are committed for completion of this activity by 15<sup>th</sup> June 2019 (Before Monsoon).

8. Hazardous waste generated at our plant includes burnt oil, Ion exchange resin, ETP sludge, Asbestos Sheets, oil soaked cotton, aluminum dross and contaminated bags. The generated Hazardous Waste are stored within plant premise at designated location.

We have undertaken an agreement with JSPCB authorized TSDF for disposal from our site. The shipment are in progress and historical backlog too are been shifted.

**Annexure – 8A: Agreement copy with M/s Adityapur Waste Management Private Limited**

**Annexure – 8B: Copy of Recent disposal to TSDF.**

9. We assure our commitment for proper housekeeping at our premise.

In light of the above submission, we request to kindly advise us for any further improvement in this regard, to strengthen our commitment towards environment.

Thanking you,

Yours faithfully,  
For **Grasim Industries Limited**,  
Chemical Division - Rehla

*(Vivek V. Bhide)*  
Unit Head

Encls : As stated above

✓ cc. The Regional Officer  
JSPCB.  
H.E.C. Campus  
Ranchi

*JBB*  
*21*  
*23/1/19*

*159*  
*30.1.19*

**JHARKHAND STATE POLLUTION CONTROL BOARD**

T.A. DIVISION BUILDING, DHURWA, RANCHI - 834004

Inspection report of M/s Grasim Industries Limited, Chemical Division at Mouza - Rehla, P.O. - Rehla, District - Palamau against compliance report submitted by the unit in the light of directions issued by JSPC Board vide letter no. - B-82 dated-18.01.2019.

M/s Grasim Industries Limited, Chemical Division at Mouza - Rehla, P.O. - Rehla, District - Palamau was inspected on date 12.02.2019 by Sri R.N. Kashyap, Regional Officer, Regional Office, Ranchi, Sri Gopal Kumar, JEE, Regional Office, Ranchi, Sri Ashutosh, Sri Sumit Kumar Jha, Sri Ashutosh Anand, Sri Kumar Manibhushan and Miss Pratibha Priya, all Consulting Executives, Headquarter in presence of Sri Vivek Mishra, Head Technical, Sri J.J Singh, Liasoning Officer, Sri K.N. Mishra, AGM, Quality and Sri Deepak Sharma, DGM, CPP of the unit.

M/s Grasim Industries Limited, Chemical Division at Mouza - Rehla, P.O. - Rehla, District - Palamau is producing Caustic Soda - 550 MT/day, Stable Bleaching Powder - 50 TPD. The Chlor - alkali plant is based on membrane cell process. The unit has captive power plant of capacity - 2x30 MW. During inspection Caustic plant and both units of Captive Power Plant were found in operation. During inspection following observation were found.

**WATER POLLUTION****Control Arrangement**

The unit has installed ETP of capacity - 1200 cum/day for treatment of industrial effluent. The unit has also installed STP for treatment of domestic effluent.

**Observations**

1. Online Continuous Effluent Monitoring System (OCEMS) was found installed for monitoring of pH & TSS of treated effluent. The pH reading of treated effluent discharge was found 9.02.
2. No discharge was found in the storm water drain adjacent to treated effluent drain at the time of inspection. During inspection the unit's representative stated that there is proposal of over ground effluent drain.
3. No garland drain was found around the lagoon area however retaining wall is being raised by 01mt. from existing level along the lagoon. In two sides construction of retaining wall has been done and in rest sides construction is under process.
4. That Zero Liquid Discharge (ZLD) was not being maintained by the unit. However the unit has submitted plan for implementation of ZLD by 30<sup>th</sup> September, 2019.
5. No toe wall was found around the coal Stockyard. However garland drain around the coal stock yard and one settling tank have been constructed.
6. Sub structure for shed where the salt containers are being unloaded has been constructed and conveyor belt for carrying salt was not covered. During inspection salt was not being unloaded from closed containers at railway siding. The salt was found stored in covered shed in the plant premises. Moreover, the rubber lining was also not provided on the Concrete platform.

However representative of the unit stated that presently salt from closed container are being unloaded in covered salt storage shed.



## AIR POLLUTION

### Observations

1. ESP installed in both units of captive power plant, water scrubber installed in Hydrochloric Acid plant for control of HCl mist and caustic scrubber in Sodium Hypo plant were found in operation.
2. Huge amount of coal was stored in coal stock yard in open area. Provision of static water sprinklers was there and the sprinklers were found operational at the time of inspection. Moreover, the coal stock was covered with tarpaulin sheets from one side where the provision of static sprinklers was not there.
3. The Online Continuous Emission Monitoring System (OCEMS) was installed and when inspected the data at that point of time was being noted; for Unit 1 the readings were: PM - 44  $\mu\text{g}/\text{Nm}^3$ ,  $\text{SO}_2$  - 329  $\mu\text{g}/\text{Nm}^3$ ,  $\text{NO}_x$  - 184.5  $\mu\text{g}/\text{Nm}^3$ ; For Unit 2 the readings were PM - 44.7  $\mu\text{g}/\text{Nm}^3$ ,  $\text{SO}_2$  - 338  $\mu\text{g}/\text{Nm}^3$ ,  $\text{NO}_x$  - 192  $\mu\text{g}/\text{Nm}^3$ .

## NOISE POLLUTION

The unit has provided PPE's to workmen in the high noise area.

## SOLID & HAZARDOUS WASTE MANAGEMENT

### Observations

1. During inspection where the fresh brine sludge is being disposed in lagoon area which was not mixed with bed ash.
2. The bed ash generated from CPP was found stored nearby coal stock yard. The unit's representative stated that part of bed ash is currently being utilized in construction works.
3. Approx 70-75% of the Empty salt bags have been disposed by the unit to the TSDF facility; Moreover, the work of substructure is also in progress for the salt bags storage shed. Temporarily, well covered shed was being provided for the storage of empty sacks.
4. The unit's representative stated that hazardous waste such as burnt oil, ion exchange resin, ETP sludge; Asbestos Sheets, oil soaked cotton; aluminum dross and contaminated bags are being disposed through authorized TSDF.

## BIO MEDICAL WASTE MANAGEMENT

1. The Bio Medical Waste generated by GIL CDR Aditya Chikitsalaya (OHC & FWC) is disposed by M/s Medicare Environmental Management Pvt. Ltd., Lohardagga, Jharkhand.
2. The Bio - Medical waste was being properly stored in colour coded bags and autoclave was also installed in the premises for BMW treatment, the storage area for BMW was being separately maintained.

## CONSTRUCTION AND DEMOLITION WASTE MANAGEMENT

### Observations

The debris dumped near canteen area has been lifted and is being utilized in the internal construction works.

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# FLY ASH DISPOSAL

## Observations

1. The fly ash generated from the CPP was being transferred in the bulkers through the chute for dispatch to the cement plants. Remaining fly ash is being utilized in their own Fly Ash Bricks Manufacturing Plant situated at Belchampa Industrial Area, Garhwa.
2. All the raw materials such as lime, cement, sand, fly ash etc. were covered properly. There was construction going on for the storage pit of brick & lime.

## OTHERS

1. In the light of CPCB observation, point no.-04 mentioned in letter no.- B-29016/04/06/IPC-I/15765 dated- 24.01.2019, the unit has provided source emission monitoring facilities at HCl stacks A & B. The present structure provided for source emission monitoring facility requires to be replaced by new one.

## GENERAL RECOMMENDATIONS

1. The timelines given by the unit in compliance status submitted to the Board should be strictly implemented.
2. Grinders for crushing of bed ash should be installed for utilization of bed ash in fly ash bricks /cement manufacturing.
3. Tree plantation in different rows nearby the lagoon area should be made.
4. Retaining wall should be further raised by 0.5 meters around the lagoon.
5. Display boards should be properly provided in all the areas especially in ETP outlet/Sludge Lagoon/Hazardous Waste Storage area etc.

*Ashutosh Anand*  
15/02/19  
(Ashutosh Anand)  
Consulting Executive

*Ashutosh*  
15/2/19  
(Ashutosh)  
Consulting Executive

*Sumit Kumar Jha*  
15/02/19  
(Sumit Kumar Jha)  
Consulting Executive

*Kumar Manibhushan*  
15/02/19  
(Kumar Manibhushan)  
Consulting Executive

*Pratibha Priya*  
15/2/19  
(Pratibha Priya)  
Consulting Executive

*Gopal Kumar*  
15/2/19  
(Gopal Kumar)  
JEE, Ranchi

*R. N. Kashyap*  
15/2/19  
(R. N. Kashyap)  
Regional Officer, Ranchi



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद  
JHARKHAND STATE POLLUTION CONTROL BOARD  
REGIONAL OFFICE, C.T.I. COLONY, E-1, DHURWA, RANCHI

पत्रांक 421

दिनांक 3-4-19

प्रेषक,

आर०एन० कश्यप,  
क्षेत्रीय पदाधिकारी,  
धुर्वा, राँची।

सेवा में,

प्रदेशीय सचिव,  
झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद,  
राँची।

विषय :- मे० ग्रासीम इण्डस्ट्रीज लि० (केमिकल्स डिवीजन), रेहला, जिला-पलामू का निरीक्षण प्रतिवेदन समर्पित करने के संबंध में।

महाराज,

उपर्युक्त विषयक सूचित करना है कि मे० ग्रासीम इण्डस्ट्रीज लि० (केमिकल्स डिवीजन) रेहला, जिला-पलामू का संयुक्त निरीक्षण क्षेत्रीय कार्यालय, राँची, मुख्यालय, राँची एवं क्षेत्रीय कार्यालय, जमशेदपुर की टीम द्वारा दिनांक-28.03.2019 को किया गया है। निरीक्षण प्रतिवेदन संलग्न कर अग्रतर कार्रवाई हेतु भेजी जा रही है।

अनु०-यथा०

*Auliyangup*  
3/4/19  
(आर०एन० कश्यप)  
क्षेत्रीय पदाधिकारी, राँची।



320

**JHARKHAND STATE POLLUTION CONTROL BOARD**  
**REGIONAL OFFICE, C.T.I. COLONY, E-1, DHURWA, RANCHI**

**Inspection report of M/s Grasim Industries Limited, Chemical Division at Mouza – Rehla, P.O. – Rehla, District –Palamau for verification of compliance of the directions issued by JSPCB vide letter no. – B-82 dated-18.01.2019.**

M/s Grasim Industries Limited, Chemical Division at Mouza – Rehla, P.O. – Rehla, District – Palamau was inspected on date 28.03.2019 by Sri R.N. Kashyap, Regional Officer, Regional Office, Ranchi; Sri Gopal Kumar, JEE, Regional Office, Ranchi; Sri Chandan Kumar, Consulting Executive, Regional Office, Ranchi; Smt. Amrita Mishra Consulting Executive, Regional Office, Jamshedpur and Miss Pratibha Priya, Consulting Executive, Headquarter in presence of Sri Vivek Mishra, Head Technical, Sri Manish Gurg, AVP, CHP and Sri K.N. Mishra, AGM, Quality of the unit.

M/s Grasim Industries Limited, Chemical Division at Mouza – Rehla, P.O. – Rehla, District – Palamau is producing Caustic Soda - 550MT/day, Stable Bleaching Powder – 50TPD. The Chlor-alkali plant is based on membrane cell process. The unit has captive power plant of capacity 2950 MW. During inspection Caustic plant and both units of Captive Power Plant were found in operation.

During inspection following observations were found.

### **WATER POLLUTION**

#### **Control Arrangement**

The unit has installed ETP of capacity – 1200cum/day for treatment of industrial effluent. The unit has also installed STP for treatment of domestic effluent.

#### **Observations**

1. Online Continuous Effluent Monitoring System (OCEMS) was found installed for monitoring of pH & TSS of treated effluent. The pH reading of treated effluent discharge was found 7.87 and TSS reading was varying between 1-4 mg/l
2. No discharge was found in the storm water drain adjacent to treated effluent drain at the time of inspection but the effluent from the effluent drain was slightly leaking into the storm drain, as the effluent drain wall was damaged.
3. No garland drain was found around the lagoon area however retaining wall has been raised by 01mt. from existing level on two sides but the wall towards the north and west side has been raised only by 400mm.
4. A trench has been made around the boundary wall, near the lagoon area for plantation purpose.
5. Now salts are being procured only in containers, the use of salt bags has been abolished. Conveyor belt for carrying salt has been dismantled by the unit and salts are being transferred from containers to the salt storage area. A salt unloading hopper is planned but not yet commissioned.
6. Toe wall construction was under progress around the coal Stockyard. However garland drain around the coal stock yard and one settling tank have been constructed.
7. Overhead Effluent Drain from individual plant section pits have been interconnected to central ETP.
8. Automated pH and T.S.S correction with filter press have been purchased.
9. That Zero Liquid Discharge (ZLD) was not being maintained by the unit. However the unit has submitted plan for implementation of ZLD by 30<sup>th</sup> September, 2019. LoI has been signed with M/s

an

B

Ketav Consultant Junababalpura, Gujarat. Dated 12.03.2019 regarding purchase of MEE + ATFD, for achieving ZLD.

## AIR POLLUTION

### Observations

1. ESP installed in both units of captive power plant, water scrubber installed in Hydrochloric Acid plant for control of HCl mist and caustic scrubber in Sodium Hypo plant were found in operation.
2. Huge amount of coal was stored in coal stock yard in open area and partially covered in tarpaulin sheets. Manual mixing of lime has been started recently for desulphurization. 36no.s of static water sprinklers were installed and the sprinklers were found operational at the time of inspection. Construction of civil structure for coal storage shed is under progress.
3. The Online Continuous Emission Monitoring System (OCEMS) was installed and when inspected the data at that point of time was being noted; for Unit 1 the readings were: SPM-77.10mg/Nm<sup>3</sup>, SO<sub>2</sub> - 319.24mg/Nm<sup>3</sup>, NO<sub>x</sub>- 96.98mg/Nm<sup>3</sup>; For Unit 2 the readings were SPM-44.3 mg/Nm<sup>3</sup>, SO<sub>2</sub> - 348.6mg/Nm<sup>3</sup>, NO<sub>x</sub>- 192.0mg/Nm<sup>3</sup> and CO- 39.1mg/Nm<sup>3</sup>
4. Ino. of CAAQMS station has been installed in the hospital area and display board has been provided near the Main Gate. The CAAQMS reading at the time of inspection was PM<sub>10</sub>- 77.9 ug/m<sup>3</sup>, PM<sub>2.5</sub>- 23.6 ug/m<sup>3</sup>, Hypo Cl<sub>2</sub> - 3.06 mg/m<sup>3</sup>,

## NOISE POLLUTION

The unit has provided PPE's to workmen in the high noise area.

## SOLID & HAZARDOUS WASTE MANAGEMENT

### Observations

1. During inspection the fresh brine sludge which was being disposed in lagoon area was not mixed with bed ash.
  2. The brine sludge was not leveled and huge heaps were found at the center and few quantity of plastic waste was present with the sludge cum leachate.
  3. A surface runoff collection pit of 4 x 4.5 x 4 meters has been constructed inside the lagoon itself, to collect any kind of surface run-off and Leachate generated and as stated by the Technical head of the unit the collected leachate will be transferred to ETP.
  4. Till now no agreement has been finalized between the unit and TSDF for disposal of brine sludge (non hazardous) but the communication has been made. The unit representative also mentioned about their planning to purchase land for secured land filling.
  5. Centralized waste storage facility is under construction for storage of graphite waste, aluminum dross etc. and the unit representative have committed to complete it by 15<sup>th</sup> June 2019.
  6. Approx 75-80% of the Empty salt bags have been disposed by the unit to an authorized recycling facility; and as per the statement of the unit representative, hazardous waste such as burnt oil, ion exchange resin, ETP sludge; Asbestos Sheets, oil soaked cotton; aluminum dross and contaminated bags are being disposed through authorized TSDF, Adityapur.
- ay

## **BIO MEDICAL WASTE MANAGEMENT**

1. The Bio Medical Waste generated by GIL CDR Aditya Chikitsalaya (OHC &FWC) is disposed by M/s Medicare Environmental Management Pvt. Ltd., Lohardagga, Jharkhand.
2. The Bio – Medical waste was being properly stored in colour coded bags and autoclave was also installed in the premises for BMW treatment, the storage area for BMW was being separately maintained.

## **CONSTRUCTION AND DEMOLITION WASTE MANAGEMENT**

### **Observations**

The debris generated due to dismantling of conveyer is being utilized in the internal construction works.

## **FLY ASH DISPOSAL**

### **Observations**

1. The fly ash generated from the CPP was being transferred in the bulkers through the chute for dispatch to the cement plants. Remaining fly ash and some part of bed ash is being utilized in their own Fly Ash Bricks Manufacturing Plant situated at Belchampa Industrial Area, Garhwa.
2. The unit's representative stated that part of bed ash is currently being utilized in filling of low lying areas inside the unit's community.
3. All the raw materials such as lime, cement, sand, fly ash etc. were covered properly. The storage pits of brick for lime storage have been constructed.
4. Unit needs to notify JSPCB about the use of bed ash in filling low lying area inside its community.

## **OTHERS**

1. In the light of CPCB observation, point no.-04 mentioned in letter no. - B-29016/04/06/IPC-I/15765 dated- 24.01.2019, the unit has strengthened the source emission monitoring facilities at HCl stacks A & B.

## **GENERAL RECOMMENDATIONS**

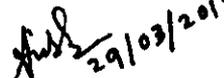
1. The timelines given by the unit in compliance status submitted to the Board should be strictly implemented.
2. The retaining wall should be raised uniformly on all sides and for hassle free dumping of brine sludge via vehicle, ramp has to be constructed.
3. The plastic waste mixed inside the brine sludge should be separated and disposed properly.
4. The surface run off pit constructed is not a proper substitute of leachate collection pit and much improvement is needed.
5. Static water sprinklers should be installed on the internal roads, approach road and dust prone areas.

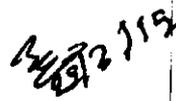
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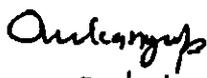
6. The damaged part of effluent drain needs maintenance.
7. Automatic system of lime dosing should be implemented instead of manual one.
8. Tree plantation in different rows nearby the lagoon area should be made.
9. Display boards should be properly provided in all the areas especially in ETP outlet/Sludge Lagoon/Hazardous Waste Storage area etc.

  
27/03/2019  
(Chandan Kumar)  
Consulting Executive

  
29/03/19  
(Pratibha Priya)  
Consulting Executive

  
29/03/2019  
(Amrita Mishra)  
Consulting Executive

  
29/3/19  
(Gopal Kumar)  
JEE, Ranchi

  
29/3/19  
(R. N. Kashyap)  
Regional Officer, Ranchi

Item No.04

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 809/2018

Anwar Hussain Ansari, Jhamumo  
Alpsankhayak Morcha

Applicant(s)

Versus

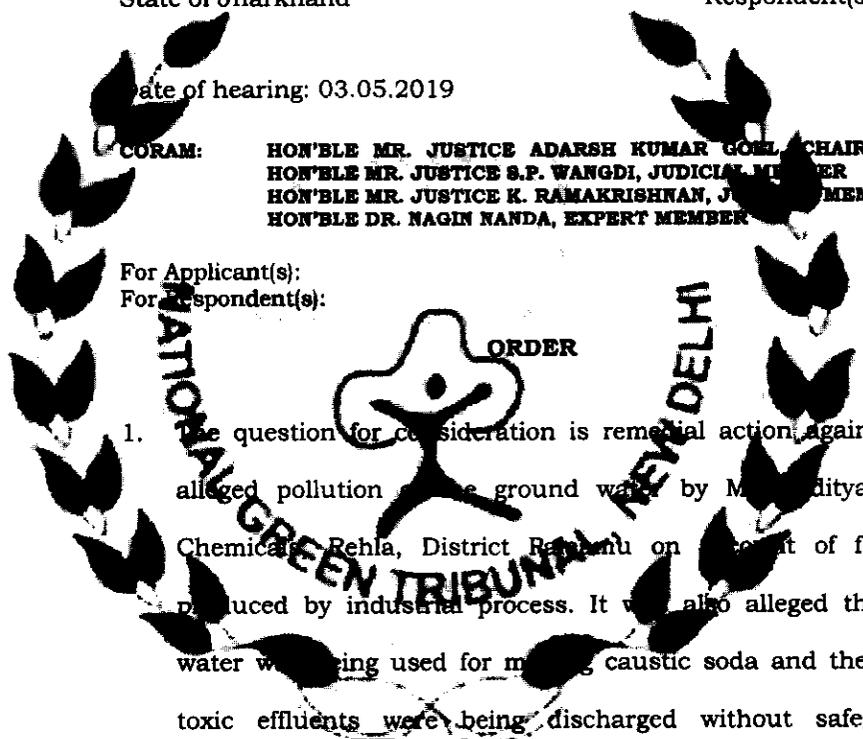
State of Jharkhand

Respondent(s)

Date of hearing: 03.05.2019

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON  
HON'BLE MR. JUSTICE S.P. WANGDI, JUDICIAL MEMBER  
HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER  
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER**

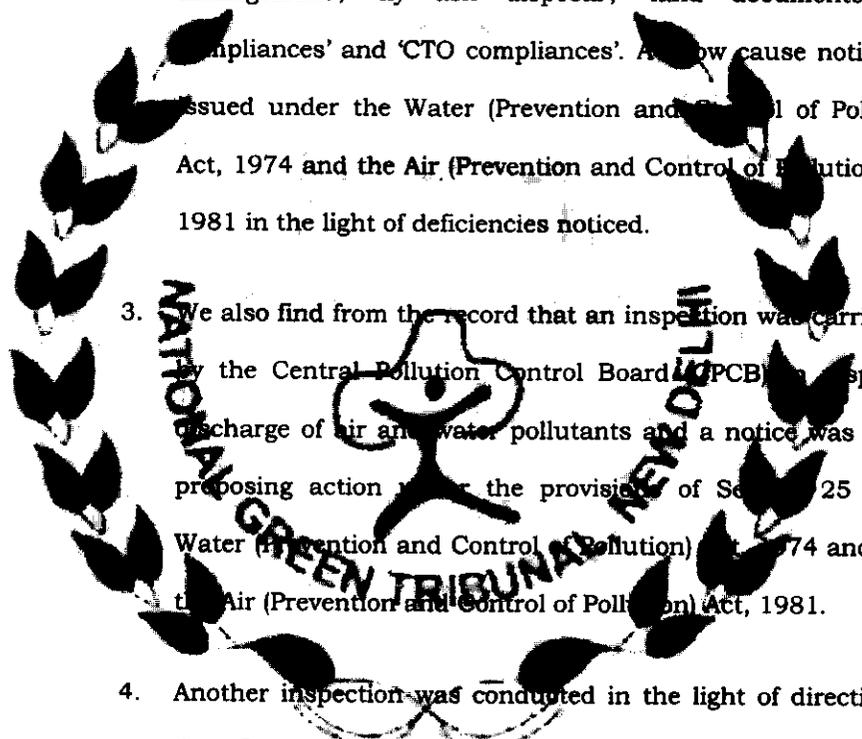
For Applicant(s):  
For Respondent(s):



**ORDER**

1. The question for consideration is remedial action against the alleged pollution of the ground water by M/s. Aditya Birla Chemicals, Rehla, District Ranchi on account of fly ash produced by industrial process. It was also alleged that the water was being used for making caustic soda and thereafter toxic effluents were being discharged without safeguards affecting the public health in Palaamu District. Vide order dated 15.12.2018, a report was sought from the Jharkhand State Pollution Control Board (JSPCB).

2. Accordingly, report has been received vide email dated 10.04.2019 annexing an inspection report of M/s Grasim Industries Limited, Chemical Division at Mouza which is a unit of M/s Aditya Birla Chemicals dated 20.09.2018 finding deficiencies under the heads; 'water pollution', 'air pollution', 'solid & hazardous waste management', 'bio-medical management', 'construction and demolition waste management', 'fly ash disposal', 'land documents', 'EC compliances' and 'CTO compliances'. A show cause notice was issued under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 in the light of deficiencies noticed.



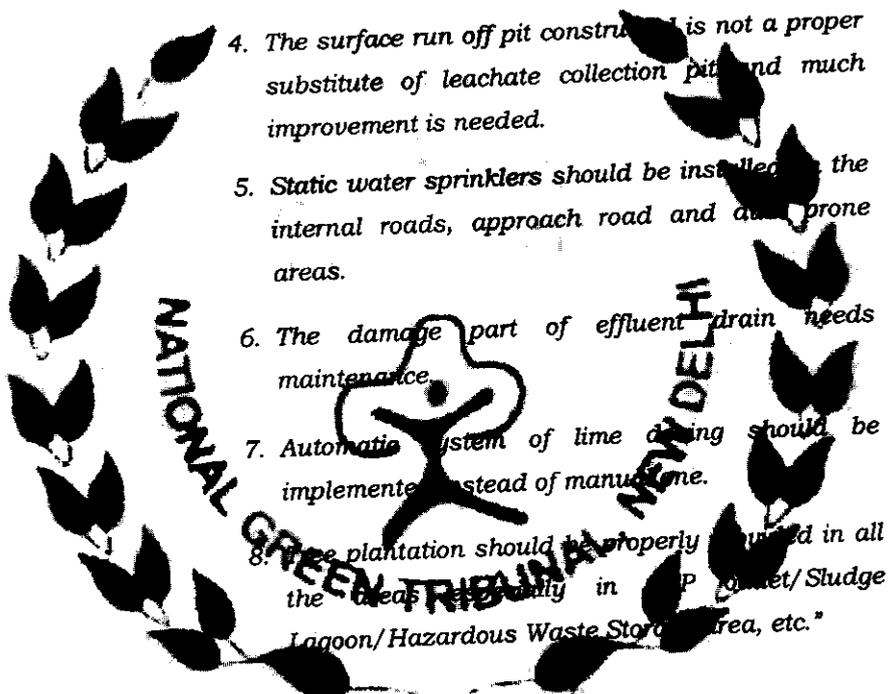
3. We also find from the record that an inspection was carried out by the Central Pollution Control Board (CPCB) in respect of discharge of air and water pollutants and a notice was issued proposing action under the provisions of Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 and 21 of the Air (Prevention and Control of Pollution) Act, 1981.

4. Another inspection was conducted in the light of directions of the State PCB dated 18.01.2019. Even in that report deficiencies were noticed which resulted in directions to require bank guarantee of Rs. One crore to remedy the deficiencies.

5. Third inspection was carried out by the State PCB on 29.03.2019 recommending as follows:

**General Recommendations**

1. The timelines given by the unit in compliance status submitted to the Board should be strictly implemented.
2. The Retaining wall should be raised uniformly on all sides and for hassle free dumping of brine sludge via vehicle, ramp has to be constructed.
3. The plastic waste mixed inside the brine sludge should be separated and disposed properly.
4. The surface run off pit constructed is not a proper substitute of leachate collection pit and much improvement is needed.
5. Static water sprinklers should be installed in the internal roads, approach road and dust prone areas.
6. The damage part of effluent drain needs maintenance.
7. Automatic system of lime dosing should be implemented instead of manual one.
8. Tree plantation should be properly carried in all the areas especially in P Pond/Sludge Lagoon/Hazardous Waste Storage Area, etc."



6. From the above reports, it is clear that the unit is causing pollution as found in the reports. While requirement of performance guarantee may be a step to remedy the pollution, compensation for the damage caused is required to be assessed and recovered. Quantum should not only be sufficient to restore the environment but also deterrent. Since the unit is

highly polluting and falls under the category of seventeen most polluting industries, the period of one year may be required to be reduced appropriately and amount of performance guarantee enhanced.

7. Let a report of the assessment and recovery of damages, reduction of period for remedial action and increasing the amount of the performance guarantee may be furnished by the Jharkhand State Pollution Control Board (JSPCB) within three months by email at [ngt.filing@gmail.com](mailto:ngt.filing@gmail.com).

A copy of this order be sent to the Jharkhand State Pollution Control Board (JSPCB) by email.

List for further consideration on 22.08.2019



Adarsh Kumar Goel, CP

P. Wangdi, JM

K. Ramakrishnan, JM

Dr. Nagin Nanda, EM

May 03, 2019  
Original Application No. 809/2018  
AK



## झारखण्ड राज्य प्रदूषण नियंत्रण बोर्ड JHARKHAND STATE POLLUTION CONTROL BOARD

T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI - 834004

Phone : 0851-2400851/2400852/2400979/2401847. Fax-0851-2400850/138.

Web site : www.jspcb.nic.in; e-mail : ranchi@jspcb@gmail.com

Office Order No. 13-79

Ranchi, date 21/6/19

### Office Order

In the light of Hon'ble NGT Order dated 03.05.2019 in O.A. No. 809 of 2018 Anwar Hussain Ansari, Jhamumo Alpsankhayak Morcha Vs State of Jharkhand, The operative part is as follows:-

*"From the above reports, it is clear that the unit is causing pollution as found in the reports. While requirement of performance guarantee may be a step to remedy the pollution, compensation for the damage caused is required to be assessed and recovered. Quantum should not only be sufficient to restore the environment but also deterrent. Since the unit is highly polluting and falls under the category of seventeen most polluting industries, the period of one year may be required to be reduced appropriately and amount of performance guarantee enhanced."*

In view of the above a committee of following member is hereby constituted:-

1. DFO, Palamu
2. CMD, MECON Ltd. Ranchi or his Representative not less than Rank of General Manager.
3. CMD, CMPDIL, Ranchi or or his Representative not less than Rank of General Manager.
4. HOD, Deptt. of Environmental Science & Engineering, IIT (ISM), Dhanbad or his representative not less than Professor,
5. Regional Officer, JSPCB, Ranchi
6. Dr. Anand Thakur, Asst. Professor, Zoology, Ranchi University

The committee will assess the damage caused and evaluate the compensation for recovery from unit.

The committee may co-opt expert members as per requirement and will communicate to the Board. The committee will submit its report by 30.07.2019

The expenses accord in conduct of business of this committee will be reimbursed from the unit.

*Rajeev*  
(Rajeev Lochan Bakshi)  
Member Secretary

**Analysis Report of the Water Samples collected at the time of inspection: -**

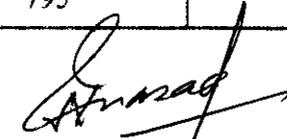
Sl. No.	SAMPLING POINTS	PARAMETERS			
		PH	CONDUCTIVITY( $\mu$ S/cm)	TDS(ppm)	CHLORIDE(ppm)
1	ETP Inlet	7.30	11200	6170	3368
2	ETP Outlet	7.92	6240	3300	2056
3	Chhaliya Nallah(1)	6.44	4830	2530	1631
4	Chhaliya Nallah(2)	7.57	3740	1941	1134
5	Meeting Point of Chhaliya & Belwa Nallah	8.35	6550	3470	1914
6	Tube Well inside the Primary Madhya Vidyalaya, Gordiha Village	7.45	632	307	107
7	Resident of Ghordiha Village	7.40	2030	1020	567
8	Random Sample	7.28	1597	795	283



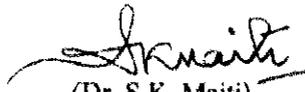
(Dr. Anand Thakur)  
Assistant Professor  
Zoology Department  
Ranchi University



(Dr. Bipul Kumar)  
Sr. Manager,  
MECON Ltd.



(Dr. Nageswar Prasad)  
Sr. Manager  
MECON Ltd



(Dr. S.K. Maiti)  
Professor  
IIT(ISM) Dhanbad



(Abhijit Sinha)  
General Manager  
CMPDIL., Ranchi



(R.N. Kashyap)  
Regional Officer  
JSPCB, Ranchi

ANNEXURE-X

A) Year wise information on Fly ash Generation/Utilization (Last 5 years):

Year	Generation TPY	Utilization			Temporary dump	Remarks
		Use for Brick making	Use for Cement	Low lying filling / other uses		

B) Information on Bottom Ash----



GRCD/Water/2016-17/1350

20<sup>th</sup> February, 2017

The Chief Engineer  
Water Resource Deptt.  
Medinagar  
Palamau

Sub : Renewal of Existing Water Agreement dt.26.11.2012 for a period of 5(five) years with increased quantity of water

Dear Sir,

This has reference to Water Agreement dated 26<sup>th</sup> November 2012 entered into between our Company and Water Resource Department (WRD), Govt. of Jharkhand, and subsequent amendment in line with change the name of our company viz. M/s. Grasim Industries Limited, Chemical Division Rehla dated 28<sup>th</sup> July 2016. (copy enclosed)

In this connection, we would like to inform you that we have submitted a letter No.ABCIL/UH/2012-13/11552 dated 30<sup>th</sup> November 2012 wherein we had requested to increase the water from 2.646 MCM to 5.500 MCM per year for the requirement of new project. Our above submitted application, your good office has assessed the availability of water in North Koel and recommended for approval to Chief Engineer Design-Master planning & Hydrology for drawl of additional water for new project vide letter no.646 dt 5.8.2013 and letter no.1323 dt. 24.10.2013.

Further, we would request you to renew the said Agreement with an increased quantity to 5.500 MCM per year for further five years. We have already submitted necessary documents for drawl of additional water vide our letter No.GIL-CDR/UH/Water/16-17/1720 dated 4<sup>th</sup> May, 2016 originally addressed to office of the Chief Engineer, Water Resource Deptt, Ranchi with copy marked to the Chief Engineer(Monitoring), Water Resource deptt. Daltonganj.

Grasim Industries Limited  
Chemical Division, Rehla  
Garhwa Road, Rehla 822 124  
Dist. Palamau, Jharkhand, India

Telephone +91 6584 262211/221/488  
Fax +91 6584 262205

Website www.grasim.com  
CIN L17124MP1947PLC000410  
Email grasim.rehla@adityabirla.com

Regd. Office P.O. Birlagram, Nagda 456 331 (M.P.)

ADITYA BIRLA



We are sure that keeping in view the Industrial growth and revenue generation of the district and State, you will consider to execute a fresh agreement accordingly.

Your earlier co-operation is highly solicited.

Thanking you,

Yours faithfully,

For Grasim Industries Limited  
Chemical Division Rehla

  
(Brijesh Kumar)  
General Manager (F&C)

*Encl: Copy of Agreement*

CC: The Chief Engineer (Monitoring)  
Water Resource Deptt,  
Govt. of Jharkhand  
Nepal House, Doranda, Ranchi  
Ranchi

Grasim Industries Limited  
Chemical Division, Rehla  
Garhwa Road, Rehla 822 124  
Dist. Palamau, Jharkhand, India

Telephone +91 6584 262211/221/488  
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Website [www.grasim.com](http://www.grasim.com)  
CIN L17124MP1947PLC000410  
Email [grasim.rehla@adityabirla.com](mailto:grasim.rehla@adityabirla.com)

Regd. Office P.O. Birlagram, Nagda 456 331 (M.P.)



झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद  
JHARKHAND STATE POLLUTION CONTROL BOARD  
T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI -834004  
Phone.: 0651-2400852/2400851/2400850(Fax), Web site : www.jspcb.nic.in

Ref. No. D-548

Ranchi, Dated: 26.07.2019

From,

Rajeev Lochan Bakshi,  
Member Secretary

To,

The Unit Head,  
M/s. Grasim Industries Ltd. (Chemical Division)  
At+P.O.-Rehla, Dist. - Palamau

**Sub: Submission of Bank Guarantee in the light of Hon'ble NGT order dated 03.05.2019 in O.A. No. 809 of 2018.**

**Ref.: Board's letter no. B-264 dated 28.02.2019**

Sir,

Whereas, in continuation to above letter a bank guarantee of Rs. 100 Lac has already been submitted by you bearing no. 087GT02190600006 dated 01.03.2019 issued by HDFC Bank Ltd., Ranchi in favor of Member Secretary, Jharkhand State Pollution Control Board, Ranchi against time bound action plan valid up to 31.12.2019.

Whereas, NGT in its above order has directed to JSPCB for assessment and recovery of damages, reduction of period for remedial action and increasing the amount of the performance guarantee.

Whereas, in the light of above order a six member committee has been constituted vide Board's officer order no. B-79 dated 21.06.2019 to assess the damage caused by the unit and to evaluate the compensation.

Whereas, the committee has inspected your plant on 02.07.2019 & 03.07.2019 and submitted its interim report vide letter 1125 dated 19.07.2019.

Whereas, the committee has observed serious environmental issues and suggested comprehensive studies on different aspects of environmental matrix.

Whereas, the environmental compensation will be levied after comprehensive studies & assessment of environmental damages caused by the unit.

Whereas, the competent authority has considered the inspection report and the direction of the Hon'ble NGT, approves to enhance the performance guarantee from Rs. 100 Lac to 1500 Lac.

Therefore, you are, hereby, directed to submit the performance guarantee of Rs. 1400 Lac (Rs. Fourteen Hundred Lac only) by 31.07.2019 otherwise your Consent-to-Operate granted by Board's letter no. JSPCB/HO/RNC/CTO-1024931/2016/1062 dated 23.12.2016 valid up to 31.12.2021 stands revoked.

Sd/-

(Rajeev Lochan Bakshi)  
Member Secretary

Memo No. D-548

Ranchi, dated 26.07.19

Copy to: Regional Officer, Regional office, Ranchi for information and necessary action.

~~(Rajeev Lochan Bakshi)  
Member Secretary~~

*Handwritten signature/initials*

ADITYA BIRLA



GRASIM

GRASIM/2019-20/251

31.7.2019

To

The Member Secretary

Jharkhand State Pollution Control Board

TA Building , HEC Complex , Dhurwa

Ranchi.

Sub . Submission of Bank Guarantee of Rs 1500Lakh (Fifteen crores) including earlier submitted Bank Guarantee of Rs 100Lakh dt.1.3.19 vide BG no.087GT02190600006.

Ref. Your letter no.548 dt.26.7.2019

Respected Sir,

With reference to your letter no. 548 dt 26.7.19 to submit further enhance amount BG from 100 Lakh to 1500Lakh (fifteen crores) .

In light of above, we are enclosing here with enhanced BG no.087GT02190600006 of Rs 1500Lakh ( Fifteen Crores only) issued by HDFC Bank Ranchi valid up to 31.12.2019 in favor of. Member Secretary , Jharkhand State Pollution Control Board Ranchi against action plan submitted by us.

Thanking You

Yours faith fully

For Grasim Industries Ltd , Chemical Division.

*N A Khan*

N A Khan

SR. Manager

Encl. Original BG no. 087GT02190600006 of Rs 1500Lakh(Fifteen Crores only) dt 30.7.2019

*Ref Bank Guarantee  
Baidi Nany*



Grasim Industries Limited  
Chemical Division, Rehla  
Garhwa Road, Rehla 822 124  
Dist. Palamau, Jharkhand, India

Telephone +91 6584 262211/221/488  
Fax +91 6584 262205

Website www.grasim.com  
CIN L17124MP1947PLC000410  
Email



02190600006

**HDFC BANK LTD**  
Ranchi Circular Road  
Branch Behind 1st Floor  
66 Circular Road  
Ranchi-834001  
Jharkhand  
GSTIN of Consignee ;  
20AAACH2702H1ZE

Date 30-JUL-2019  
Form Serial No. GTEE/ 866865

TO,  
MEMBER SECRETARY  
JHARKHAND STATE POLLUTION  
CONTROL BOARD, TA BUILDING  
HEC COMPLEX, DHURWA, PIN-834004  
RANCHI, JHARKHAND

OUR REFERENCE : 087GT02190600006  
DATE OF ISSUE : 01-MAR-2019  
APPLICANT : GRASIM INDUSTRIES LTD  
GUARANTEE AMOUNT : INR 150,000,000.00  
AMOUNT IN WORDS : RUPEES ONE HUNDRED FIFTY MILLION ONLY  
EXPIRY PLACE : RANCHI  
EXPIRY DATE : 31-DEC-2019  
CLAIM DATE : 30-DEC-2020  
AMENDMENT DATE : 30-JUL-2019  
AMENDMENT NUMBER : 1

DEAR SIR,

PLEASE FIND ENCLOSED THE CAPTIONED GUARANTEE AMENDMENT DULY ISSUED BY US,  
THIS GUARANTEE ATTACHED IS TO BE RETURNED TO US WITHIN 15 DAYS FROM  
THE DATE IT CEASES TO BE IN FORCE OR AS SOON AS THE PURPOSE FOR WHICH  
IT HAS BEEN ISSUED IS FULFILLED, WHICHEVER IS EARLIER.

WE CONFIRM THAT THE SIGNATORIES WHO HAVE SIGNED THE SUBJECT  
GUARANTEE / EXTENSION AS STATED BELOW HAVE THE REQUISITE POWERS  
TO SIGN ON BEHALF OF THE BANK.

1. Mr./Ms. *Sanjay Mukherjee*, Mr./Ms. *Piyush P. Ojha*  
Designation *Dy. Manager* Designation *Dy. Manager*  
P.A NO. *Emp Code: B1647* P.A NO. *Emp Code: P5549*  
*POA No.-B22503* *POA No - B22522*

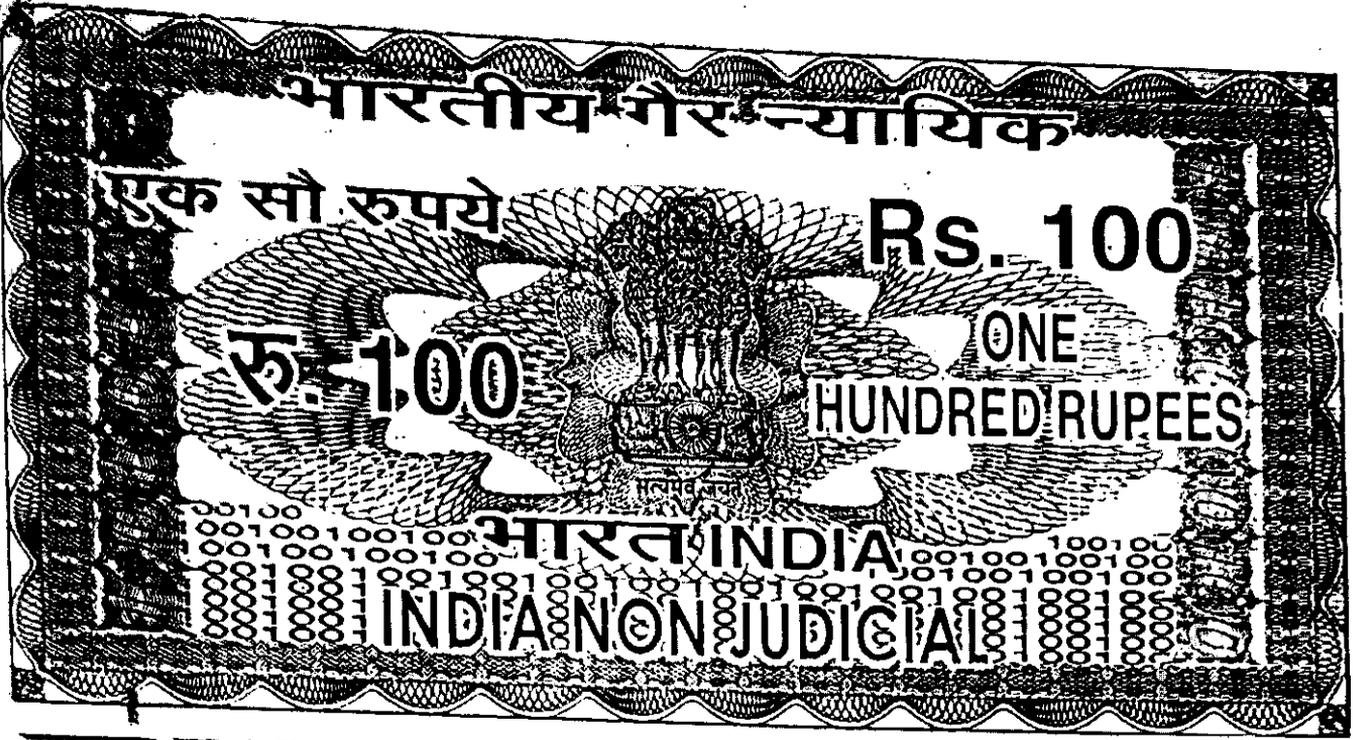
FURTHER CONFIRMATION OF THIS GUARANTEE IF DESIRED, SHOULD BE OBTAINED  
FROM THE ABOVE MENTIONED BRANCH.

THIS LETTER FORMS AN INTEGRAL PART OF THE GUARANTEE.

FOR HDFC BANK LTD.

*[Signature]*  
AUTHORISED SIGNATORY/S





झारखण्ड JHARKHAND

D 406838

This Non-Judicial Stamp Paper Of Rs 100/- Forms Part And Parcel Of This Bank Guarantee.

Bank Guarantee No. 0876702190600006

Dated 01-MAR-2019



*Sanjay Mukherjee*  
Sanjay Mukherjee  
Dy. Manager  
Emp Code : S1647  
POA No.-B22503



*Piyush P Ojha*  
Piyush P Ojha  
Dy. Manager  
Emp Code - P5549  
POA No - B22522

Bank Guarantee no: 087GT02190600006  
Dated : 01-MAR-2019

Date of Amendment : 30-JUL-2019  
Amendment No : 1

To

MEMBER SECRETARY  
JHARKHAND STATE POLLUTION  
CONTROL BOARD, TA BUILDING  
HEC COMPLEX, DHURWA, PIN-834004  
RANCHI, JHARKHAND

Dear Sir,

Our BG No : 087GT02190600006  
Date of Issue : 01-MAR-2019  
BG Amount : INR10,000,000.00  
Applicant : GRASIM INDUSTRIES LTD  
BERLAGRAM  
NAGDA  
Expiry Date : 31-DEC-2019  
Claim date : 20-DEC-2020

The above Bank Guarantee stands amended as under:

a) VALUE amendments

New BG Amount : INR150,000,000.00

Notwithstanding anything contained herein :  
Our liability under this Guarantee shall not exceed INR150,000,000.00 (RUPEES ONE HUNDRED FIFTY MILLION ONLY).

This Guarantee shall be valid upto 31-DEC-2019 [Expiry Date] and we are liable to pay the guaranteed amount or any part thereof under this guarantee only and only if you serve upon us a written claim or demand in terms of the guarantee on or before 20-DEC-2020 [Claim period of one year from date of expiry of BG] failing which the Bank shall stand released and discharged from any liability whatsoever under this Guarantee".

All claims under this guarantee will be payable at HDEC Bank Ltd. "Trade Finance Department", 66, Circular road, 1st Floor, Bohini Complex, Lalpur, Ranchi, Jharkhand - 834 001.

This guarantee will be returned to us as soon as the purpose for which it is issued is fulfilled.  
The BG confirmation letter no QTEE/266265 is an integral part of the 087GT02190600006 dated 01-MAR-2019

All other terms and conditions remain unchanged.

AUTHORISED SIGNATURE



*Sanjay Mukherjee*  
Sanjay Mukherjee  
Dy. Manager  
Emp Code : 81647  
POA No. - B22503



*Piyush P. Ojha*  
Piyush P. Ojha  
Dy. Manager  
Emp. Code - P5549  
POA No - B22522

Ref No	087GT02190600006
Date	01-MAR-2019